

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE: CHENNAI**

ORIGINAL APPLICATION NO. 89 OF 2023 (SZ)

IN THE MATTER OF:

Tribunal on its own motion In Re:
"2 severely injured in reactor blast
at private pharma limited in
Anakapalli, Andhra Pradesh"

With

Andhra Pradesh Pollution Control Board
Andhra Pradesh and Ors

...Respondent(s)

**REPORT FILED BY THE DIRECTOR OF FACTORIES STATE
OF A.P**

Dt. 29.07.2023.



**M/S MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#26, Royal Castle, S2, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
Mobile: 98407 98460 / 63831 21322, Email: reddymadhuri09@gmail.com

Counsel for Respondent 1 to 4

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE: CHENNAI
ORIGINAL APPLICATION NO. 89 OF 2023 (SZ)**

IN THE MATTER OF:

Tribunal on its own motion In Re:
"2 severely injured in reactor blast
at private pharma limited in
Anakapalli, Andhra Pradesh"

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...Respondent(s)

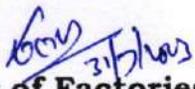
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It is certified that all the documents contained in the above annexure are true copies.

**Place: Vijayawada,
Dt. 31.07.2023.**


**Director of Factories,
Andhra Pradesh,
Vijayawada.**

Report filed by the A.P. Factories Department in compliance with the Hon'ble NGT, Chennai order dated 18.07.2023 in O.A No. 89 of 2023 (SZ) suo-motu case taken up by Hon'ble Tribunal in the matter of "severely injured in reactor blast at private pharma limited in Anakapalli, Andhra Pradesh"

1. It is submitted that a chemical explosion followed by spread of fire took place on 30.06.2023 at 11.10 AM in M/s. Sahithi Pharma Private Limited (Solvent Recovery Unit) located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District.
2. It is submitted that this Hon'ble NGT, Chennai in its order dated 18.07.2023 in O.A. No. 89 of 2023 (SZ) in the matter of : *Tribunal in its own motion In Re: " severely injured in reactor blast at private pharma limited in Anakapalli, Andhra Pradesh" with Andhra Pradesh Pollution Control Board and Ors issued the following order:*

- "1. The Learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No. 1 to 4 and Ms. T. Hemalatha accepts notice on behalf of Respondent No.5.***
- 2. Let the matter be listed on 02.08.2023 for filing of response."***

3. It is submitted that the Factories department works for Occupational safety, health and welfare of the workers employed in the registered factories by implementing following legislations.

- Factories Act.1948 & Rules made there under 1950.
- Manufacturing, storage and import of Hazardous chemicals rules,1989
- Chemical accident Emergency (Planning, Preparedness & Response) Rules.1996
- Payment of Wages Act & Rules
- Maternity Benefit Act & Rules.


**Director of Factories
Andhra Pradesh Vijayawada**

4. It is submitted that on 30.06.2023 at about 11:10 AM, there was a chemical explosion in a Kettle (K/B-1/005) with its vapour column while distillation of spent solvent Di Methyl Sulphoxide (DMSO) was under progress in Production Block – I of the factory and it was followed by quick spread of fire immediately towards down wind direction to tanker truck under loading of IPA solvent near product storage tanks, solvent drum storage sheds and other locations in the factory. 7 workers working nearby have been grievously injured. The said Kettle of 8 KL capacity was got dislodged from its installed position in the first floor of the said production block and flew in air to a distance of nearly 70 mts and fell in the premises of neighboring factory (M/s. Laurus Labs Limited, (Unit-VI)). (Photos pertaining to accident are in **Annexure 2**). Immediately firefighting was commenced and the neighboring factories have also swung into action to fight with the fire. The fire tenders (14 No's) from M/s. Asian Paints, Atchuthapuram fire station, JNPC, Parawada, NTPC, and Anakapalli fire station have rushed to the spot and joined the fire-fighting. The fire was completely extinguished by 4:30PM on that day. The seven injured persons were shifted to KIMS ICON Hospital, Sheelanagar, Visakhapatnam for treatment and from there to KGH Hospital, Visakhapatnam & INDUS Hospital, Visakhapatnam. Out of 7 workers, two workers have died during the treatment on the same day and later another four persons have succumbed to burn injuries. One worker by name Sri Pilla Santhosh Kumar, S/o. Ranga, age: 36 years, QA-Executive (Regular), of H. No: 26-4-51, Kondakoppaka (Village & Post), Anakapalli, was discharged on 06-07-2023 from Indus Hospital, Visakhapatnam. The following are the 6 workers who have succumbed to injuries in this accident.

- i) Uppada Thirupathi, S/o. Ramu, age: 28 years, Manufacturing Junior Operator (Regular), of C 65, SC Colony, Koratam, Vizianagaram – 531 116, died on 30-06-2023 at 4:30 PM in KGH Hospital, Visakhapatnam.


Director of Factories
Andhra Pradesh Vijayawada

- ii) Paila Sattibabu, S/o. Gangu Naidu, age: 38 years, Manufacturing Assistant (Regular), of Kotha Yellavaram Post, Golugonda, Visakhapatnam – 535 126 died on 30-06-2023 at 4:30 PM in KGH Hospital, Visakhapatnam.
- iii) Simmengi Appa Rao, S/o. Lacchanna, age: 52 years, Manufacturing Assistant (Regular), of 1-1, Vedullapalem, Nakkapalle, Visakhapatnam – 531 061 died on 02-07-2023 at 10.30 pm in INDUS Hospital, Visakhapatnam.
- iv) Rameswar Bhuyan, S/o. BijayKunar Bhuyan, age: 35 years, Manufacturing Shift In-Charge (Regular), of AT/PO- Kamarada District – Balasore, Odissa 756 035 died on 04-07-2023 at 8:00 AM in INDUS Hospital, Visakhapatnam.
- v) Sadireddy Rajubabu, S/o. AppaRao, age: 35 years, Manufacturing Junior Operator (Regular), of 3-9, Rebaka, Nakkapalle (M), Visakhapatnam 531 126 died on 06-07-2023 at 5:35 PM in INDUS Hospital, Visakhapatnam.
- vi) Singamsetti Nookinaidu, S/o. JanardhanRao, age: 47 years, Helper (Contract Workmen), of H. No: 6-33, Dharapalem (Post), Rambilli (M), Visakhapatnam 531 061 died on 06-07-2023 at 5:00 AM in KGH Hospital, Visakhapatnam.

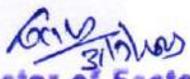
5. Actions by Factories Department - Prior to the Occurrence of the Accident on 30.06.2023:-

- a. The premises of M/s. Sahithi Pharma Private Limited, Plot No. 27/C1, APSEZ, De- Notified area. Gurajapalem (Village), Rambilli (Mandal), Anakapalli District was registered under Factories Act.1948 in the year 2017 with the Registration Number: 104355. Initially factory licence was granted with the name of M/s Sruthi Chemicals under Rule 4(1) of AP Factories Rules for the manufacturing process of “recovery of solvents from spent solvents


**Director of Factories
Andhra Pradesh Vijayawada**

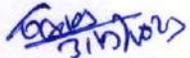
through distillation process” with the limits of 286.5 Horse Power electric power and with 50 Workers (Factory licence of M/s Sruthi Chemicals in **Annexure 3**). Sri. Penmasta Anjaneya Raju, age: 55 years, S/o. Jagannadha Raju is the Occupier and Sri. Chinta. Eswara Rao, age: 43 years, S/o. Parisinaidu is the Manager under Factories Act. The name of the factory was amended to M/s. Sahithi Pharma Private Limited, from M/s. Sruthi Chemicals in the year 2021 (Amended licence of M/s. Sahithi Pharma Private Limited in **Annexure 4**).

- b. The plans of the factory were approved as prescribed under Rule 3(1)(a) of AP Factories Rules, 1950 vide Lr. No. D. Dis.A1/308/2017, dt. 16-01-2017 (**Annexure 5**) and vide Lr. No. LAE05-11021(35)/44/2021-A SEC-DOF-DOF dt 16/04/2021 of the Director of Factories, Andhra Pradesh, Vijayawada (**Annexure 6**).
- c. The above said factory was inspected by the then I/C Deputy Chief Inspector of Factories, Visakhapatnam on 11-09-2020 and found non-compliance of certain provisions under Factories Act 1948 and AP Factories Rules 1950 thereby issued show cause notice to both the occupier and manager of the factory vide SCN.A. 251525 /2020 dt. 17-09-2020 (**Annexure-7**) and launched prosecution against both the occupier and manager of the factory in the court of Judicial First Class Magistrate, Yelamanchili vide STC 06/2021 for the contraventions under Section 41 & Rule 61-I, Read with Section – 87 & Rule – 95, Schedule-XV- Part –II, Para – 14, Para 15 (For non-compliance in getting the Risk Assessments for the chemicals found being processed; For non-compliance in carrying the periodical testing and examination of the equipment; For non-compliance in providing the pressure relief systems to the reactors, auto steam cut off to jackets of the reactors etc). Both the accused in this case were


Director of Factories
Andhra Pradesh Vijayawada

convicted on 11-09-2021 and a fine of Rs 15,000 was imposed to each of the accused (occupier and the manager of the factory)(**Annexure-8**).

- d. The provisions related to Manufacture, Storage, Import of Hazardous Chemicals Rules, 1989 with respect to Off-Site Emergency plans, third party Safety Audits are not applicable to this factory as the inventory of chemicals in the factory is less than the threshold quantity prescribed under the said rules. Therefore, in accordance with decision of the Government of Andhra Pradesh vide G.O.Rt .No.487 LFB & IMS (LAB-II) Department, dated 18-08-2020, the Director of Factories, Andhra Pradesh in exercise of powers vested with under Rule 12-B of AP Factories Rules, 1950, had issued instructions to conduct an expert third party safety audit in this factory vide Memo No.LAE05-14024/17/2020-A SEC-DOF, Dt 21.04.2022 (**Annexure-9**). The Third-Party Safety audit was got performed through M/s SES Engineering Solutions, Visakhapatnam and the audit report was submitted in the office of Dy Chief Inspector of Factories, Visakhapatnam on 20.01.2023. As the compliance of the audit recommendations was not received from the factory, the Deputy Chief Inspector of Factories, Visakhapatnam had served an improvement notice to the factory management vide Lr. B/335999/2023 Dt 27.05.2023 (**Annexure-10**) of office of the Deputy Chief Inspector of Factories, Visakhapatnam and the compliance not yet received till date.
- e. The Deputy Chief Inspector of Factories, Visakhapatnam along with the I/C Inspector of Factories, Visakhapatnam-II circle have inspected this factory on 19.04.2023 and an improvement notice dt 05.06.2023(**Annexure-11**) was served against both the occupier and manager of the factory for the non-compliance noticed. No


**Director of Factories
Andhra Pradesh Vijayawada**

compliance report was received in the office of the Deputy Chief Inspector of Factories, Visakhapatnam till now.

6. Actions by Factories Department – After the Occurrence of the Accident on 30.06.2023: -

- a) The Soon after the receipt of the information about the said accident, the Joint Chief Inspector of Factories, the Deputy Chief Inspector of Factories at Visakhapatnam along with Inspector of Factories, Visakhapatnam – II circle have immediately rushed to the factory at around 01:40 PM and joined the efforts in addressing the aftermath of the accident and conducted enquiry into the accident.
- b) The industry was found engaged in distilling the the following spent solvents in this factory.

(i) Isopropyl Alcohol	(xi) Methylene Dichloride
(ii) Acetone	(xii) Di ISO propyl Ether
(iii) Dimethyl Sulphoxide	(xiii) Iso propyl Ether
(iv) Toluene	(xiv) Triethyl amine
(v) Acetonitrile	(xv) Cyclohexane
(vi) Tetra Hydro Furan	(xvi) O-xylene
(vii) Mixed solvents	(xvii) N-Butanol
(viii) Methanol Diethyl	(xviii) Methyl iso butyl Ketone
(ix) Diethyl amine	(xix) Dimethyl Formamide
(x) Ethyle acetate	

- c) There have been certain failures and inadequate safety protocols found like inadequate pressure relief systems due to absence of scientific calculation of load of excess pressures, cooling load for handling the reaction heat in case of excess deviation in process parameters, Absence of Risk Assessment for the chemical involved in the accident (DMSO), Process controls like interlockings, absence of condition monitoring to the


Director of Factories
Andhra Pradesh Vijayawada

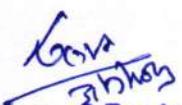
critical process equipment etc, and the said accident was the outcome of these non-compliances. Hence, there is a reason to believe that there is an imminent danger to the safety of the persons employed therein, if the kettles/reactors are allowed to operate for the manufacturing process without complying the above failures, thereby “prohibitory order” was issued for not carrying the operations until the failures are rectified and orders are revoked. The copy of the said Prohibitory Order (**Annexure-12**) is enclosed herewith.

d) A show cause notice along with the violations noticed in the investigation of the accident was issued to both the occupier and manager of the factory vide Lr.No. A/348010/2023, Dt 22.07.2023 (**Annexure-13**) and the further action will be initiated in due course as per law.

7. It is submitted that the District Collector & Magistrate, Anakapalli, vide proceedings dt.30.06.2023, has constituted a committee with the following members to conduct an enquiry and submit the report. (Copy of the District Collector proceedings are enclosed as **Annexure-14**).

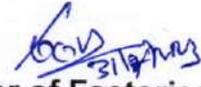
1	Joint Collector, Anakapalli	Chairperson
2	Additional Superintendent of Police, Anakapalli	Member
3	District Fire Officer, Anakapalli	Member
4	Deputy Chief Inspector of Factories	Member
5	Environmental Engineer Pollution Control Board	Member
6	Revenue Divisional Officer, Anakapalli	Member
7	Deputy Commissioner of Labour, Anakapalli	Member
8	Prof. K.V.Ramesh , Dept. of Chemical Engg., Andhra University College of Engineering	Co-opted member

The above committee inspected the industry on 05.07.2023 and the report is awaited.


Director of Factories
Andhra Pradesh Vijayawada

8. It is submitted that this report is submitted to the Hon'ble NGT, Chennai in due compliance of the Hon'ble NGT Order dt. 18.07.2023 in O.A. No. 89 of 2023 (SZ). The AP Factories Department will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

Place: Vijayawada,
Dt. 31.07.2023.


Director of Factories,
Andhra Pradesh,
Vijayawada.
Director of Factories
Andhra Pradesh Vijayawada

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT CHENNAI



[SEE RULE 15]

APPLICATION / APPEAL NO. 89 OF 2023 (S2)

BCS
20/7/2023

Applicant(s)/Appellant(s)

Respondent(s)

Tribunal on its own motion
in Re-2 Severly injured in
Reactor blast of Pvt. Pharma
Legal Practitioner for
Applicant(s)/Appellant(s)
Anakapalli

Versus Andhra Pradesh Pollution
Control Board and ors.
Legal Practitioner for
Respondent(s)

To, **4. Chief Inspector of Factories**
Andhra Pradesh
..... 3rd Floor, D.No.16-72/1,
Adjacent to Andhra Hospitals Gollapudi
..... (VJA-HYD Road),
above Sonovision,
Vijayawada-521225
Andhra Pradesh

JCI to
ensure about
the proceedings
as it is received
after the date
of hearing
BCS
20/7/2023

NOTICE AFTER ADMISSION

Whereas an application filed by the above named applicant(s) / appellant(s) under section 14, 15, 16 and 17 read with section 18 of the National Green Tribunal Act, 2010 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

through Hybrid option

Notice is hereby given to you to appear before this Tribunal in person or through legal practitioner in this matter on 18/7/23 at 10.30 AM; and further you are hereby directed to file reply along with supporting documents, if any, on the said date.

Take notice that, in default the said application / appeal will be heard and determined in your absence. You may file response to the OA. 89/2023 (S2)

Given under my hand and the seal of the Tribunal, this the 18 day of July 20 23.

DOH: 18.07.2023
Time: 10.30 AM

A.I
1/23

M.D. Ramesh Patel
13/07/23
By the order of the Tribunal

For Registrar

OA 89/2023 (S2)



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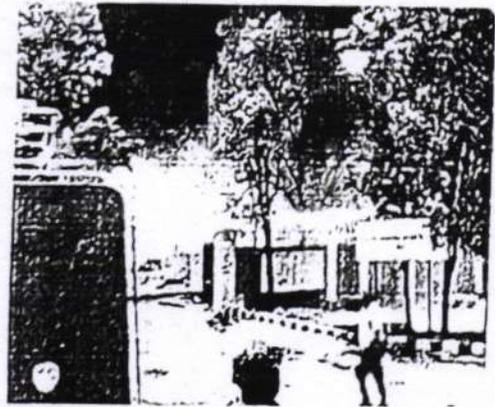
Home / Andhra Pradesh

2 Severely Injured In Reactor Blast At Private Pharma Lab In Andhra's Anakapalli. Fire Fighting Ops Underway

2 Severely Injured In Reactor Blast At Private Pharma Lab In Andhra's Anakapalli. Fire Fighting Ops Underway

Police teams and over four fire tenders rushed to the spot where a reactor blast was reported in a private pharma lab in Andhra Pradesh's Anakapalli.

By [Name] | Updated at 30 Jun 2023 03:17 PM (IST)



A massive fire broke out at Sahithi Pharma in the Achuthapuram Industrial Special Economic Zone...

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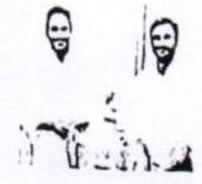
Two persons were severely injured in a reactor blast reported

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in a private pharma lab in Andhra Pradesh's Anakapalli on Friday. A fire broke out at Sahithi Pharma in the Achuthapuram Industrial Special Economic Zone in Anakapalli. Superintendent of Police (SP) Murali Krishna informed that the injured were taken to a hospital while a probe has been launched into the incident which will also ascertain if there is any negligence from the management that caused the blaze.

A massive fire broke out in Sahithi pharma pvt limited company of Achuthapuram Industrial Special Economic Zone in Anakapalli. More than 4 fire tenders trying to control the fire.
#Visakhapatnam
#AndhraPradesh
pic.twitter.com/5dgeXePFuT
— Ashish (@KP_Aashish) June 30, 2023

"A reactor blast was reported in a private Pharma lab in Anakapalli. In the blast, two persons received severe burning injuries and were shifted to a hospital for treatment. A case will be registered and an investigation will be carried out on how the incident took place and whether there is any negligence from the management," Anakapalli SP

 Murali Krishna told news agency

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A reactor explosion was reported in a private Pharma lab in Anakapalli. In the blast, two persons received severe burning injuries and were shifted to a hospital for treatment. A case will be registered and an investigation will be carried out on how the incident took place and...

— ANI (@ANI) June 30, 2023

As per the officer, police teams and over four fire tenders rushed to the spot and are trying to control the fire.

As of now, there are no casualties reported in the incident. Our teams are performing rescue operations," the Anakapalli SP said, as per ANI.

More details about the incident are awaited.

Earlier this month, a massive fire broke out at a shopping mall in Prakasam district of Andhra Pradesh. Fire tenders were rushed to the spot to douse the blaze.

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Sahithi Pharma Lab Fire

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Judicial Section, NGTSZ

For Suo Motu

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Subject : For Suo Motu
To : Judicial Section, NGTSZ <judicial-ngtsz@gov.in>
Reply To : Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

Thu, Jul 06, 2023 10:44 AM

2 attachments

Please do needful.

REGARDS
CONSULTANT-(Judicial)
N.G.T.-(P.B.),New Delhi
@Judicial Section



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ONE EARTH - ONE FAMILY - ONE FUTURE

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Item No.1:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.89 of 2023 (SZ)

IN THE MATTER OF:

Tribunal on its own motion In Re:
"2 severely injured in reactor blast
at private pharma limited in
Anakapalli, Andhra Pradesh"

With

Andhra Pradesh Pollution Control Board
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 18.07.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

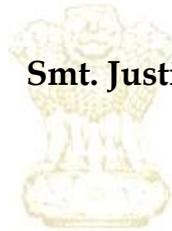
For Applicant (s): Suo Moto by Court.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R4.
Ms. T. Hemalatha for R5.

17-A

ORDER

1. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 to 4 and Ms. T. Hemalatha accepts notice on behalf of Respondent No.5.
2. Let the matter be listed on 02.08.2023 for filing response.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

**O.A. No.89/2023 (SZ)
18th July, 2023. Mn.**



17-B

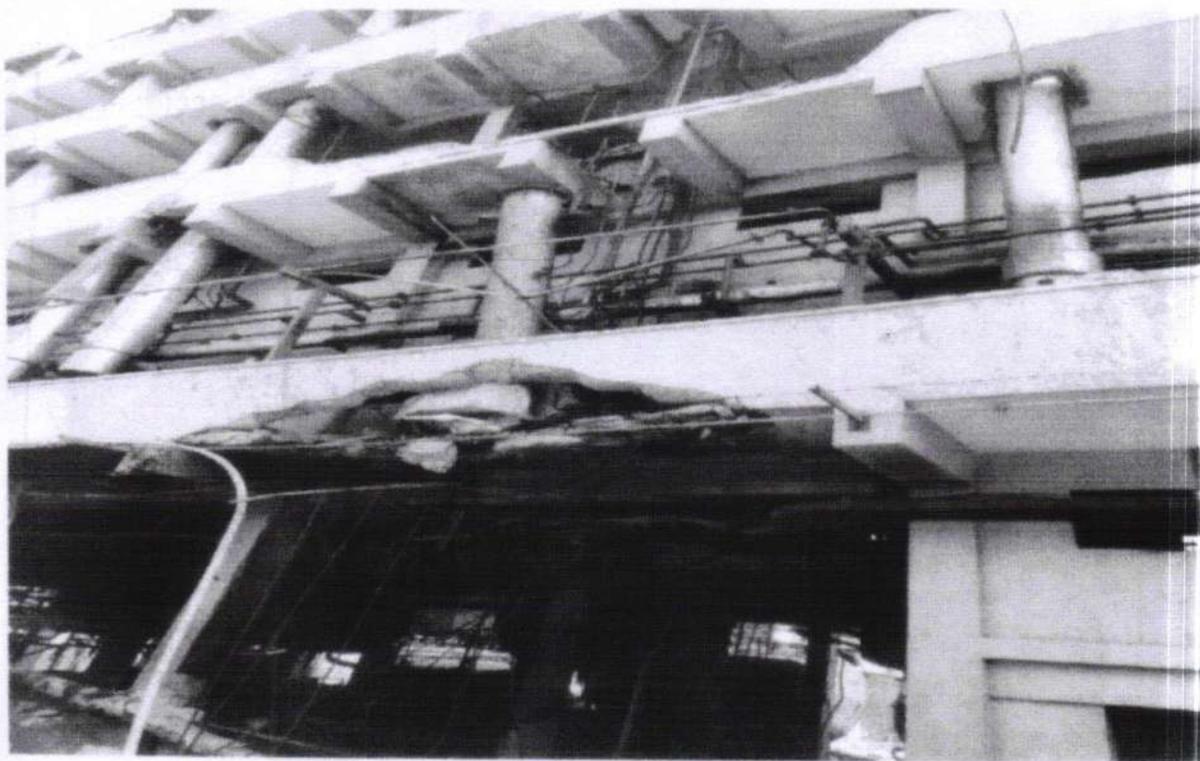
ANNEXURE - 2

Photograph showing the Kettle/ reactor placed location after the accident .



Photograph showing the bursted vapour column after the accident





Photograph of tank truck location where Iso Propyl Alcohol was being loaded at the time of accident.





FORM NO.4
PRESCRIBED UNDER RULE 4(4)
LICENCE TO WORK A FACTORY

1. Licence Number : 06/2017
2. Registration Number : 104355
3. Full Name of Factory : SRUTHI CHEMICALS
4. Full Address/Location of factory : Sy. No. 58P, 57P, 59P,
De-notified Area, APSEZ, Rambilli (M),
Visakhapatnam - 531011.
5. Full postal address for communications
Relating to the factory : -do-
6. Maximum horse power installed regular/
Stand by : 288.5 HP
7. Maximum number of workers to be employed : 50 Workers.
8. Full name, father's name, age & residential
address of the occupier and his position in the
company/firm/government factory/local fund
factory : Sri P. Anjaneya Raju,
: Managing Partner, Age: 48 Years,
: S/o. Sri. P. Jagannadha Raju,
: Opposite CBR Estate, Flat No. 301,
: Saiteja Pride, Madinaguda,
: Hyderabad.

Licence is hereby granted to the factory at 3 above for the premises stated at 4 above for use as a factory within the limits stated in 6 and 7 above subject to the provisions of the Factories Act, 1948 and the rules made thereunder.

This Licence shall be valid until it has been duly cancelled.

Date: 22.09.2017

dc *MSP* *20/9/17*
Deputy Chief Inspector of Factories,
Visakhapatnam.

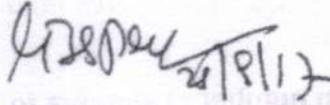
ENDORSEMENT

This licence is issued subject to the following conditions:-

1. This license is issued subject to the condition that compliance report on Condition imposed while approving the plans by Director of Factories, AP, Vijayawada vide Lr. D. Dis. No. A1/308/2017, Dt.16-01-2017, shall be submitted within one month.

[P.T.O]

2. Compliance report on the recommendation made in HARA Report shall be submitted within one month.
3. Revised plan has to be submitted for approval to Director of Factories, duly including all the changes made in the plant such as addition installation of jockey pump of 65 HP, installation of effluent storage tanks in the ground floor instead of 1st floor as shown in the approved plans, installation as 6 storage tanks backside of the production blocks etc.. within one month.
4. Safety committee is to be constituted as per rules and conduct meeting at least once in a quarter and submit the copy of the minutes to this office.
5. Compliance report on all the items mentioned in the Inspection Order shall be submitted within one month.


Deputy Chief Inspector of Factories,
Visakhapatnam.



Annexure - 4

FORM NO.4 (PRESCRIBED UNDER RULE 4(4))

LICENCE TO WORK A FACTORY

1. Licence Number 05/2017
2. Registration Number 104355
3. Full Name of the Factory SRUTHI CHEMICLAS
4. Full Address /Location of the Factory 56P,57P,59P, DENOTIFIED AREA APSEZ(IE), DENOTIFIED AREA APSEZ, Rambilli, Rambilli, Visakhapatnam- 531011
5. Full Postal Address for Communications relating to the factory G SRIDHARAJU PLOT NO.103,DR.DVR RESIDENCY,ADDAGUTTA,KUKATPALLY,HYDERABAD.
6. Maximum horse power installed (In HP) 269
7. Maximum number of workers to be employed 50
8. Full Name, father's name, age & residential address of the occupier and his position in the company/firm/Government factory/local fund factory P. ANJENEYA RAJU, PLOT NO301, SAI TEJA PRIDE, MADINA GUDA, HYDERABAD

Licence is hereby granted to the factory **SRUTHI CHEMICLAS** for the premises stated **56P,57P,59P, DENOTIFIED AREA APSEZ(IE), DENOTIFIED AREA APSEZ, Rambilli, Rambilli, Visakhapatnam- 531011** for use as a factory within the limits stated Maximum horse power installed regular/standby **400** and Maximum number of workers to be employed **16** subject to the provisions of the factories Act, 1948 and the Rules made thereunder and also subject to the following conditions of 1. This license is issued subject to the condition that compliance report on Condition imposed while approving the plans by Director of Factories, AP, Vijayawada vide Lr. D. Dis. No. A1/ 308/2017, Dt.16-01-2017, shall be submitted within one month. 2. Compliance report on the recommendation made in HARA Report shall be submitted within one month. 3. Revised plan has to be submitted for approval to Director of Factories, duly including all the changes made in the plant such as addition installation of jockey pump of 65 HP, installation of effluent storage tanks in the ground floor instead of 1st floor as shown in the approved plans, installation as 6 storage tanks backside of the production blocks etc.. within one month. 4. Safety committee is to be constituted as per rules and conduct meeting at least once in a quarter and submit the copy of the minutes to this office. 5. Compliance report on all the items mentioned in the Inspection Order shall be submitted within one month. .

The licence shall be valid until is has been duly cancelled.

Date : 25/09/2017.

Your's faithfully,

Deputy Chief Inspector of
Factories

Visakhapatnam Signature valid

Digitally Signed By K B S Prasad (Labour
Employment and Training Factories)
Date : 25-Sep-2017 9:16:16 IST

Deputy Approver Ref : 3000F01170239

Endt No A/279141/2021, dated 15-07-2021

Amendment of Licence

Change In Name of the Factory

: M/s SAHITHI PHARMA PRIVATE LIMITED


15/7/2021
I/c Deputy Chief Inspector of Factories,
Visakhapatnam.


15/7/2021

K. L. Suresh Babu

16/07/2021

Single Window Act:

By Regd. Post:

UAT

A
420/12

Annexure-5

Ref No 32698/2017
JACA - FC II SP

Computer No: 12693



GOVERNMENT OF ANDHRA PRADESH
FACILITIES DEPARTMENT

From
Director of Factories,
Andhra Pradesh,
D.16-72/1, Third Floor,
Opp. Z.P. High School,
Near Andhra Hospitals,
Gollapudi-521225,
Vijayawada,
Krishna District

To
The Occupier,
M/s. Sruthi Chemicals
Unit-1
Atchutapuram
Visakhapatnam -530046

Lr. No. D.DIS/A1/308/2017, dated: 16.01.2017.

Sir,

Sub: Factories Act, 1948 -- Plans -- M/s. Sruthi Chemicals, Unit-1, Atchutapuram, Visakhapatnam District -- Approved -- Regarding.

Ref: Application No. Nil. Plans received on Dated: 11.01.2017.

Plans of the factory received in the above reference are approved under Factories Act, 1948.

1. The height of the ground floor and first floor in utility block shall not be less than 4.27 meters and 3.65 meters respectively.
2. Adequate fire fighting arrangements as per the standards prescribed under Rule 61 of Andhra Pradesh Factories Rules, 1950 shall be provided.
3. Necessary clearances / approvals from other concerned statutory authorities, like Andhra Pradesh Pollution Control Board etc shall also be obtained.

Encl. One Set of approved plans.
(Sheets)

Yours faithfully,

B. V. Ravathi

For Director of Factories

- Note:
1. In respect of new factories, manufacturing Activity shall not be commenced unless a notice of Occupation (Licence application) in CAF- 2 Part- B accompanied by challan for requisite fee, etc. are submitted under Section- 7 read with section 4(1) & (6) to the Inspector of Factories concerned.
 2. All constructions/ installations shall be strictly in accordance with the plans approved and as per the standards mentioned in the annexure enclosed.

✓ Copy to: The Inspector of Factories, Visakhapatnam with one copy of approved plans for his office record.

Copy to: The Joint Chief Inspector of Factories, Visakhapatnam

Copy to: The General Manager, District Industries Centre, ~~East Godavari~~ District

Submitted:

Particulars are entered into the UAT system as
Challan is not in action is necessary. Hence this may be
Closed as UAT

4
28/12

SC-APHP-1/2
 M/S. SRI THE CHEMICALS
 UNIT-1
 PART NO-024, 2.5 AREA UNIT
 ATHERUPURAM, SANGAREDI, MUMBAI
 MUMBAI-400048

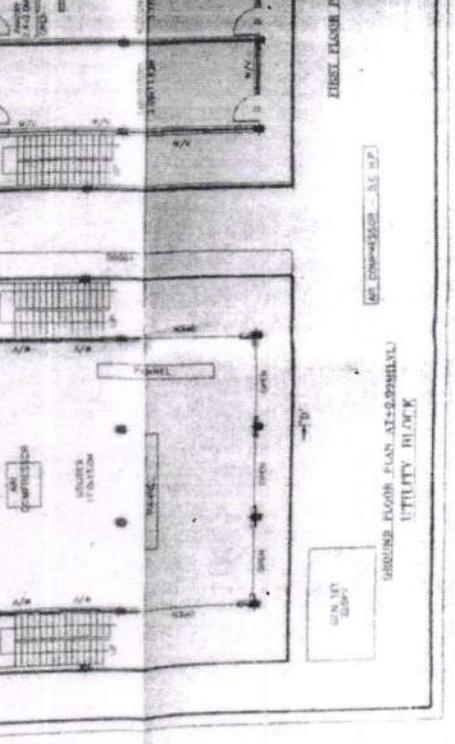
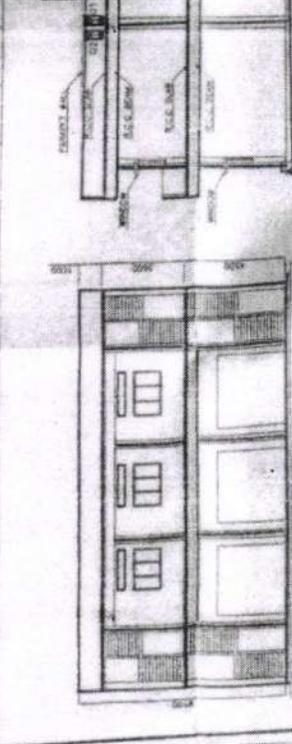
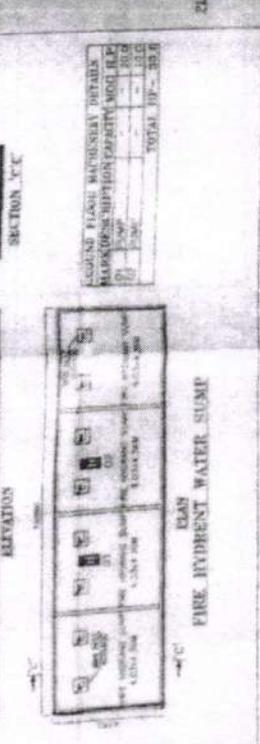
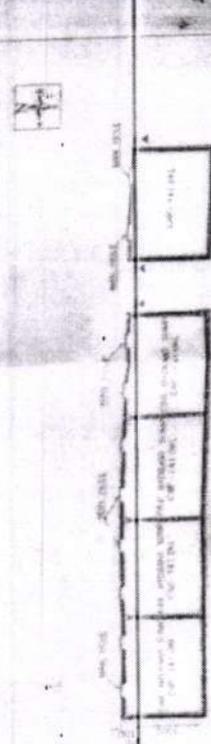
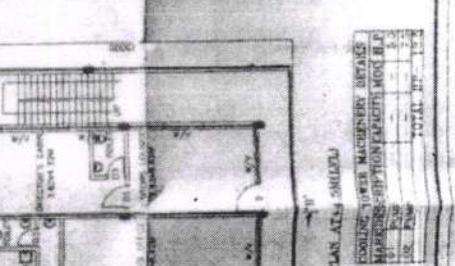
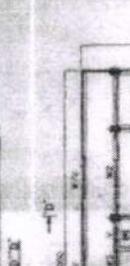
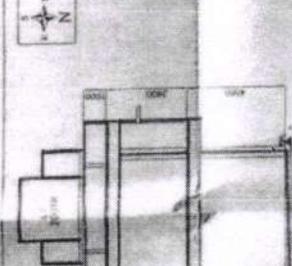
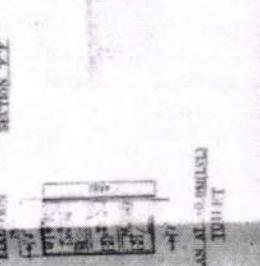
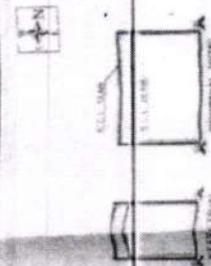
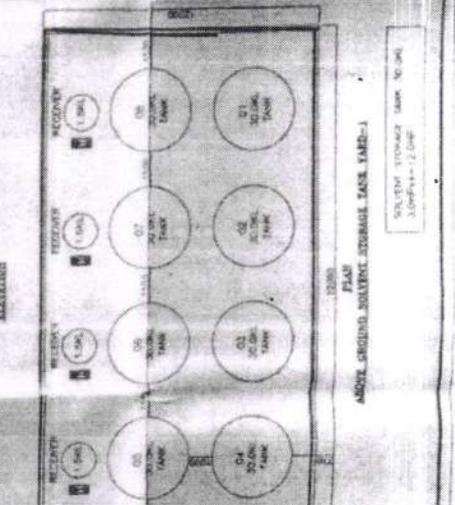
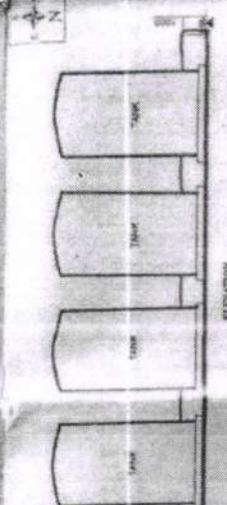
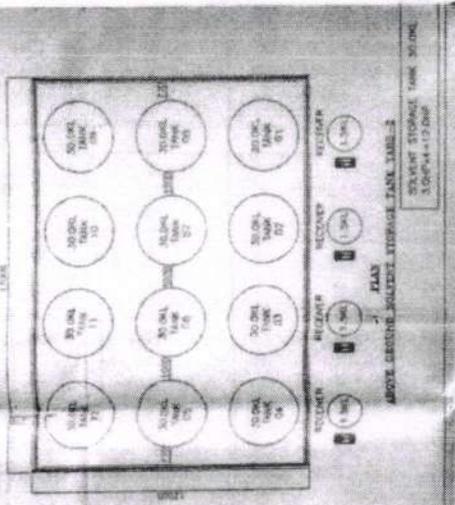
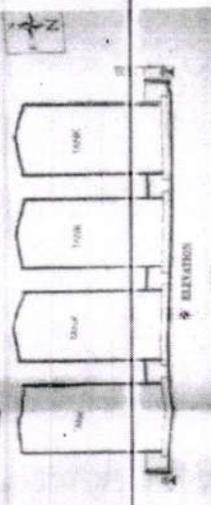
Approved by
 A.V. [Signature]
 [Signature]

APPROXIMATE QUANTITIES

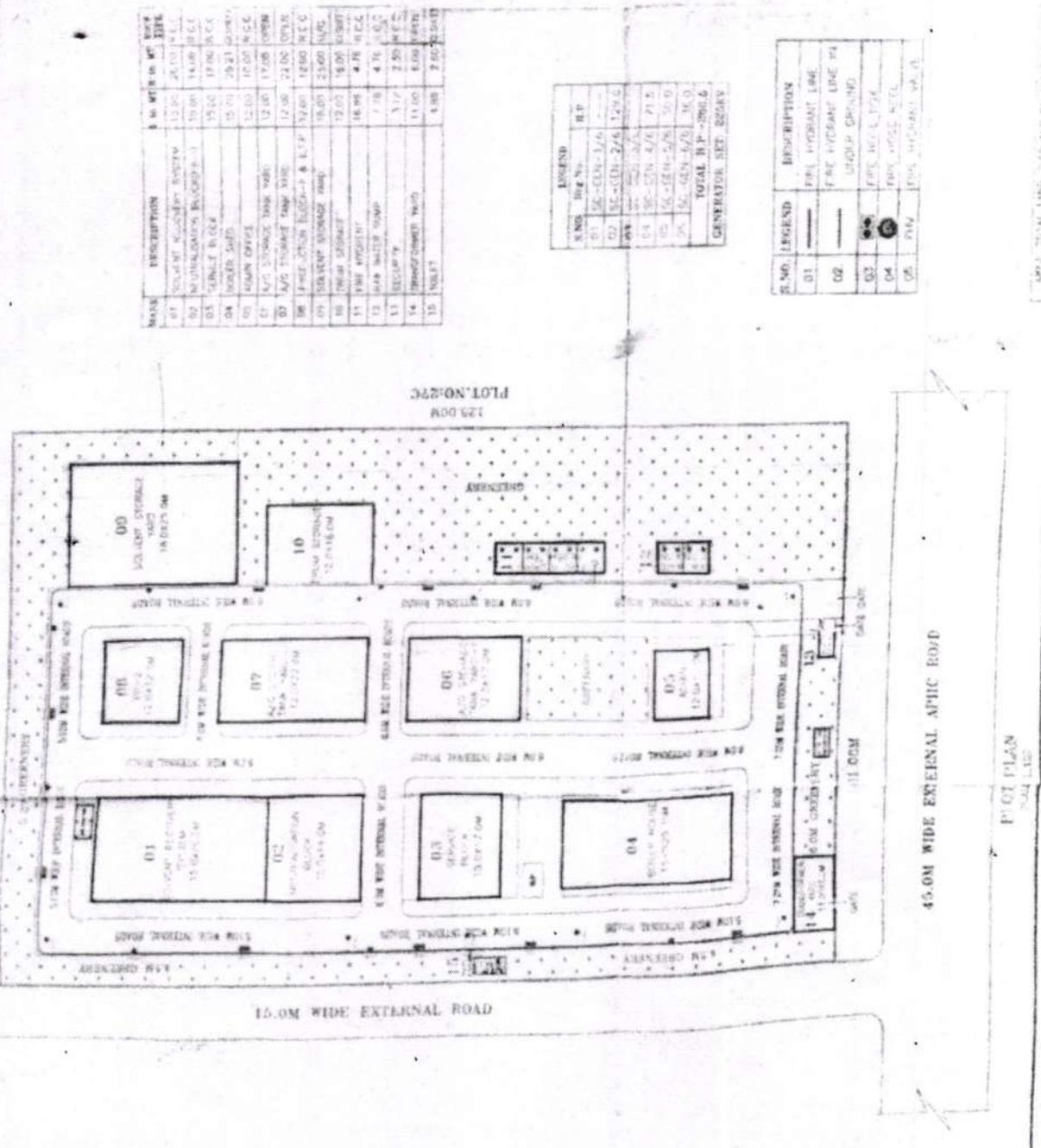
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NO. OF PIPES	100
NO. OF VALVES	50
NO. OF FITTINGS	100
NO. OF ELECTRICAL POINTS	10
NO. OF LIGHTS	10
NO. OF TELEPHONE POINTS	10
NO. OF WATER POINTS	10
NO. OF DRAINAGE POINTS	10
NO. OF FLOOR POINTS	10
NO. OF ROOF POINTS	10
NO. OF WALL POINTS	10
NO. OF CEILING POINTS	10
NO. OF DOOR POINTS	10
NO. OF WINDOW POINTS	10
NO. OF STAIR POINTS	10
NO. OF LIFT POINTS	10
NO. OF ELEVATOR POINTS	10
NO. OF ESCAPE POINTS	10
NO. OF EXIT POINTS	10
NO. OF ENTRY POINTS	10
NO. OF SERVICE POINTS	10
NO. OF MAINTENANCE POINTS	10
NO. OF INSPECTION POINTS	10
NO. OF TESTING POINTS	10
NO. OF RECORDING POINTS	10
NO. OF CONTROL POINTS	10
NO. OF ALARM POINTS	10
NO. OF INTERCOM POINTS	10
NO. OF VIDEO POINTS	10
NO. OF AUDIO POINTS	10
NO. OF DATA POINTS	10
NO. OF NETWORK POINTS	10
NO. OF SECURITY POINTS	10
NO. OF ACCESS POINTS	10
NO. OF IDENTIFICATION POINTS	10
NO. OF TIME POINTS	10
NO. OF LOGGING POINTS	10
NO. OF REPORTING POINTS	10
NO. OF ARCHIVING POINTS	10
NO. OF RECOVERY POINTS	10
NO. OF RESTORE POINTS	10
NO. OF BACKUP POINTS	10
NO. OF DISASTER POINTS	10
NO. OF BUSINESS POINTS	10
NO. OF OPERATIONAL POINTS	10
NO. OF SUPPORT POINTS	10
NO. OF INFRASTRUCTURE POINTS	10
NO. OF SERVICES POINTS	10
NO. OF PRODUCTS POINTS	10
NO. OF SUPPLIES POINTS	10
NO. OF EQUIPMENT POINTS	10
NO. OF TOOLS POINTS	10
NO. OF MATERIALS POINTS	10
NO. OF WASTE POINTS	10
NO. OF RECYCLING POINTS	10
NO. OF ENERGY POINTS	10
NO. OF WATER POINTS	10
NO. OF AIR POINTS	10
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NO. OF CLIMATE POINTS	10
NO. OF ENVIRONMENTAL POINTS	10
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NO. OF CULTURAL POINTS	10
NO. OF EDUCATIONAL POINTS	10
NO. OF RECREATIONAL POINTS	10
NO. OF COMMUNITY POINTS	10
NO. OF GOVERNMENT POINTS	10
NO. OF PRIVATE POINTS	10
NO. OF NON-PROFIT POINTS	10
NO. OF INTERNATIONAL POINTS	10
NO. OF NATIONAL POINTS	10
NO. OF STATE POINTS	10
NO. OF LOCAL POINTS	10
NO. OF REGIONAL POINTS	10
NO. OF ZONAL POINTS	10
NO. OF MUNICIPAL POINTS	10
NO. OF DISTRICT POINTS	10
NO. OF STATE POINTS	10
NO. OF NATIONAL POINTS	10
NO. OF INTERNATIONAL POINTS	10

GENERAL NOTES
 1. ALL DIMENSIONS ARE IN METERS & MILLIMETERS.
 2. FINISHES ARE AS PER SPECIFICATION.
 3. MATERIALS TO BE USED ARE AS PER SPECIFICATION.
 4. WORKMANSHIP SHALL BE AS PER SPECIFICATION.
 5. ALL WORK SHALL BE DONE IN ACCORDANCE WITH THE SPECIFICATIONS.
 6. THE CONTRACTOR SHALL BE RESPONSIBLE FOR OBTAINING ALL NECESSARY PERMITS.
 7. THE CONTRACTOR SHALL BE RESPONSIBLE FOR PROTECTING ALL EXISTING UTILITIES.
 8. THE CONTRACTOR SHALL BE RESPONSIBLE FOR MAINTAINING ACCESS AT ALL TIMES.
 9. THE CONTRACTOR SHALL BE RESPONSIBLE FOR DISPOSING OF ALL WASTE PROPERLY.
 10. THE CONTRACTOR SHALL BE RESPONSIBLE FOR PROTECTING THE ENVIRONMENT.
 11. THE CONTRACTOR SHALL BE RESPONSIBLE FOR SAFETY AT ALL TIMES.
 12. THE CONTRACTOR SHALL BE RESPONSIBLE FOR QUALITY CONTROL AT ALL TIMES.
 13. THE CONTRACTOR SHALL BE RESPONSIBLE FOR RECORD KEEPING AT ALL TIMES.
 14. THE CONTRACTOR SHALL BE RESPONSIBLE FOR COMMUNICATION AT ALL TIMES.
 15. THE CONTRACTOR SHALL BE RESPONSIBLE FOR REPORTING AT ALL TIMES.
 16. THE CONTRACTOR SHALL BE RESPONSIBLE FOR ARCHIVING AT ALL TIMES.
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 18. THE CONTRACTOR SHALL BE RESPONSIBLE FOR RESTORE AT ALL TIMES.
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 61. THE CONTRACTOR SHALL BE RESPONSIBLE FOR INTERNATIONAL AT ALL TIMES.

W. SANGHVI ARCHITECTS
 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000.



SC-GEN-1/6
 1/8.S.SRUTHI CHEMICALS
 UNIT-1
 PLOT NO. 27C1, OF INDUSTRIAL AREA APCET
 AT HUTAPURAM, JAMBHILI MANGALAM,
 VISAKHAPATNAM, A.P.



NO.	DESCRIPTION	AREA IN SQ. METERS	PERCENTAGE
01	SOLVENT STORAGE IN DEPT.	216.00	21.60
02	SOLVENT STORAGE IN DEPT.	216.00	21.60
03	SOLVENT STORAGE IN DEPT.	216.00	21.60
04	SOLVENT STORAGE IN DEPT.	216.00	21.60
05	SOLVENT STORAGE IN DEPT.	216.00	21.60
06	SOLVENT STORAGE IN DEPT.	216.00	21.60
07	SOLVENT STORAGE IN DEPT.	216.00	21.60
08	SOLVENT STORAGE IN DEPT.	216.00	21.60
09	SOLVENT STORAGE IN DEPT.	216.00	21.60
10	SOLVENT STORAGE IN DEPT.	216.00	21.60
11	GENERATOR SET	11.00	1.10
12	ROADS	110.00	11.00
13	OPEN SPACE	110.00	11.00
14	ROADS	110.00	11.00
15	OPEN SPACE	110.00	11.00
TOTAL		1000.00	100.00

S.NO.	LEGEND	DESCRIPTION
01	---	FIRE HYDRANT LINE
02	---	FIRE HYDRANT LINE 'H'
03	---	UNDERGROUND
04	---	FIRE HOSE REEL
05	---	FIRE HYDRANT VALVE

SCALE: 1:100
 GENERAL NOTES
 1. ALL WORKS TO BE DONE AS PER THE DRAWING.
 2. THE CONTRACTOR SHALL BE RESPONSIBLE FOR OBTAINING ALL NECESSARY PERMITS AND APPROVALS FROM THE CONCERNED AUTHORITIES.
 3. THE CONTRACTOR SHALL MAINTAIN ACCESS TO ALL ADJACENT PROPERTIES AT ALL TIMES.
 4. THE CONTRACTOR SHALL BE RESPONSIBLE FOR THE PROTECTION OF ALL EXISTING UTILITIES AND STRUCTURES.
 5. THE CONTRACTOR SHALL MAINTAIN A RECORD OF ALL WORKS DONE AND SUBMIT THE SAME TO THE ARCHITECT AT THE END OF THE PROJECT.

DATE: 10/10/2023
 BY: B.V. RAO
 M. RAJESH KUMAR
 PROJECT ENGINEER
 SAI PRANATHI ENGINEERS & ARCHITECTS
 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

Annexure - 6



GOVERNMENT OF ANDHRA PRADESH
FACORIES DEPARTMENT



From,
The Director of Factories
ANDHRA PRADESH

To,
M/S SRUTHI CHEMICALS,
M/S SRUTHI CHEMICALS,
Sy NO: 56P, 57P & 59P,
DENOTIFIED AREA,
GURAJAPALEM (V),
Rambilli (M),
Visakhapatnam (Dist) - 531061

LAE05-11021(35)/44/2021-A SEC-DOF - DOF dt 16/04/2021

Sir,

Sub: Factories Act, 1948 - Plans - M/S SRUTHI CHEMICALS, Sy NO: 56P, 57P & 59P, DENOTIFIED AREA, GURAJAPALEM (V), Rambilli (M), Visakhapatnam (Dist)- **APPROVED** -- Regarding

Ref: Application No : RVP2100009 (SDP Ref. CAF Application ID: NA) of the Single Desk, received on 03/04/2021.

Plans of the factory received in the above references are **APPROVED** under Factories Act, 1948 subject to following conditions.

Your's faithfully,
For Director of Factories,
ANDHRA PRADESH

Note:

1. In respect of new factories, manufacturing Activity shall not be Commenced unless a notice of Occupation (Licence application) in CAF- 2 Part- B accompanied by challan for requisite fee, etc. are submitted under Section-7 with section 4(1) & (6) to the Inspector of Factories concerned.

Digitally Signed By D. Anil Chandra Sekhar
Varma (State Government Directorate of
Factories)

Date : 16-Apr-2021 20:37:48 IST

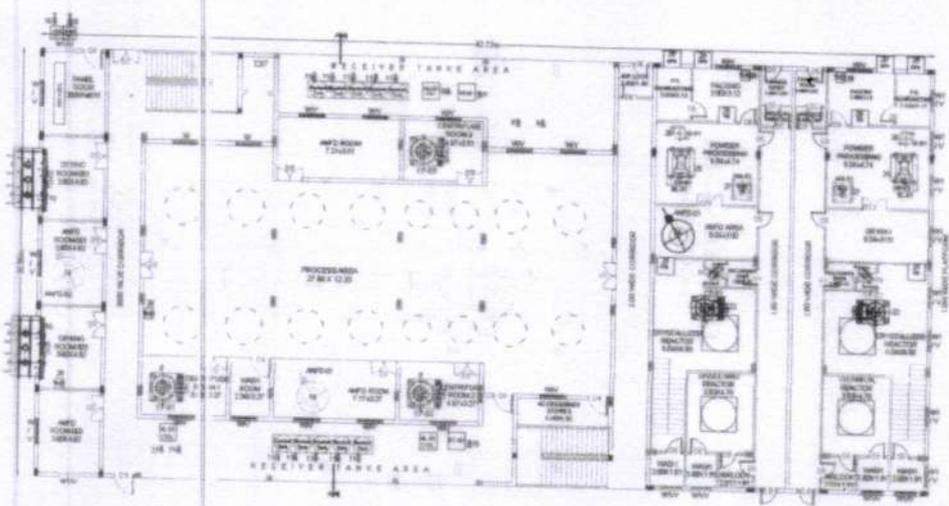
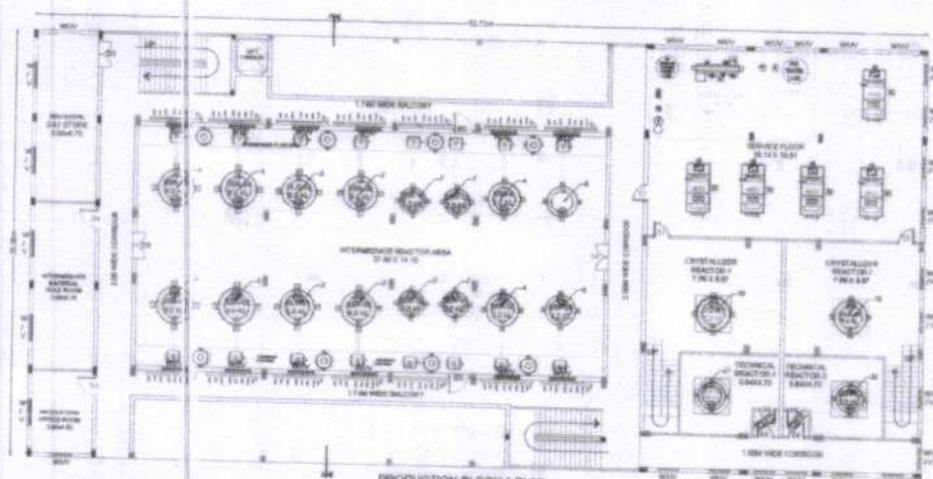
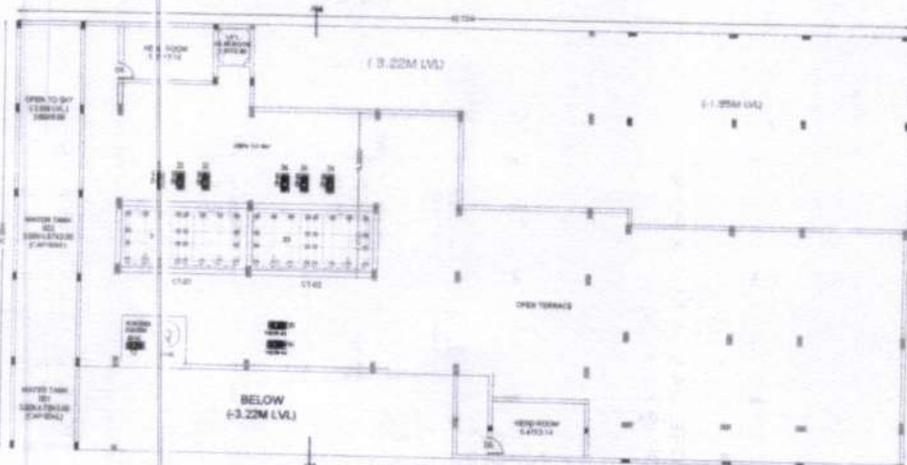
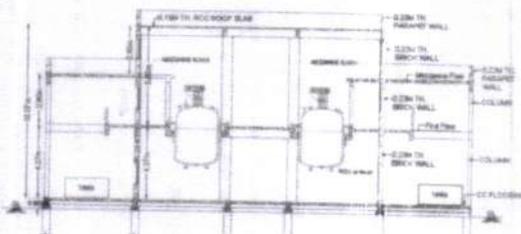
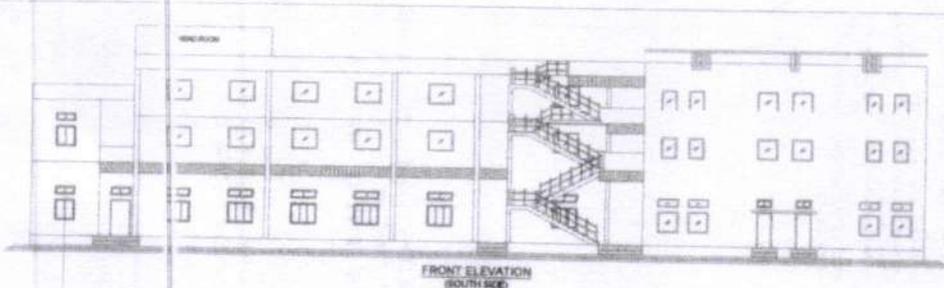
Single Desk Approval Ref ID : SDDO/100210031

2. All constructions/ installations shall be strictly in accordance with the plans approved and as per the standards mentioned in the annexure enclosed (Page- 2).

Copy to: The Inspector of Factories , Visakhapatnam-II - Circle with one copy of approved plans for his Office record.

Copy to: The Deputy Chief Inspector of Factories, Visakhapatnam along with xerox copy of cyber challan.

Copy to: The Director of Industries, Government of Andhra Pradesh, First Floor, Government Regional Printing Press Buildings, Mutyalampadu, Vijayawada-520011.



REFERENCE

00	FOUNDATION	1.00 X 2.00
01	DOOR	1.00 X 2.00
02	DOOR	1.00 X 2.00
03	DOOR	1.00 X 2.00
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99	DOOR	1.00 X 2.00
100	DOOR	1.00 X 2.00

AL. DIMENSIONS ARE IN METERS

PROJECT NO. 241/02/1 PLANT AREA - 1000.00 SQ. M
 PROJECT NO. 241/02/2 PLANT AREA - 1000.00 SQ. M

SCALE:
 PROPOSED: 1/100 & 1/50

FACILITY INDEX

Sl. No.	NAME OF THE FACILITY	AREA
1	CRYSTALLIZER REACTOR (20000L)	40.00
2	CRYSTALLIZER REACTOR (20000L)	40.00
3	CRYSTALLIZER REACTOR (20000L)	40.00
4	CRYSTALLIZER REACTOR (20000L)	40.00
5	CRYSTALLIZER REACTOR (20000L)	40.00
6	CRYSTALLIZER REACTOR (20000L)	40.00
7	CRYSTALLIZER REACTOR (20000L)	40.00
8	CRYSTALLIZER REACTOR (20000L)	40.00
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17	CRYSTALLIZER REACTOR (20000L)	40.00
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22	CRYSTALLIZER REACTOR (20000L)	40.00
23	CRYSTALLIZER REACTOR (20000L)	40.00
24	CRYSTALLIZER REACTOR (20000L)	40.00
25	CRYSTALLIZER REACTOR (20000L)	40.00
26	CRYSTALLIZER REACTOR (20000L)	40.00
27	CRYSTALLIZER REACTOR (20000L)	40.00
28	CRYSTALLIZER REACTOR (20000L)	40.00
29	CRYSTALLIZER REACTOR (20000L)	40.00
30	CRYSTALLIZER REACTOR (20000L)	40.00
31	CRYSTALLIZER REACTOR (20000L)	40.00
32	CRYSTALLIZER REACTOR (20000L)	40.00
33	CRYSTALLIZER REACTOR (20000L)	40.00
34	CRYSTALLIZER REACTOR (20000L)	40.00
35	CRYSTALLIZER REACTOR (20000L)	40.00
36	CRYSTALLIZER REACTOR (20000L)	40.00
37	CRYSTALLIZER REACTOR (20000L)	40.00
38	CRYSTALLIZER REACTOR (20000L)	40.00
39	CRYSTALLIZER REACTOR (20000L)	40.00
40	CRYSTALLIZER REACTOR (20000L)	40.00
41	CRYSTALLIZER REACTOR (20000L)	40.00
42	CRYSTALLIZER REACTOR (20000L)	40.00
43	CRYSTALLIZER REACTOR (20000L)	40.00
44	CRYSTALLIZER REACTOR (20000L)	40.00
45	CRYSTALLIZER REACTOR (20000L)	40.00
46	CRYSTALLIZER REACTOR (20000L)	40.00
47	CRYSTALLIZER REACTOR (20000L)	40.00
48	CRYSTALLIZER REACTOR (20000L)	40.00
49	CRYSTALLIZER REACTOR (20000L)	40.00
50	CRYSTALLIZER REACTOR (20000L)	40.00
51	CRYSTALLIZER REACTOR (20000L)	40.00
52	CRYSTALLIZER REACTOR (20000L)	40.00
53	CRYSTALLIZER REACTOR (20000L)	40.00
54	CRYSTALLIZER REACTOR (20000L)	40.00
55	CRYSTALLIZER REACTOR (20000L)	40.00
56	CRYSTALLIZER REACTOR (20000L)	40.00
57	CRYSTALLIZER REACTOR (20000L)	40.00
58	CRYSTALLIZER REACTOR (20000L)	40.00
59	CRYSTALLIZER REACTOR (20000L)	40.00
60	CRYSTALLIZER REACTOR (20000L)	40.00
61	CRYSTALLIZER REACTOR (20000L)	40.00
62	CRYSTALLIZER REACTOR (20000L)	40.00
63	CRYSTALLIZER REACTOR (20000L)	40.00
64	CRYSTALLIZER REACTOR (20000L)	40.00
65	CRYSTALLIZER REACTOR (20000L)	40.00
66	CRYSTALLIZER REACTOR (20000L)	40.00
67	CRYSTALLIZER REACTOR (20000L)	40.00
68	CRYSTALLIZER REACTOR (20000L)	40.00
69	CRYSTALLIZER REACTOR (20000L)	40.00
70	CRYSTALLIZER REACTOR (20000L)	40.00
71	CRYSTALLIZER REACTOR (20000L)	40.00
72	CRYSTALLIZER REACTOR (20000L)	40.00
73	CRYSTALLIZER REACTOR (20000L)	40.00
74	CRYSTALLIZER REACTOR (20000L)	40.00
75	CRYSTALLIZER REACTOR (20000L)	40.00
76	CRYSTALLIZER REACTOR (20000L)	40.00
77	CRYSTALLIZER REACTOR (20000L)	40.00
78	CRYSTALLIZER REACTOR (20000L)	40.00
79	CRYSTALLIZER REACTOR (20000L)	40.00
80	CRYSTALLIZER REACTOR (20000L)	40.00
81	CRYSTALLIZER REACTOR (20000L)	40.00
82	CRYSTALLIZER REACTOR (20000L)	40.00
83	CRYSTALLIZER REACTOR (20000L)	40.00
84	CRYSTALLIZER REACTOR (20000L)	40.00
85	CRYSTALLIZER REACTOR (20000L)	40.00
86	CRYSTALLIZER REACTOR (20000L)	40.00
87	CRYSTALLIZER REACTOR (20000L)	40.00
88	CRYSTALLIZER REACTOR (20000L)	40.00
89	CRYSTALLIZER REACTOR (20000L)	40.00
90	CRYSTALLIZER REACTOR (20000L)	40.00
91	CRYSTALLIZER REACTOR (20000L)	40.00
92	CRYSTALLIZER REACTOR (20000L)	40.00
93	CRYSTALLIZER REACTOR (20000L)	40.00
94	CRYSTALLIZER REACTOR (20000L)	40.00
95	CRYSTALLIZER REACTOR (20000L)	40.00
96	CRYSTALLIZER REACTOR (20000L)	40.00
97	CRYSTALLIZER REACTOR (20000L)	40.00
98	CRYSTALLIZER REACTOR (20000L)	40.00
99	CRYSTALLIZER REACTOR (20000L)	40.00
100	CRYSTALLIZER REACTOR (20000L)	40.00

TOTAL AREA - 1000.00 SQ. M

PRODUCTION BLOCK-1
 (G.F.F. TERRACE FLOOR) PLAN OF
 M/S SRINITHI CHEMICALS
 IN PLOT NO. 2701, DENOTIFIED
 AREA, PHASE AT SURVEY NO. 589,
 REP. A, TOWNSHIP OF GURAJAPALEM,
 VILLAGE RAMBILIMANDE,
 VISACHAPATNAM DT.

DATE: 10/10/2023
 SCALE: 1/100 & 1/50
 PROJECT NO. 241/02/1 & 2

REFERENCE

RS	ROLLING SHUTTER	2.50 X 3.00
D1	DOOR	1.00 X 2.10
D2	DOOR	0.90 X 2.10
D3	DOOR	0.75 X 2.10
W1	WINDOW	1.50 X 1.50
W2	WINDOW	1.20 X 1.50
V	VENTILATOR	1.50 X 0.45
V1	VENTILATOR	1.20 X 0.45

ALL DIMENSIONS ARE IN METERS

UTILITY,ENGINEERING,QA&QC BUILDING (G.F)
PLINTH AREA 281.55 Sq.m
UTILITY,ENGINEERING,QA&QC BUILDING (F.F)
PLINTH AREA 281.55 Sq.m

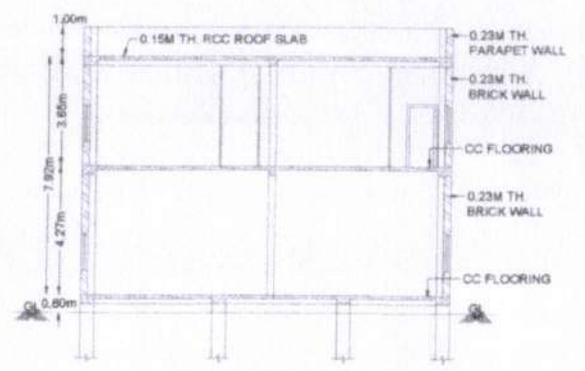
SCALE 1:100

PROPOSED SHOWN IN ■■■

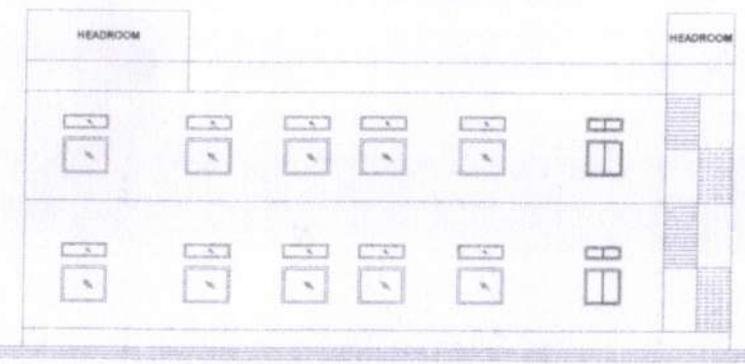
MACHINERY INDEX

S.No	NAME OF THE MACHINE	H.P
1	COOLING TOWER FANS (2NOSX5.00HP)	10.00
2	COOLING TOWER PUMPS (2NOSX20.00HP)	40.00
3	COOLING TOWER PUMPS (2NOSX15.00HP)	30.00
4	CHILLER	120.00
5	Hot Well Circulation Pumps (2NOSX10.00HP)	20.00
6	Cold Well Circulation Pumps (2NOSX15.00HP)	30.00
7	CHILLED BRINE	125.00
8	Hot Well Circulation Pumps (2NOSX5.00HP)	10.00
9	Cold Well Circulation Pumps (2NOSX7.50HP)	15.00
10	AIR COMPRESSOR WITH DRYER	40.00
11	NITROGEN PLANT	7.50

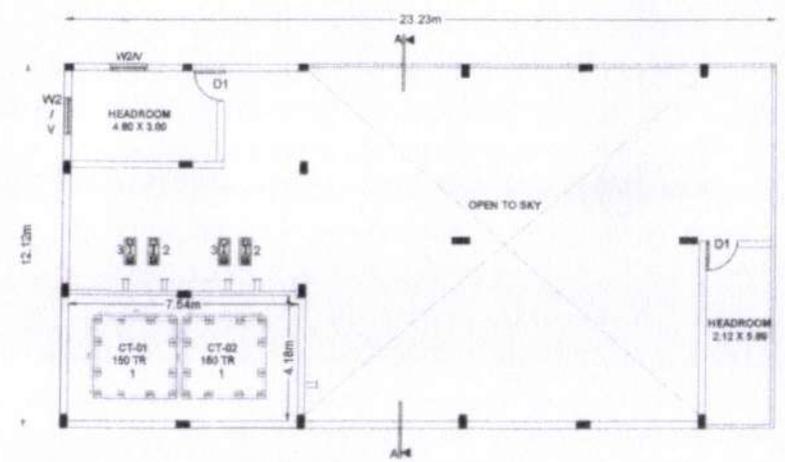
TOTAL = 447.50 HP



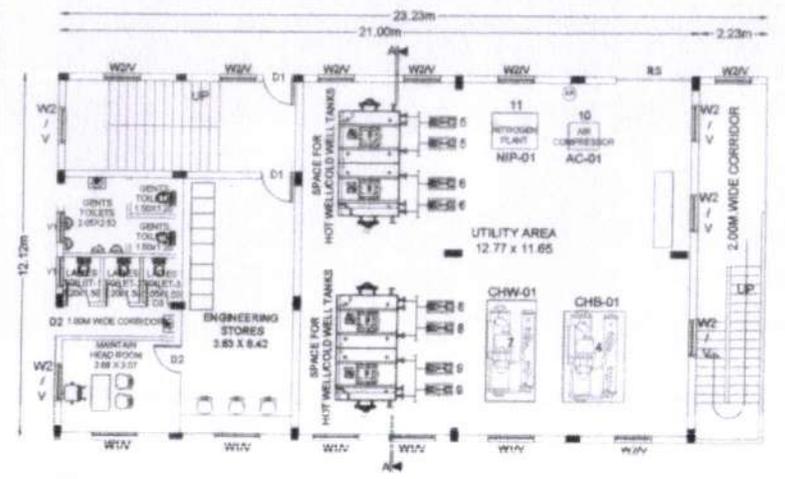
SECTION ON "AA"



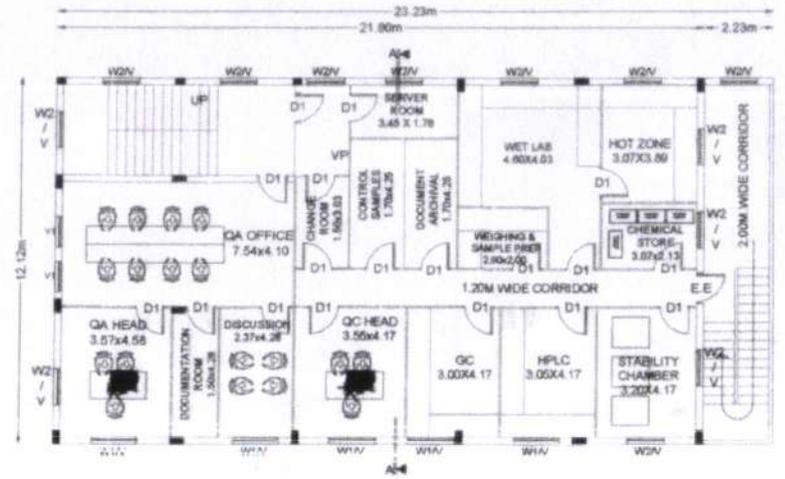
FRONT ELEVATION
(SOUTH SIDE)



UTILITY, ENGINEERING STORE, QA & QC BLOCK PLAN
(TERRACE FLOOR @ 8.37M LVL.)



UTILITY, ENGINEERING STORE, QA & QC BLOCK PLAN
(GROUND FLOOR @ 0.00M LVL.)



UTILITY, ENGINEERING STORE, QA & QC BLOCK PLAN
(FIRST FLOOR @ 4.27M LVL.)

UTILITY,ENGINEERING STORE,QA&QC BUILDING (G.F,F.F&S.F) PLAN OF M/S SRUTHI CHEMICALS, IN PLOT NO :27C1, DE-NOTIFIED AREA-APSEZ, AT SURVEY NO'S 56P, 57P & 59PART OF GURAJAPALEM VILLAGE, RAMBILLI MANDAL, VISAKHAPATNAM DT.

INDPOWER Ph.9948125999

For SRUTHI CHEMICALS
K. R. N. S. R.
Authorized Signatory

APPLICANT

APPLICANT

LS

-34-

REFERENCE

RS	ROLLING SHUTTER	3.00 X 4.00
W	WINDOW	1.50 X 1.50
V	VENTILATOR	1.20 X 1.50
		0.90 X 0.45

ALL DIMENSIONS ARE IN METERS

BOILER BUILDING PLINTH AREA 94.24 Sq.m

SCALE 1:100

PROPOSED SHOWN IN

MACHINERY INDEX

S.No.	NAME OF THE MACHINE	H.P
1.	ID FAN	5.00
2.	FD FAN	20.00
3.	FEED WATER PUMP FOR BOILER (2NOSX7.50HP)	15.00
4.	BLOW DOWN WATER PUMP	3.00
5.	WATER SOFTENER INCLUDING PUMP	2.00
6.	MICRO DUST COLLECTOR	2.00
7.	STEAM CONDENSATE TRANSFER PUMP	2.00
8.	PUMP FOR WATER SOFTENER SYSTEM	5.00

TOTAL = 54.00 HP

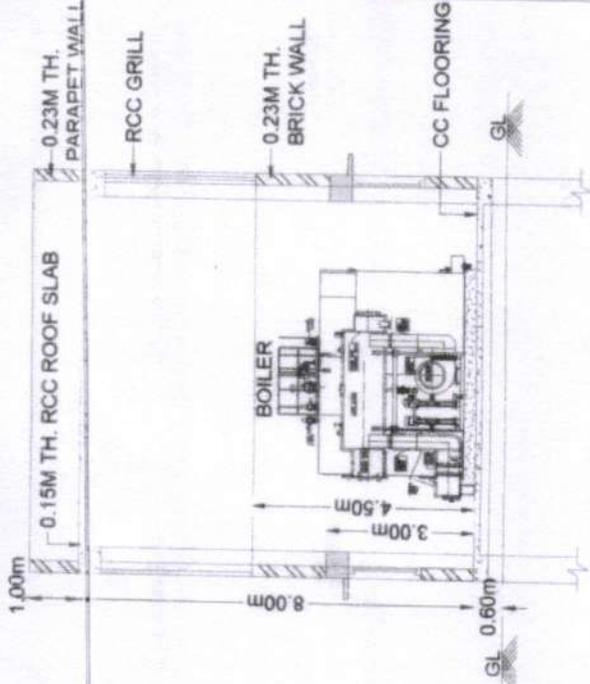
BOILER BUILDING PLAN OF
M/S SRUTHI CHEMICALS,
 IN PLOT NO :27C1, DE-NOTIFIED
 AREA-APSEZ, AT SURVEY NO'S 56P,
 57P & 59PART OF GURAJAPALEM
 VILLAGE, RAMBILLI MANDAL,
 VISAKHAPATNAM DT.

INDPOWER Ph:9948125599

For SRUTHI CHEMICALS
K. L. NANI
 Authorized Signatory

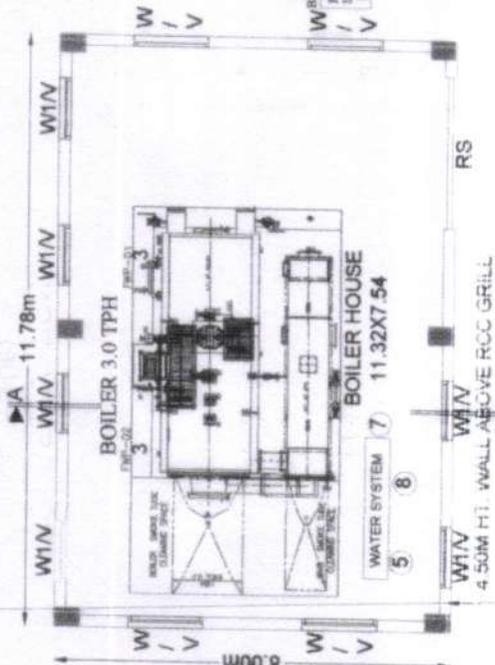
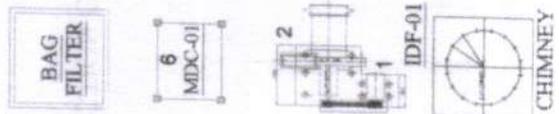
APPLICANT

L-S



SECTION ON "AA"

FRONT ELEVATION
 (SOUTH SIDE)



BOILER BUILDING PLAN

SHEET NO.5

REFERENCE

D DOOR 1.20 X 2.10
 W WINDOW 1.20 X 1.20
 V VENTILATOR 1.20 X 0.45

ALL DIMENSIONS ARE IN METERS

EFFLUENT TREATMENT PLANT (G.F) PLINTH AREA 64.00 Sq.m
 EFFLUENT TREATMENT PLANT (F.F) PLINTH AREA 64.00 Sq.m

SCALE 1:100

PROPOSED SHOWN IN ■■■

MACHINERY INDEX

S.No	NAME OF THE MACHINE	H.P
1	HTDS&L TDS effluent Transfer pumps(4nosx5.00hp)	20.00

TOTAL = 20.00 HP

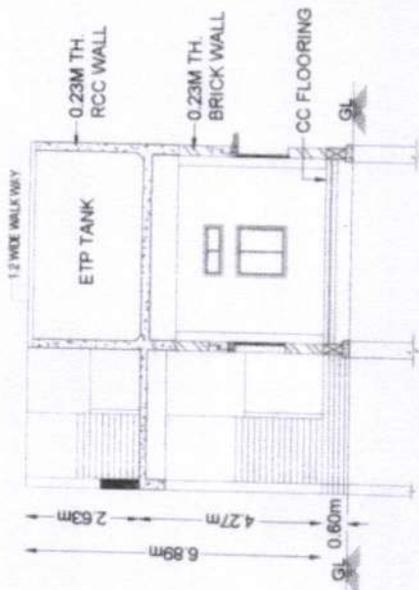
EFFLUENT TREATMENT PLANT (G.F,F&TERRACE FLOOR) PLAN OF M/S SRUTHI CHEMICALS, IN PLOT NO :27C1, DE-NOTIFIED AREA-APSEZ, AT SURVEY NO'S 56P, 57P & 59PART OF GURAJAPALEM VILLAGE, RAMBILLI MANDAL, VISAKHAPATNAM DT.

INDPOWER Ph:9948125699

For SRUTHI CHEMICALS
K. Uma Devi
 Authorized Signatory

APPLICANT

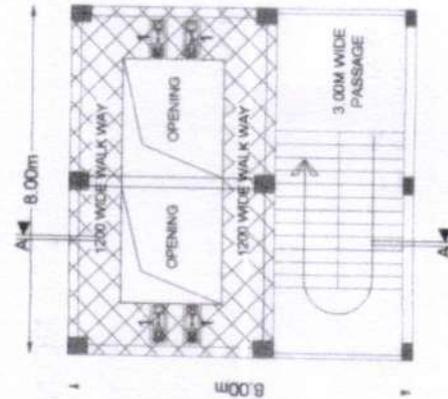
LS



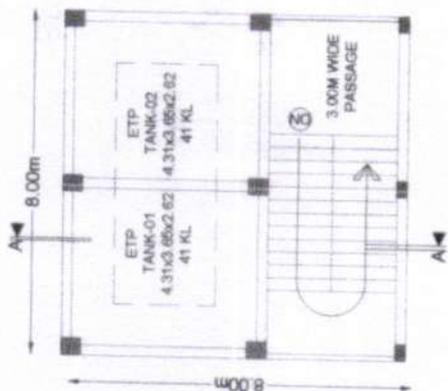
SECTION ON "AA"



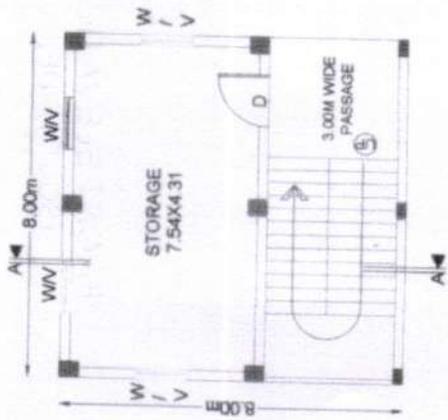
FRONT ELEVATION (SOUTH SIDE)



EFFLUENT TREATMENT PLANT PLAN (TERRACE FLOOR @ 6.89M LVL.)



EFFLUENT TREATMENT PLANT PLAN (FIRST FLOOR @ 4.27M LVL.)



EFFLUENT TREATMENT PLANT PLAN (GROUND FLOOR @ 0.00M LVL.)

REFERENCE

RS	ROLLING SHUTTER	1.50 X 2.45
DT	DOOR	1.60 X 2.10
DZ	DOOR	1.00 X 2.10
DB	DOOR	1.20 X 2.10
W	WINDOW	1.50 X 1.20
V	VENTILATOR	1.50 X 0.45

ALL DIMENSIONS ARE IN METERS

WAREHOUSE BUILDING (B.F)
WAREHOUSE BUILDING (P.F)
PLINTH AREA 381.91 Sq.m
PLINTH AREA 381.91 Sq.m

SCALE 1:100

PROPOSED SHOWN IN ■■■

MACHINERY INDEX

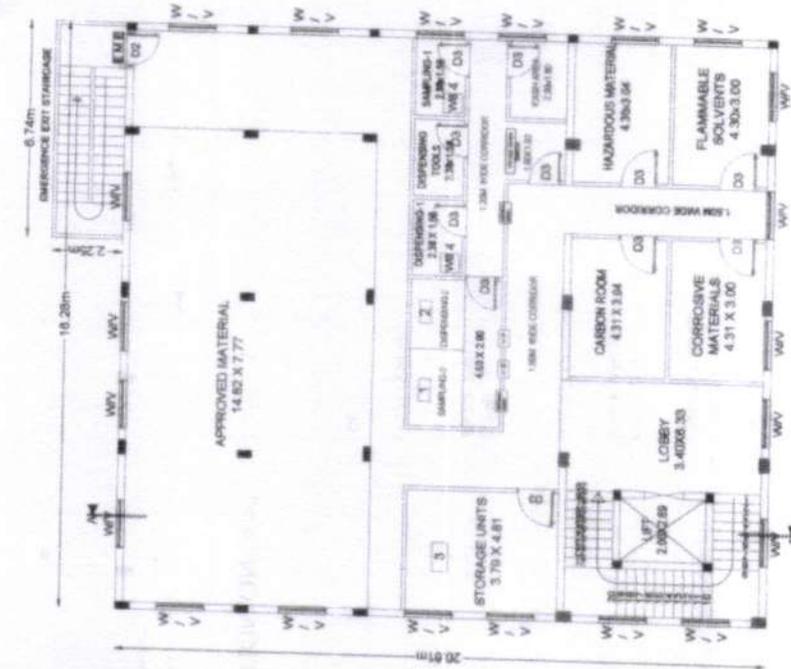
S.No	NAME OF THE MACHINE	H.P
1	SAMPLING BOOTH	0.50
2	DISPENSING BOOTH	0.50
3	COLD STORAGE	0.50
4	WEIGHING BALANCE (500X0.50HP)	2.50
5	HOBST	7.50
6	AIR HANDLING UNIT	15.00

TOTAL = 26.50 HP

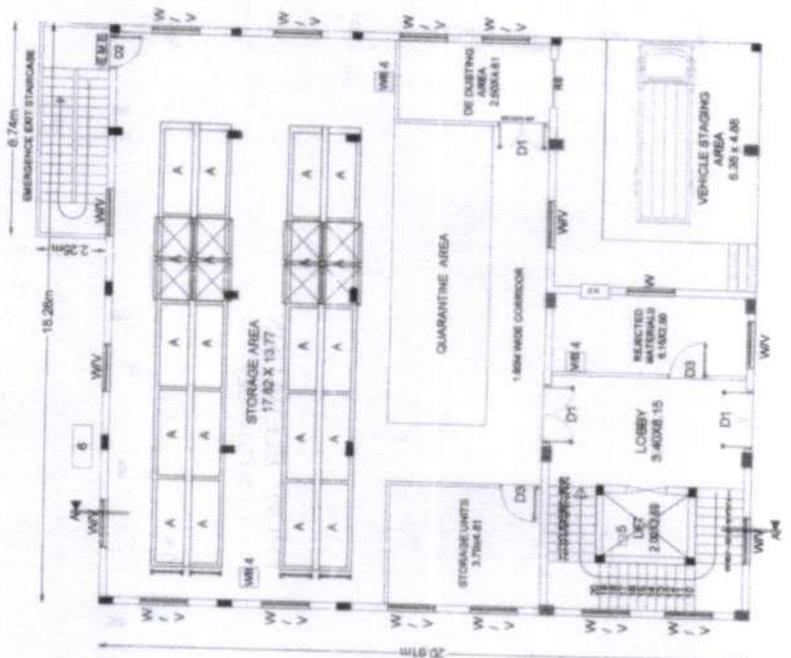


FRONT ELEVATION
(SOUTH SIDE)

SECTION ON "AA"



WARE HOUSE BUILDING PLAN
(FIRST FLOOR @ 4.50M LVL.)



WARE HOUSE BUILDING PLAN
(GROUND FLOOR @ 0.00M LVL.)

WARE HOUSE BUILDING(G.F.&F.)
PLAN OF **M/S SRUTHI CHEMICALS**
IN PLOT NO 27C1, DE-NOTIFIED
AREA-APSEZ AT SURVEY NO'S 56P,
57P & 59PART OF GURAJAPALEM
VILLAGE, RAMBILLI MANDAL,
VISAKHAPATNAM DT.

PREPARED BY: P. 20-481-25096

APPLICANT
K. R. S. RAO
Authorized Signatory

LS

REFERENCE

RS	ROLLING SHUTTER	2.50 X 3.50
D	DOOR	1.00 X 2.10
W	WINDOW	1.50 X 1.20
W1	WINDOW	1.20 X 1.50
V	VENTILATOR	1.50 X 0.45
V1	VENTILATOR	1.20 X 0.45

ALL DIMENSIONS ARE IN METERS

ELECTRICAL PANEL ROOM BUILDING (G.F)
PLINTH AREA 81.60 Sq.m

ELECTRICAL PANEL ROOM BUILDING (F.F)
PLINTH AREA 81.60 Sq.m

SCALE 1:100

PROPOSED SHOWN IN ■■■■

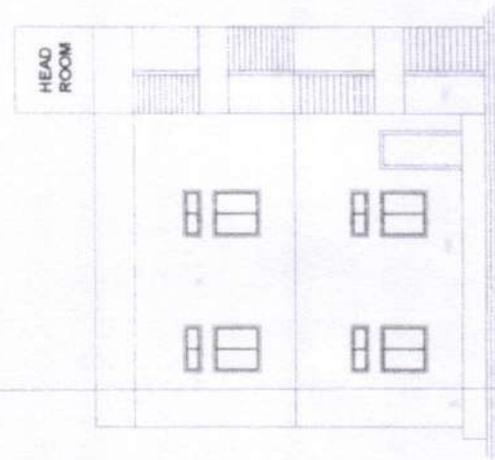
ELECTRICAL ROOM (G.F, F.F & TERRACE FLOOR) PLAN OF M/S SRUTHI CHEMICALS, IN PLOT NO :27C1, DE-NOTIFIED AREA-APSEZ, AT SURVEY NO'S 56P, 57P & 59PART OF GURAJAPALEM VILLAGE, RAMBILLI MANDAL, VISAKHAPATNAM DT.

INDPOWER PH-9948125599

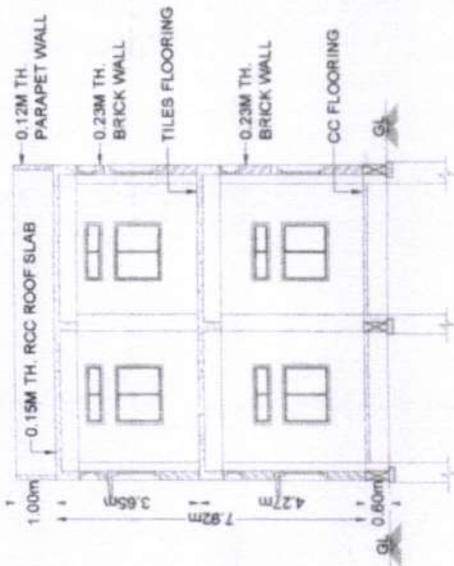


For SRUTHI CHEMICALS
K. N. S. Reddy
Authorized Signatory

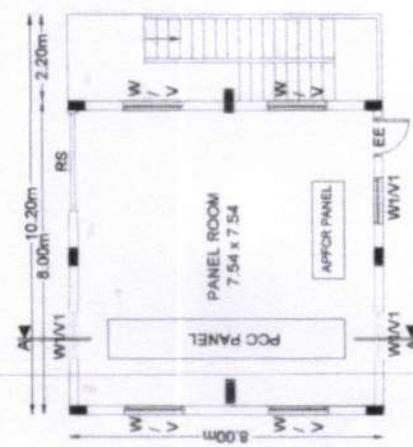
APPLICANT L.S



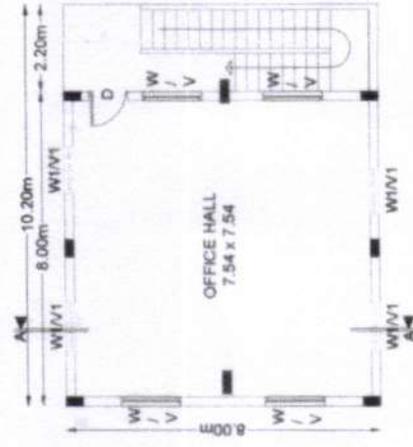
FRONT ELEVATION (SOUTH SIDE)



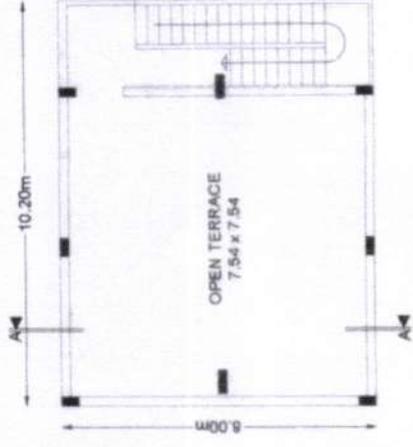
SECTION ON "AA"



ELECTRICAL PANEL ROOM PLAN (GROUND FLOOR @ 0.00M LVL.)



ELECTRICAL PANEL ROOM PLAN (FIRST FLOOR @ 4.27M LVL.)



ELECTRICAL PANEL ROOM PLAN (TERRACE FLOOR @ 8.37M LVL.)

REFERENCE

D	DOOR	1.20 X 2.10
D1	DOOR	1.05 X 2.10
W	WINDOW	1.50 X 1.20
V	VENTILATOR	1.50 X 0.45

ALL DIMENSIONS ARE IN METERS

SECURITY&ADMINISTRATE BUILDING (G.F)
PLINTH AREA 163.44 Sq.m
SECURITY&ADMINISTRATE BUILDING (F.F)
PLINTH AREA 163.44 Sq.m

SCALE 1:100

PROPOSED SHOWN IN ■■■

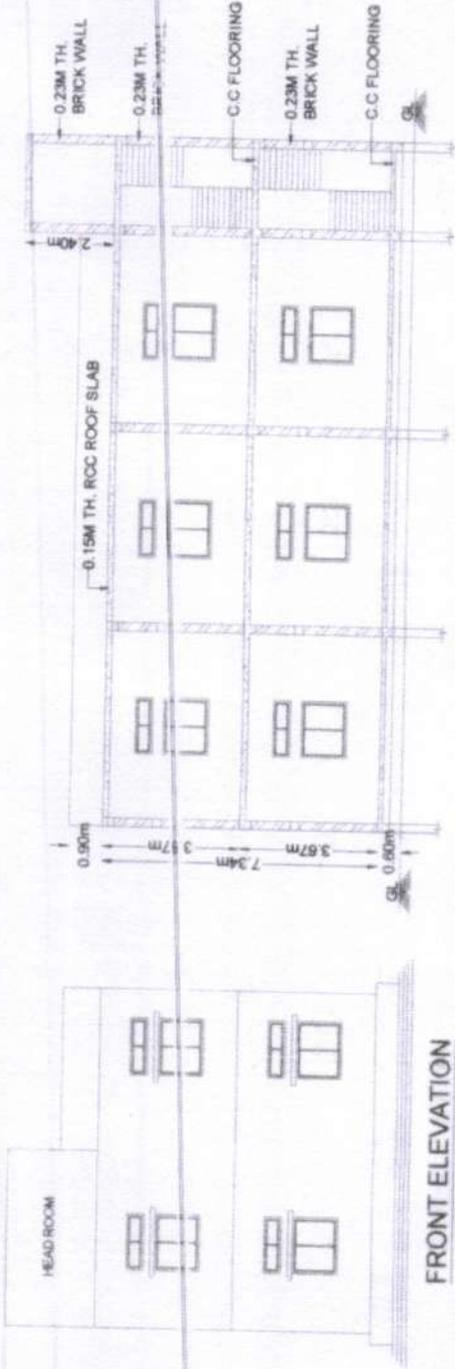
SECURITY&ADMINISTRATE BUILDING (G.F.F.&TERRACE FLOOR)
PLAN OF M/S SRUTHI CHEMICALS
IN PLOT NO :27C1, DE-NOTIFIED AREA-APSEZ, AT SURVEY NO'S 56P, 57P & 59PART OF GURAJAPALEM VILLAGE, RAMBILLI MANDAL, VISAKHAPATNAM DT.

INDPOWER Ph:9648125569

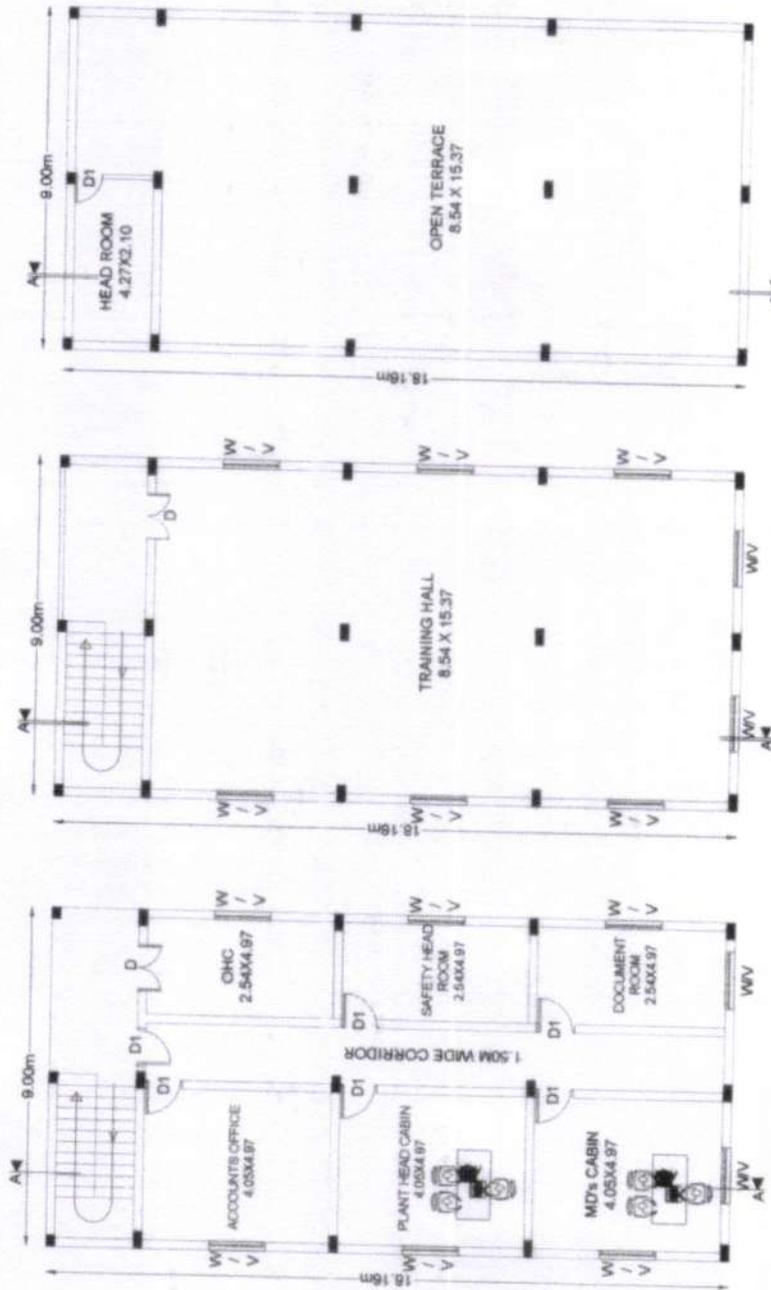
K. Srinivas Reddy
1001, Rajanagar, Hyderabad-50
100002, Andhra Pradesh
INDIA
Ph: 9848125569
Ph: 9848125569

For SRUTHI CHEMICALS
K. Srinivas Reddy
Authorized Signatory

APPLICANT L.S



SECTION ON "AA"



SECURITY & ADMINISTRATE PLAN (GROUND FLOOR @ 0.00M LVL.)
SECURITY & ADMINISTRATE PLAN (FIRST FLOOR @ 3.67M LVL.)
SECURITY & ADMINISTRATE PLAN (TERRACE FLOOR @ 7.34M LVL.)

REFERENCE

- D DOOR
- W WINDOW
- V VENTILATOR

1.50 X 2.10
1.50 X 1.20
1.50 X 0.60

ALL DIMENSIONS ARE IN METERS

PRODUCTION BLOCK-2 (G.F)
PLANT AREA 810.00 SQ.M
PRODUCTION BLOCK-2 (1.F)
PLANT AREA 910.00 SQ.M

SCALE 1:100

PROPOSED SHOWN IN

MACHINERY INDEX

S.NO	NAME OF THE MACHINE	H.P
1	M/S TRANSFER PUMPS (MCO333.00HP)	15.00
2	LEFT MOTOR	7.50
3	TRAY DRYERS (2 NOS X 2.00 HP)	4.00
4	CENTRIFUGES (2 NOS X 15.00 HP)	30.00
5	STAINLESS STEEL REACTOR (2 NOS) (0.0 HP)	0.00
6	STAINLESS STEEL REACTOR	7.50
7	STAINLESS STEEL REACTOR	7.50
8	GLASS LINED REACTOR	12.00
9	STAINLESS STEEL REACTOR (MCOX16.00 HP)	00.00
10	GLASS LINED REACTOR-03	15.00
11	STAINLESS STEEL REACTOR-02	15.00
12	STAINLESS STEEL REACTOR (MCOX15.00 HP)	30.00
13	GLASS LINED REACTOR (2 NOS) (0.00 HP)	00.00
14	WEIGHING BALANCE (MCO200.00HP)	1.00
15	AMP-DIAL	20.00
16	ESBIBER PUMP	3.00
17	TRANSFER PUMP FOR RECEIVERS/MCO330HP	3.00
18	TRANSFER PUMP FOR RECEIVERS/MCO330HP	18.00
TOTAL =		288.00 HP

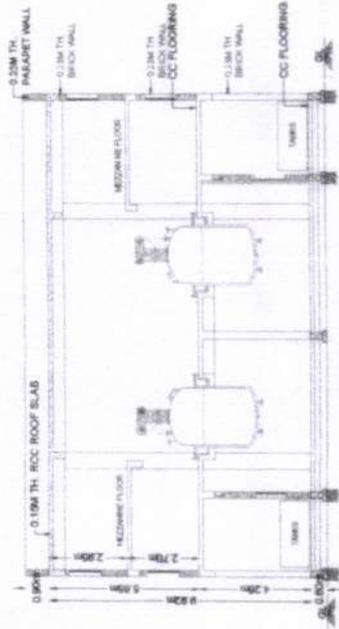
PRODUCTION BLOCK-2 (G.F&F)
PLAN OF M/S SRUTHI CHEMICALS
IN PLOT NO. 27C1, DE-NOTIFIED
AREA-APSEZ, AT SURVEY NO'S 56P,
57P & 59PART OF GURAJAPALEM
VILLAGE, RAMBILLI MANDAL,
VISAKHAPATNAM DT.

REGD. NO. P/19M/120580

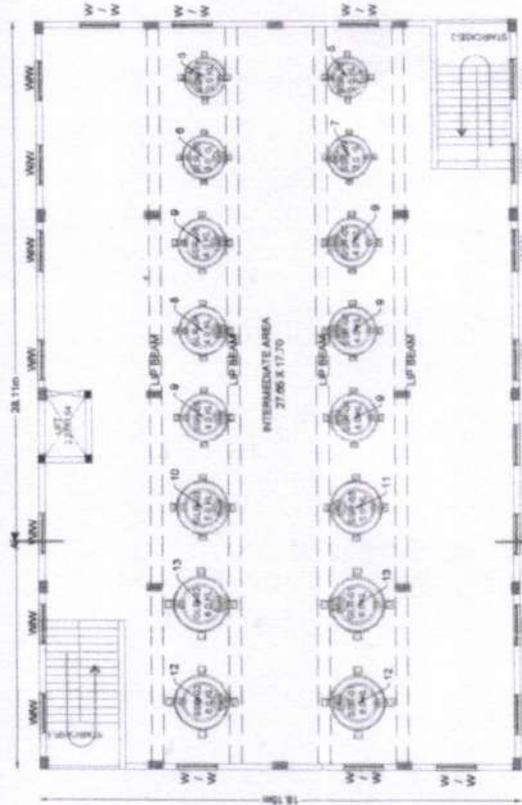


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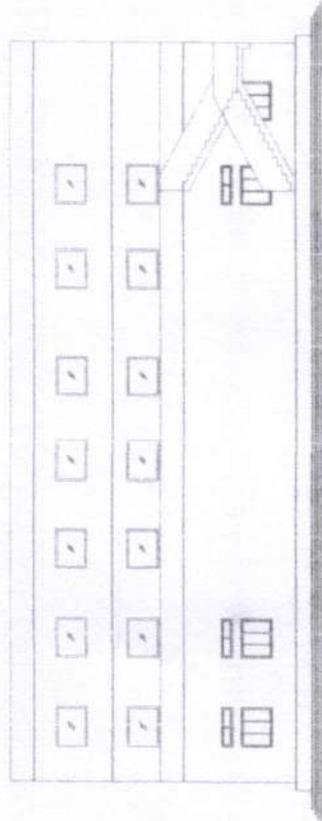
APPLICANT



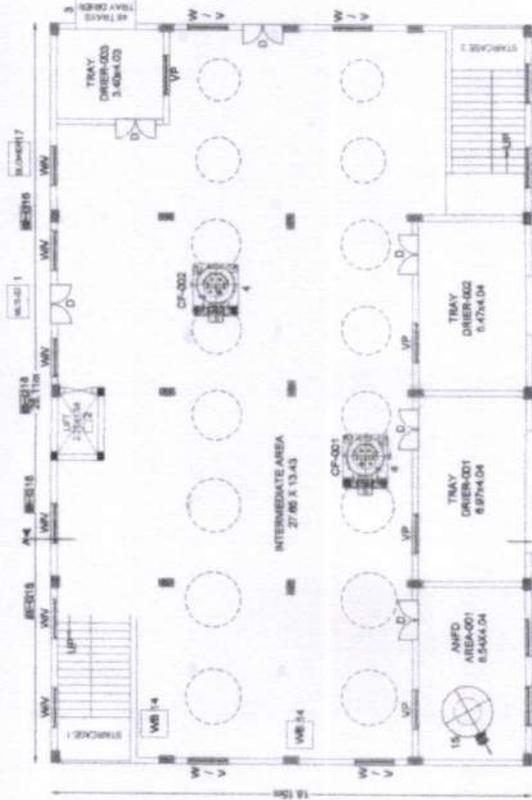
SECTION ON "AA"



PRODUCTION BLOCK-2 PLAN
(FIRST FLOOR)

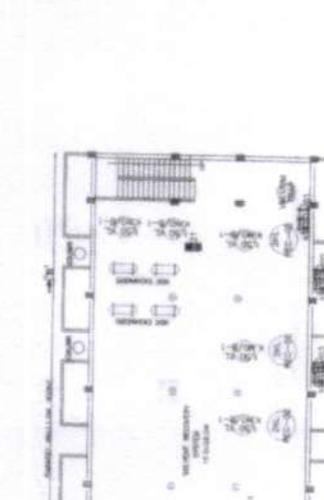
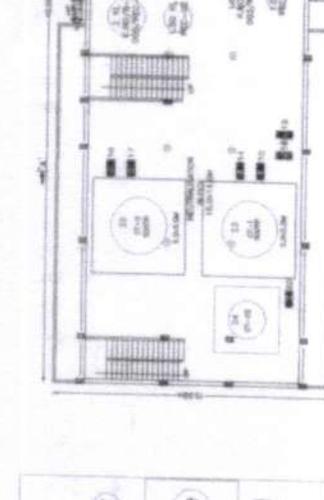
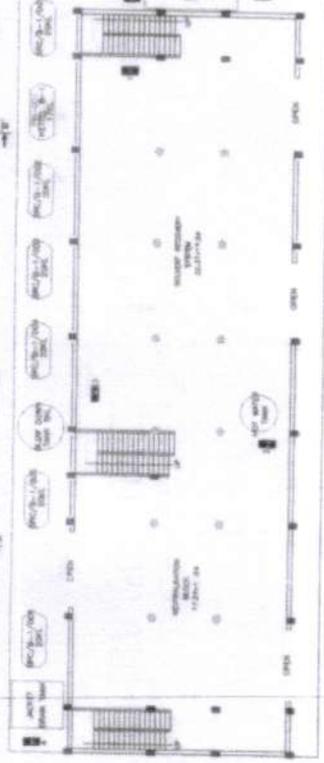
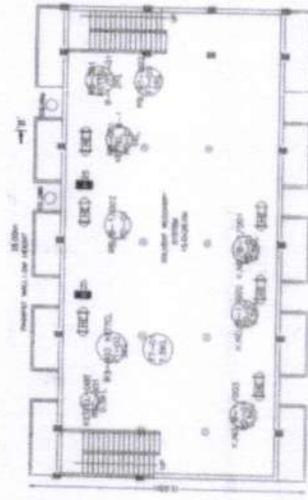
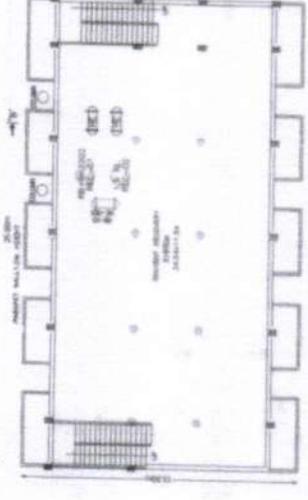
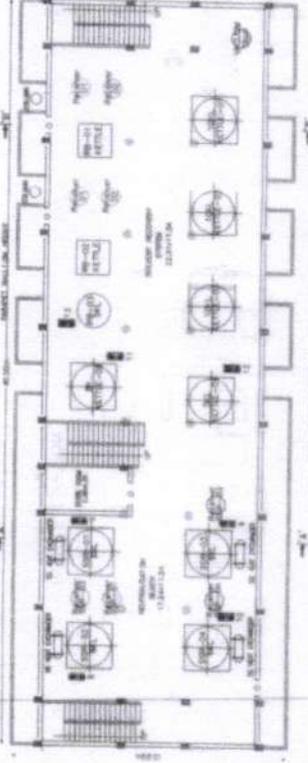
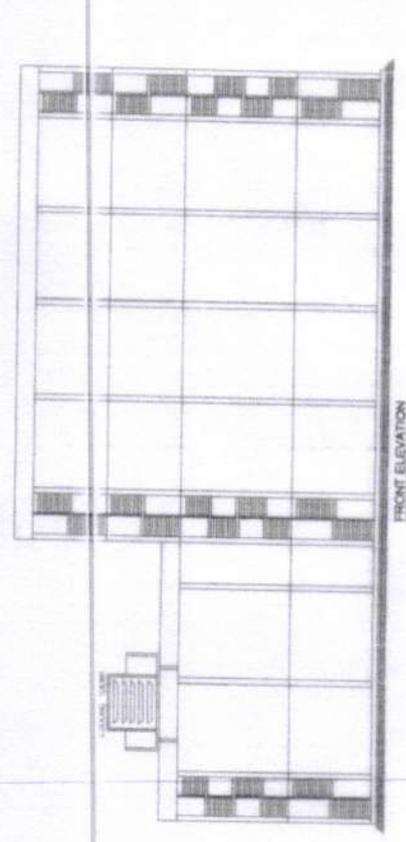
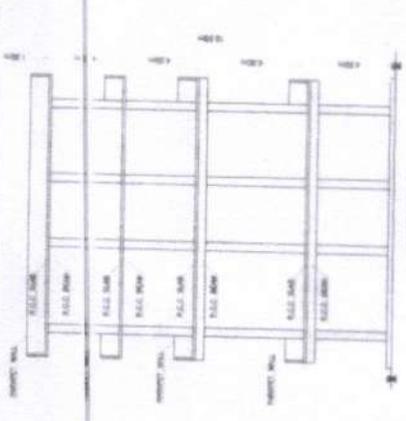
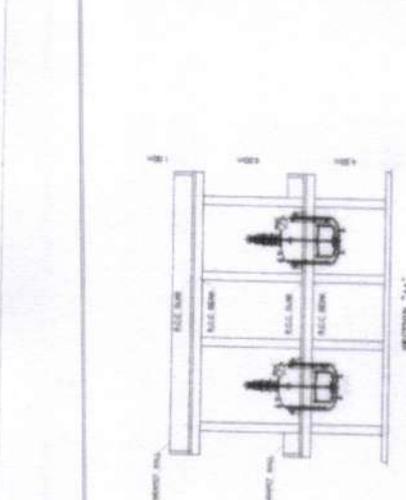


FRONT ELEVATION
(SOUTH SIDE)



PRODUCTION BLOCK-2 PLAN
(GROUND FLOOR)

SHEET NO. 10
 REFERENCE
 0 1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18 19 20 21 22 23 24 25 26 27 28 29 30 31 32 33 34 35 36 37 38 39 40 41 42 43 44 45 46 47 48 49 50 51 52 53 54 55 56 57 58 59 60 61 62 63 64 65 66 67 68 69 70 71 72 73 74 75 76 77 78 79 80 81 82 83 84 85 86 87 88 89 90 91 92 93 94 95 96 97 98 99 100



NO.	DESCRIPTION	QTY	UNIT	REMARKS
1	CONCRETE	100	M ³	
2	STEEL	50	T	
3	BRICK	1000	M ²	
4	ROOFING	100	M ²	
5	PAINT	100	L	
6	GLASS	100	M ²	
7	WATER TREATMENT PLANT	1	UNIT	
8	WASTE WATER TREATMENT PLANT	1	UNIT	
9	WATER RESERVOIR	1	UNIT	
10	STAIRCASE	1	UNIT	
11	ELECTRICAL	1	UNIT	
12	MECHANICAL	1	UNIT	
13	PLUMBING	1	UNIT	
14	CONCRETE	100	M ³	
15	STEEL	50	T	
16	BRICK	1000	M ²	
17	ROOFING	100	M ²	
18	PAINT	100	L	
19	GLASS	100	M ²	
20	WATER TREATMENT PLANT	1	UNIT	
21	WASTE WATER TREATMENT PLANT	1	UNIT	
22	WATER RESERVOIR	1	UNIT	
23	STAIRCASE	1	UNIT	
24	ELECTRICAL	1	UNIT	
25	MECHANICAL	1	UNIT	
26	PLUMBING	1	UNIT	
27	CONCRETE	100	M ³	
28	STEEL	50	T	
29	BRICK	1000	M ²	
30	ROOFING	100	M ²	
31	PAINT	100	L	
32	GLASS	100	M ²	
33	WATER TREATMENT PLANT	1	UNIT	
34	WASTE WATER TREATMENT PLANT	1	UNIT	
35	WATER RESERVOIR	1	UNIT	
36	STAIRCASE	1	UNIT	
37	ELECTRICAL	1	UNIT	
38	MECHANICAL	1	UNIT	
39	PLUMBING	1	UNIT	
40	CONCRETE	100	M ³	
41	STEEL	50	T	
42	BRICK	1000	M ²	
43	ROOFING	100	M ²	
44	PAINT	100	L	
45	GLASS	100	M ²	
46	WATER TREATMENT PLANT	1	UNIT	
47	WASTE WATER TREATMENT PLANT	1	UNIT	
48	WATER RESERVOIR	1	UNIT	
49	STAIRCASE	1	UNIT	
50	ELECTRICAL	1	UNIT	
51	MECHANICAL	1	UNIT	
52	PLUMBING	1	UNIT	
53	CONCRETE	100	M ³	
54	STEEL	50	T	
55	BRICK	1000	M ²	
56	ROOFING	100	M ²	
57	PAINT	100	L	
58	GLASS	100	M ²	
59	WATER TREATMENT PLANT	1	UNIT	
60	WASTE WATER TREATMENT PLANT	1	UNIT	
61	WATER RESERVOIR	1	UNIT	
62	STAIRCASE	1	UNIT	
63	ELECTRICAL	1	UNIT	
64	MECHANICAL	1	UNIT	
65	PLUMBING	1	UNIT	
66	CONCRETE	100	M ³	
67	STEEL	50	T	
68	BRICK	1000	M ²	
69	ROOFING	100	M ²	
70	PAINT	100	L	
71	GLASS	100	M ²	
72	WATER TREATMENT PLANT	1	UNIT	
73	WASTE WATER TREATMENT PLANT	1	UNIT	
74	WATER RESERVOIR	1	UNIT	
75	STAIRCASE	1	UNIT	
76	ELECTRICAL	1	UNIT	
77	MECHANICAL	1	UNIT	
78	PLUMBING	1	UNIT	
79	CONCRETE	100	M ³	
80	STEEL	50	T	
81	BRICK	1000	M ²	
82	ROOFING	100	M ²	
83	PAINT	100	L	
84	GLASS	100	M ²	
85	WATER TREATMENT PLANT	1	UNIT	
86	WASTE WATER TREATMENT PLANT	1	UNIT	
87	WATER RESERVOIR	1	UNIT	
88	STAIRCASE	1	UNIT	
89	ELECTRICAL	1	UNIT	
90	MECHANICAL	1	UNIT	
91	PLUMBING	1	UNIT	
92	CONCRETE	100	M ³	
93	STEEL	50	T	
94	BRICK	1000	M ²	
95	ROOFING	100	M ²	
96	PAINT	100	L	
97	GLASS	100	M ²	
98	WATER TREATMENT PLANT	1	UNIT	
99	WASTE WATER TREATMENT PLANT	1	UNIT	
100	WATER RESERVOIR	1	UNIT	

SOLVENT RECOVERY SYSTEM NEUTRALISATION BLOCK (G.P.F. S.F.F. TERRACE FLOOR) PLAN OF N/S SEUTHE CHEMICALS. IN PLOT NO. 27/1 DE NOTIFIED AREA-108, AT SURVEY NO. 58, 57 & 58 PART OF GURJAL EM VILLAGE THAMBOLI MANGAL, KSRIPATNAM DT.

REFERENCE

- D DOOR
- D1 DOOR
- D2 DOOR
- W WINDOW
- W1 WINDOW
- W2 WINDOW
- W3 WINDOW
- W4 WINDOW
- V VENTILATOR
- V1 VENTILATOR

ALL DIMENSIONS ARE IN METRES

UTILITY BLOCK (G.F)
 PLINTH AREA
 COMPRESSION SPEED

SCALE 1:500

PROPOSED SHOWN IN
 EXISTING SHOWN IN
 MODIFICATION SHOWN IN

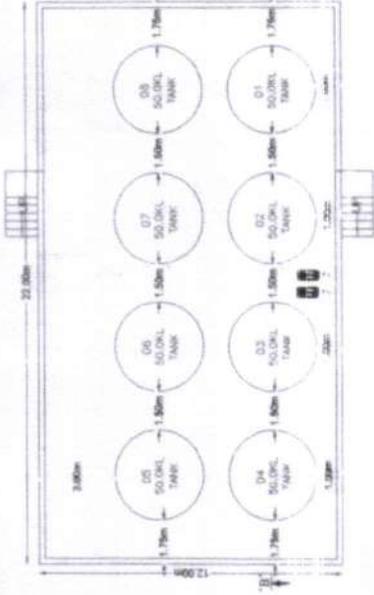
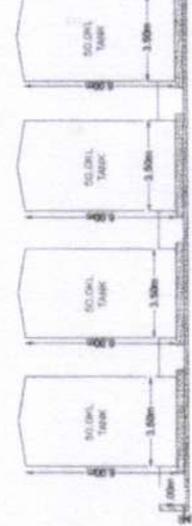
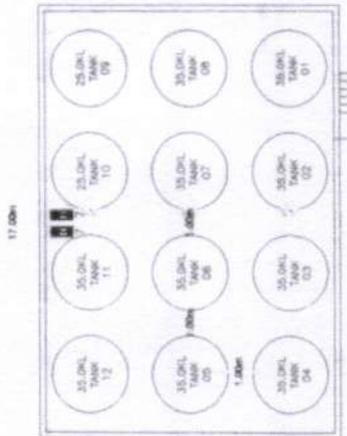
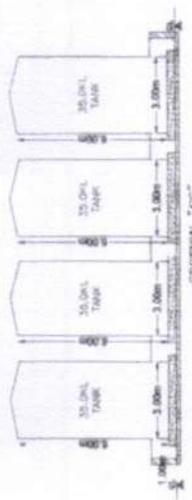
MACHINERY INDEX

S.NO.	NAME OF THE MACHINE	H.P.
1.	PROCESS PUMPS (NO.6X3.0HP)	18.00
2.	AIR COMPRESSOR	22.00
3.	COOLING TOWER PUMP	12.00
4.	COOLING TOWER FAN	18.00
5.	COOLING TOWER FAN	18.00
6.	PROCESS PUMP (NO.6X3.0HP)	12.00
7.	PROCESS PUMP (NO.6X3.0HP)	12.00

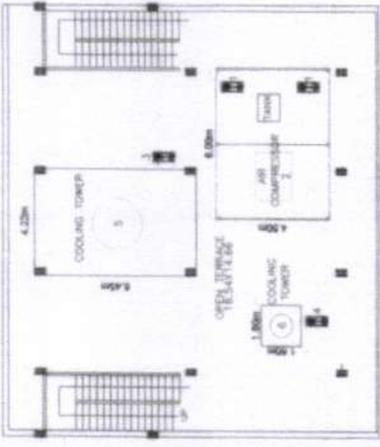
TOTAL = 80.50 HP

UTILITY BLOCK (G.F.F. TERRACE FLOOR), ABOVE GROUND SOLVENT STORAGE TANKFARM-1&2 PLANS OF M/S SRUTHI CHEMICALS, IN PLOT NO. 27C1 DE-NOTIFIED AREA-APZEZ, AT SURVEY NO'S 58P, 57P & 59PART OF GURAJAPALEM VILLAGE, RAMBILLI MANDAL, VISAKHAPATNAM DT.

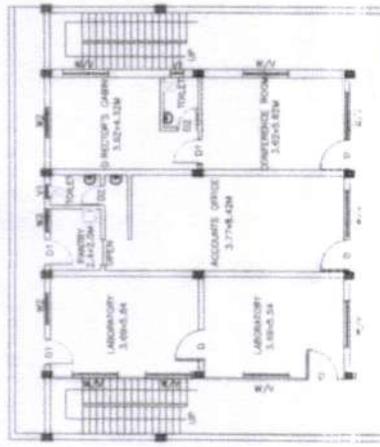
DATE: 10/05/2023



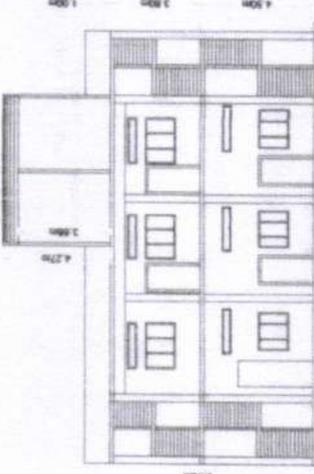
ABOVE GROUND SOLVENT STORAGE TANKFARM-1 PLAN



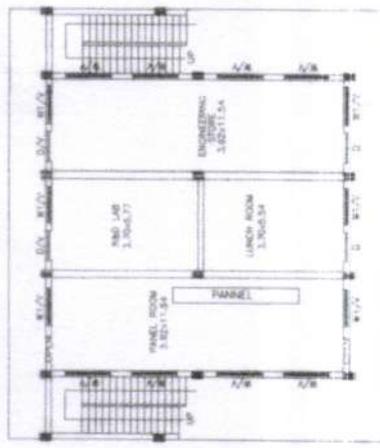
UTILITY BLOCK PLAN (TERRACE FLOOR)



UTILITY BLOCK PLAN (FIRST FLOOR)



FRONT ELEVATION (NORTH SIDE)



UTILITY BLOCK PLAN (GROUND FLOOR)

SHEET NO. 13

REFERENCE

D	DOOR
D1	DOOR
D2	DOOR
W	WINDOW
W1	WINDOW
W2	WINDOW
W3	WINDOW
W4	WINDOW
W5	WINDOW
W6	WINDOW
W7	WINDOW
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W99	WINDOW
W100	WINDOW

ALL DIMENSIONS ARE IN METRES

DRUM STORAGE SHED
 PLINTH AREA 280.20 Sqm
 SECURITY LOCKERS 150.00 Sqm
 SECURITY BLOCK 9.00 Sqm
 SOLEIL BLOCK 12.88 Sqm
 MAJLER SHED 262.25 Sqm

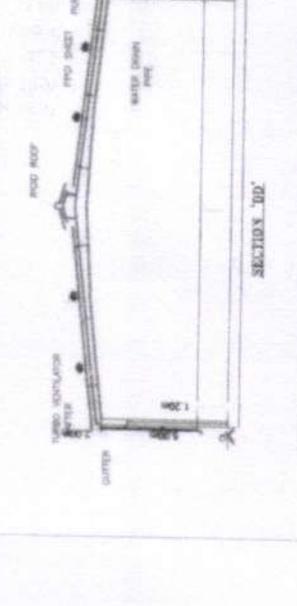
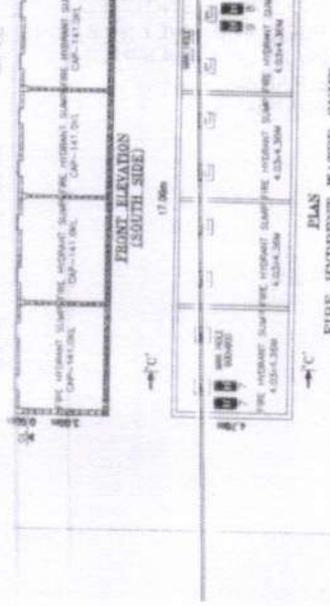
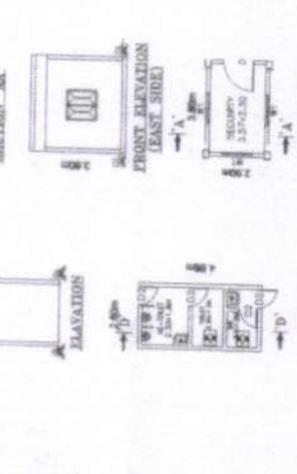
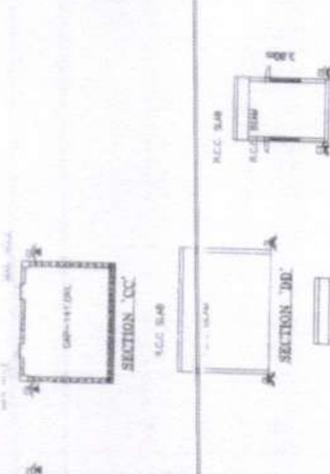
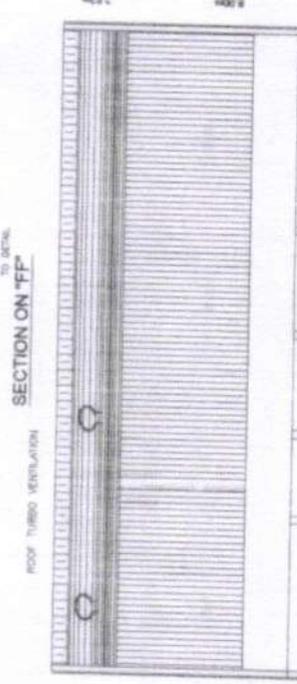
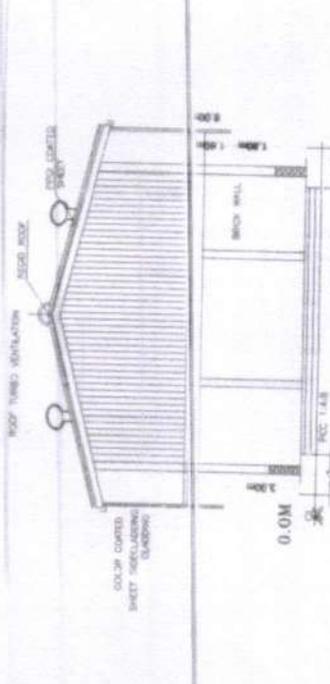
SCALE 1:100

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 EXISTING SHOWN IN [Symbol]
 MODIFICATION SHOWN IN [Symbol]

MACHINERY INDEX

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2.	FEED PUMP	3.00
3.	FEED PUMP	4.00
4.	FEED PUMP	4.00
5.	FEED PUMP	4.00
6.	FEED PUMP	4.00
7.	FEED PUMP	4.00
8.	FEED PUMP	4.00
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100.	FEED PUMP	4.00

TOTAL = 150.00 HP



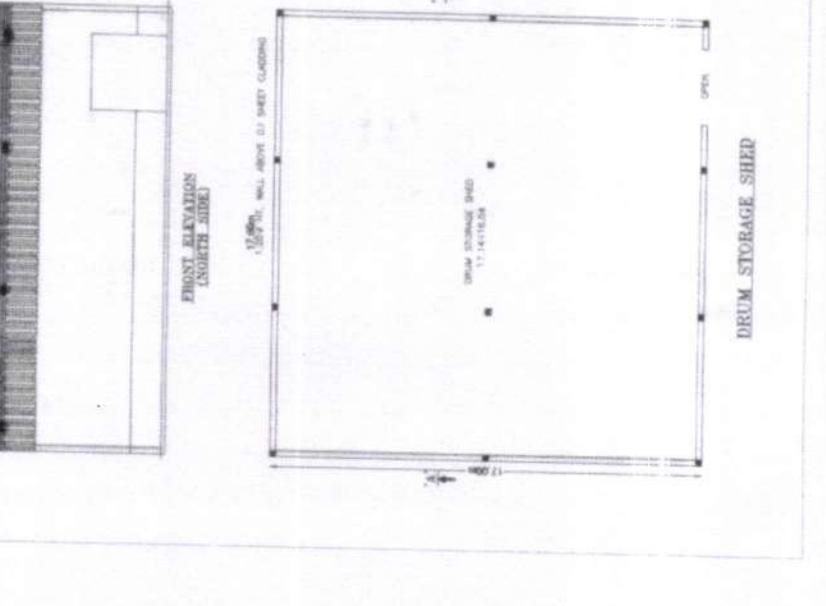
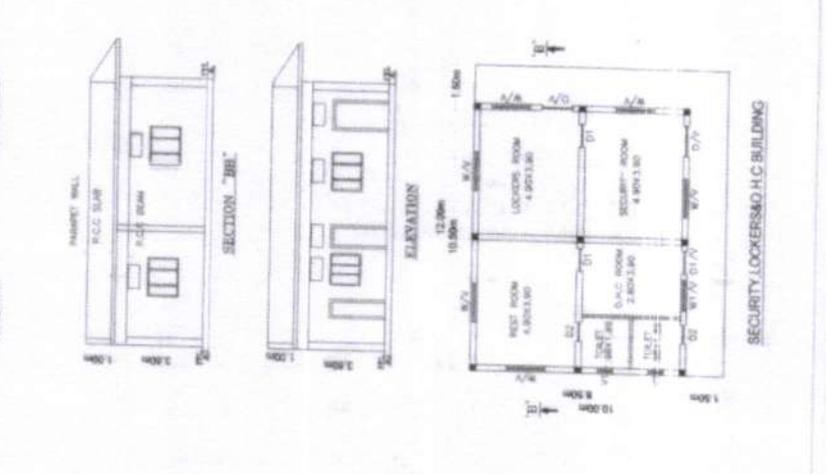
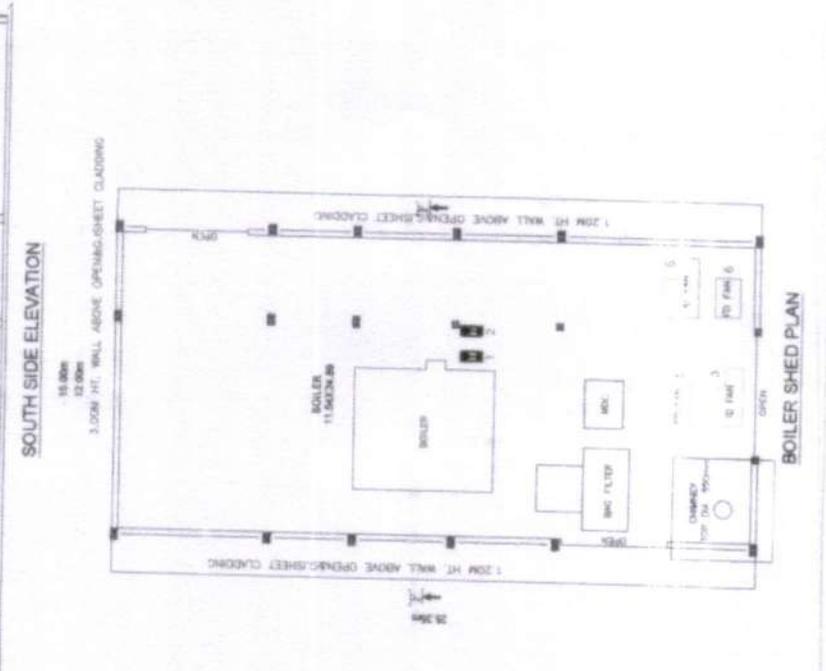
DRUM STORAGE SHED SECURITY LOCKERS & H.C. BUILDING SECURITY TOILET FIRE HYDRANT WATER SUMP & BOILER SHED PLAN OF M/S SRUTHI CHEMICALS IN PLOT NO. 27C1, DE-NOTIFIED AREA-APSEZ, AT SURVEY NO'S 56P, 57P & 59PART OF GURAJAPALEM VILLAGE, RAMBILLI MANDAL, VISAKHAPATNAM DT.

APPLICANT

NO. 123456789

APPROVED

DATE: 12/12/2024



ALL DIMENSIONS ARE IN METRES

PRODUCTION BLOCK-2&ETP (G.F) FLOOR AREA 144.00 Sq.M
 PRODUCTION BLOCK-2&ETP (F.F) FLOOR AREA 144.00 Sq.M
 PRODUCTION BLOCK-2&ETP (S.F) FLOOR AREA 78.44 Sq.M

SCALE 1:100

PROPOSED SHOWN IN ■■■■
 EXISTING SHOWN IN □□□□

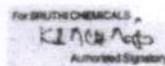
MACHINERY INDEX

S No.	NAME OF THE MACHINE	H.P.
1.	BLOWER	7.50
2.	SCRUBBER PUMPS (2 NOS X 1.0 HP)	2.00
3.	COOLING TOWER PUMP	12.50
4.	COOLING TOWER PUMP	12.50
5.	COOLING TOWER PUMP	2.00
6.	VACUUM PUMP	10.00
7.	GLR (2 NOS X 10.00 HP)	20.00
8.	SSR	5.00
9.	SSR (2 NOS X 10.00 HP)	20.00
10.	SSR	7.50

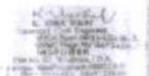
TOTAL = 96.00 H.P.

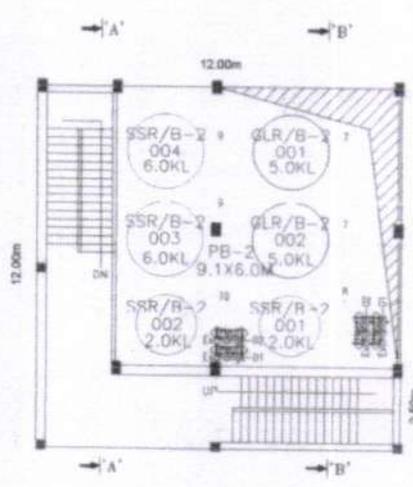
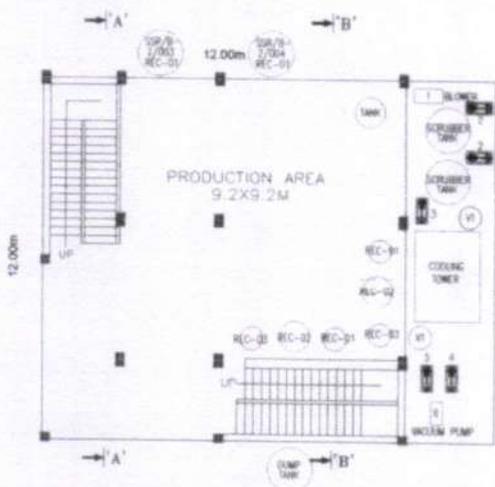
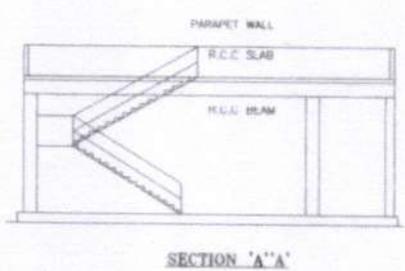
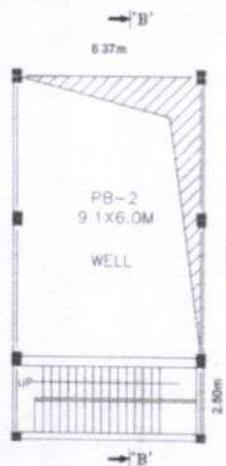
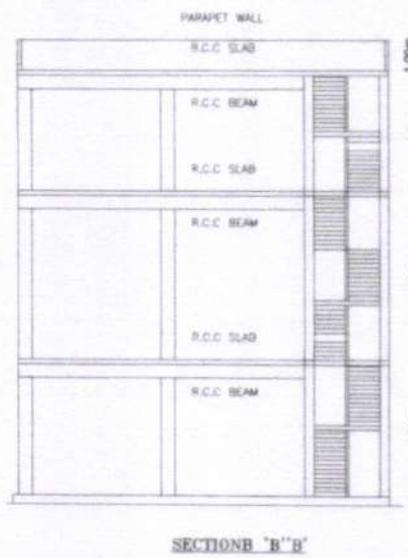
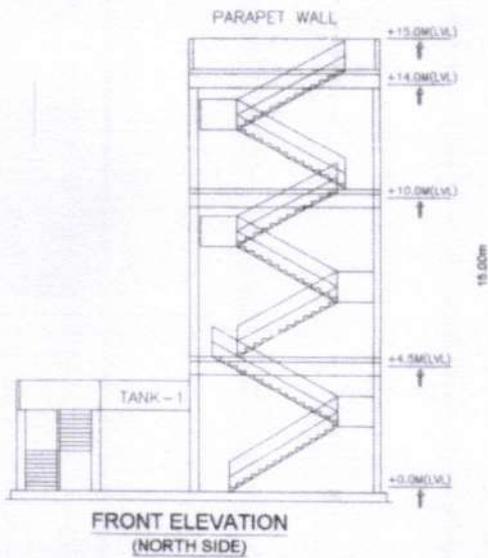
**PRODUCTION BLOCK-2 & E.T.P
 (G.F, F.F & S.F) PLAN OF
 M/S SRUTHI CHEMICALS,
 IN PLOT NO. 27C1, DE-NOTIFIED
 AREA-APSEZ, AT SURVEY NO'S 56P
 57P & 59PART OF GURAJAPALEM
 VILLAGE, RAMBILLI MANDAL,
 VISAKHAPATNAM DT.**

NDP-VER Model: 99481: 05 99

For SRUTHI CHEMICALS

 Authorized Signatory

APPLICANT


 L.S.



INDEX
ALL DIMENSIONS ARE IN METRES

GENERATOR SHED
PARKING SHED
15.60 Sq.m
33.00 Sq.m

SCALE 1:100

PROPOSED SHOWN IN
EXISTING SHOWN IN
MODIFICATION SHOWN IN

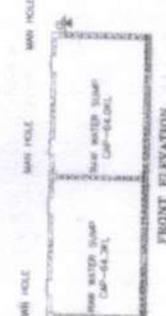
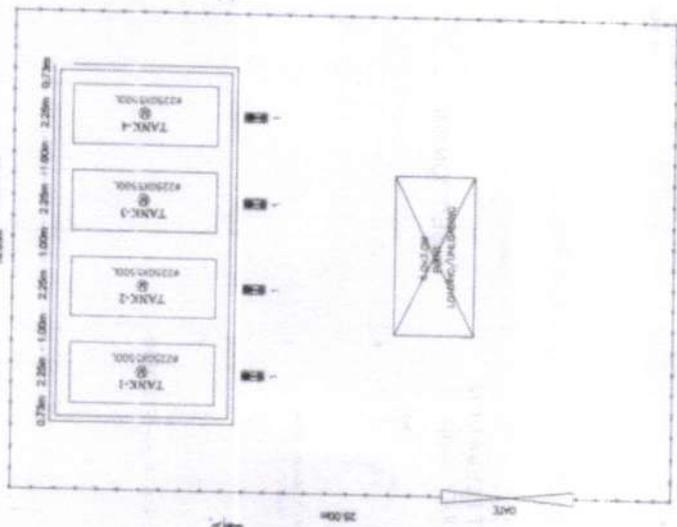
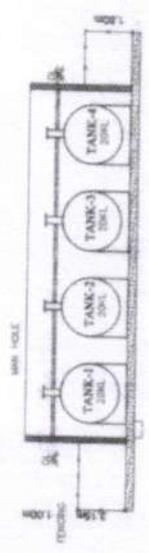
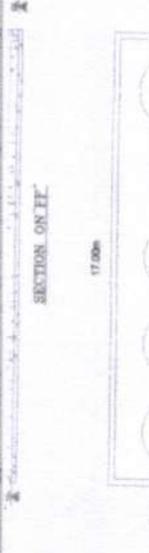
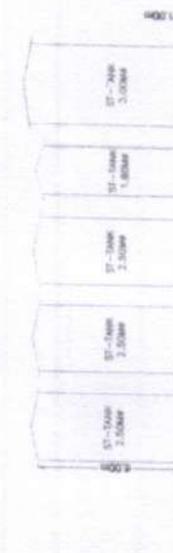
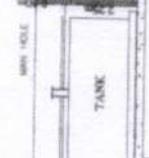
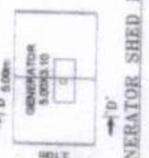
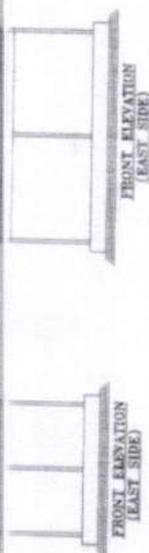
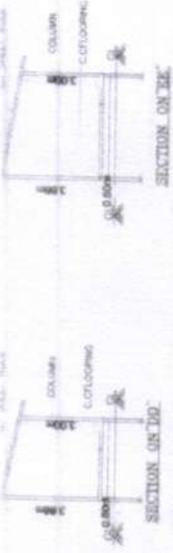
MACHINERY INDEX

S.N.	NAME OF THE MACHINE	H.P.
1.	TRANSFER PUMPS (4X0003.20HP)	30.00
2.	PROCESS PUMP	2.00
3.	PROCESS PUMP	5.00
4.	TRANSFER PUMP	3.00
TOTAL =		30.00 HP

M-1. MAIN HOLE
G. GENERATOR 220KVA

SOLVENT STORAGE YARD, TANK FARM,
GENERATOR SHED, PARKING SHED &
RAW WATER SUMP 1&2 PLANS OF
M/S SRUTHI CHEMICALS,
IN PLOT NO. 27C1 DE NOTIFIED
AREA-APSEZ, AT SURVEY NO'S 56P,
57P & 59PART OF GURAJAPALEM
VILLAGE, RAMBILLI MANDAL,
VISAKHAPATNAM DT.

REGISTERED NO. 2022/2023
APPLICANT

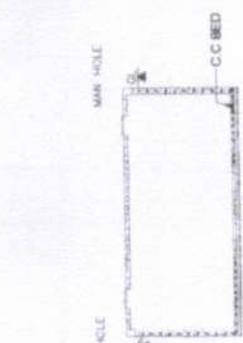


INDEX

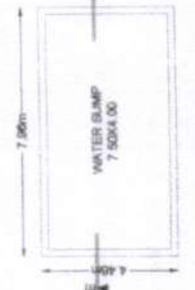
ALL DIMENSIONS ARE IN METERS
 DRUM STORAGE SHED PLINTH AREA 54.00 Sq.m
 SCALE 1:100
 PROPOSED SHOWN IN

MACHINERY INDEX

S.No	NAME OF THE MACHINE	H.P
1	TRANSFER PUMPS (16X05X3.00HP)	48.00
TOTAL = 48.00 HP		



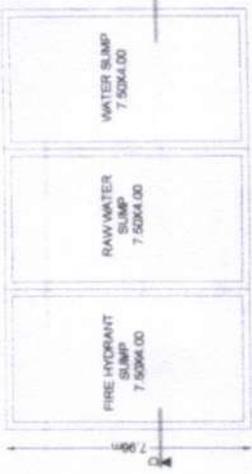
SECTION ON "EE"



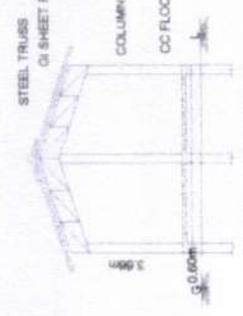
WATER SUMP PLAN



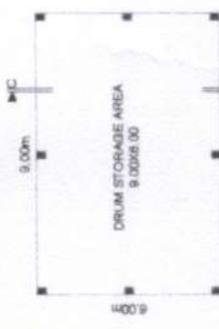
SECTION ON "DD"



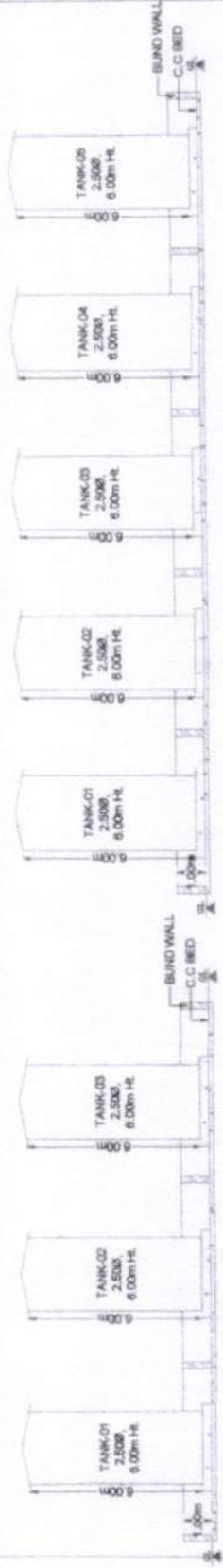
FIRE HYDRANT & WATER SUMP PLAN



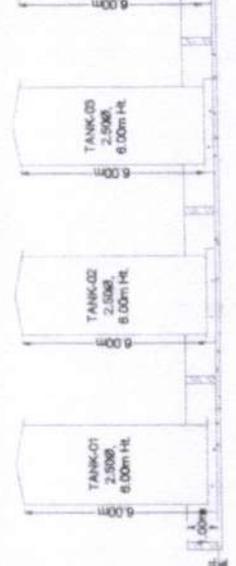
SECTION ON "CC"



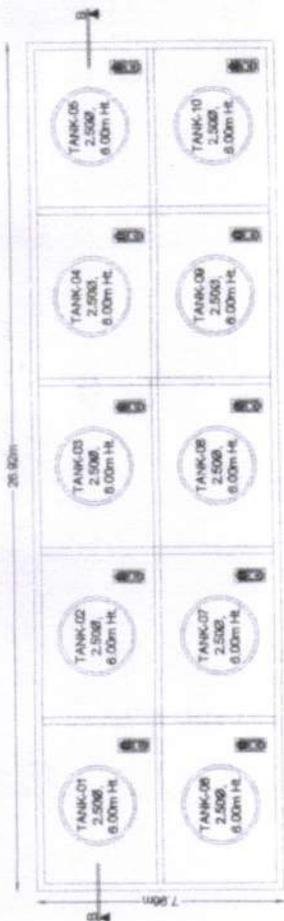
DRUM STORAGE SHED PLAN



SECTION ON "AA"



SECTION ON "BB"



SOLVENT STORAGE TANKFARM-2 PLAN



SOLVENT STORAGE TANKFARM-1 PLAN

DRUM STORAGE SHED, SOLVENT STORAGE SHED 1&2, FIRE HYDRANT WATER SUMP & WATER SUMP

PLANS OF
M/S SRUTHI CHEMICALS,
 IN PLOT NO. 27C1, DE-NOTIFIED AREA-APSEZ, AT SURVEY NO'S 56P, 57P & 59PART OF GURAJAPALEM VILLAGE, RAMBILLI MANDAL, VISAKHAPATNAM DT.

INCPOWER P/0648125596

APPLICANT
 M. S. SRUTHI CHEMICALS
 27C1, DE-NOTIFIED AREA-APSEZ, AT SURVEY NO'S 56P, 57P & 59PART OF GURAJAPALEM VILLAGE, RAMBILLI MANDAL, VISAKHAPATNAM DT.

LS

INDEX

ALL DIMENSIONS ARE IN METRES.

TOTAL SITE AREA	2029.00 Sq.m
TOTAL PLANT AREA	8717.22 Sq.m
OPEN AREA	15422.90 Sq.m
EXISTING APPROVED HORSE POWER	208.50 HP
PROPOSED HORSE POWER	2082.70 HP
TOTAL HORSE POWER	2291.20 HP

PROPOSED SHOWN IN
EXISTING SHOWN IN
MODIFICATION SHOWN IN

S.NO.	LEGEND
01	FIRE HYDRANT LINE
02	FIRE HYDRANT LINE IN UNDER GROUND
03	FIRE HOSE BOX
04	FIRE HOSE REEL
05	FIRE HYDRANT VALVE

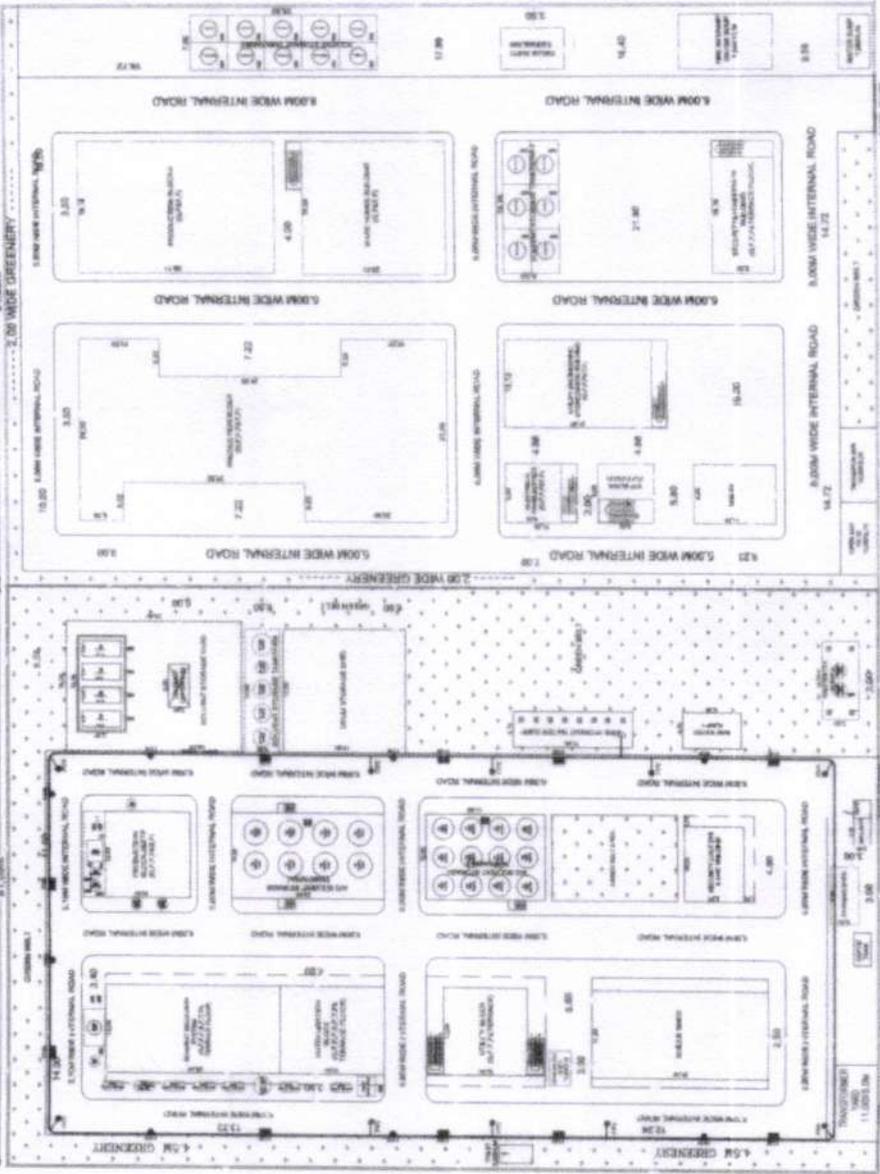


TOPO PLAN
(NOT TO SCALE)



162.00
PLOT NO. 27C

125.00
PLOT NO. 27C



1500M WIDE ROAD

45.00M WIDE ROAD

SITE PLAN
(SCALE 1:400)

SITE PLAN & TOPO PLAN OF
M/S SRUTHI CHEMICALS,
IN PLOT NO. 27C1, DE-NOTIFIED
AREA-AP-SEZ, AT SURVEY NO'S 56P,
57P & 59PART OF GURAJAPALEM
VILLAGE, RAMBILLI MANDAL,
VISAKHAPATNAM DT.

REGISTRAR

APPLICANT

L.S.

Annexure-7

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

From:
Shri J. Sivasankara Reddy,
(B.E) Mech,
I/c Deputy Chief Inspector of Factories,
Visakhapatnam.
D.No: 50-50-35/8, Gurucharan Marg,
Visakhapatnam- 530013.
Ph: 0891-2550294.

To,
Sri. P Anjaneya Raju,
Occupier,
Sri. B. Chandra Sekhar,
Manager,
Sruthi Chemicals, Unit - I,
Sy No. 56-P, 57-P, 59-P,
Denotified area, APSEZ,
Rambilli (M), Visakhapatnam -Dist.

OFFICE OF THE DEPUTY CHIEF INSPECTOR OF FACTORIES VISAKHAPATNAM.

A.No. 25/525/2020.

Date: 17-09-2020

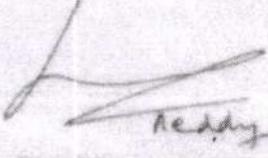
Sir,

Sub-Factories Act, 1948 and A.P.Factories Rules, 1950 - Non-
Sruthi Chemicals, Unit - I, Sy.No 56-P, 57-P, 59-P, Denotified area,
APSEZ, Rambilli (M), Visakhapatnam -Dist. - Show cause notice
Issued - Regarding.

Ref:- This office Inspection Order No. R. No.104355/2020,
Dated: 17-09-2020.

Please show cause in writing within a 15 days of receipt of this notice, why
prosecution should not be taken against you for non-compliance of the provisions of
the above Act and Rules, as detailed in the Inspection Order cited above.

(Track on www.indianpost.gov.in)
Dial 18002666868 (Near Me) 
RN880456819IN TN:8279860456
R. P AND T COLONY (VM) S.O (530013)
Counter No:1.22/09/2020.11:56
To: P. CHANDRA SEK. MANAGER, SRUTHI C.
PIN:531011, At:Chaturam S.O
From: DY. CHIEF IN. FACTORIES
Wt:200g
Act:0.00PS:30.00
(Track on www.indianpost.gov.in)


P. Anjaneya Raju
I/c. Deputy Chief Inspector of Factories,
Visakhapatnam.

Dial 18002666868 (Near Me, Stay Safe)
Dial 18002666868 (Near Me, Stay Safe) 
RN880456822IN TN:8279860456
R. P AND T COLONY (VM) S.O (530013)
Counter No:1.22/09/2020.11:56
To: P. ANJANEYA RAJU, OCCUPIER
PIN:531011, At:Chaturam S.O
From: DY. CHIEF IN. FACTORIES
Wt:200g
Act:0.00PS:30.00
(Track on www.indianpost.gov.in)

OFFICE OF THE DEPUTY CHIEF INSPECTOR OF FACTORIES: VISAKHAPATNAM

R.No.104355

Date: 11-09-2020

INSPECTION ORDER (OR) NOTICE

Factories Act, 1948 and A.P. Factories Rules, 1950 and the Government notification issued thereon.

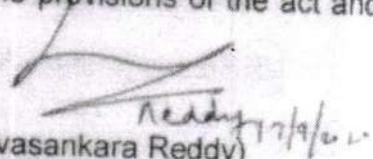
Sir,

Upon a recent Joint Inspection of your factory by the following team constituted by the Govt. of Andhra Pradesh, Industries and Commerce, P&I Department, G.O RT No. 156 dated 4.08.2020.

1. J. Sivasankara Reddy,
I/c. Deputy Chief Inspector of Factories, Visakhapatnam.

on 11-09-2020, at 11.30 A.M. it was found to the extent indicated below that certain provisions of the Act and Rules were not being carried out.

The orders below are issued or repeated from previous order, without prejudice to any action that the office may take for non-compliance with the provisions of the act and rules there under.


(J. Sivasankara Reddy)
I/c. Deputy Chief Inspector of Factories,
Visakhapatnam.

To,
Sri. P Anjaneya Raju,
Occupier,
Sri. B. Chandra Sekhar,
Manager,
Sruthi Chemicals, Unit - I,
Sy.No. 56-P, 57-P, 59-P,
Denotified area, APSEZ,
Rambili (M), Visakhapatnam -Dist.

1. Section 40-B & Rule 61-A:

1. Appoint a safety officer suitable for the job and with relevant qualification.
2. The safety officer is not qualified; appoint the persons those who has made safety Diploma in Industrial Safety or Diploma in Fire & Safety.
3. Arrange for periodical retraining of safety officer in latest techniques of total safety management at least once in 6 months.

2. Section 41 G & Rule 61 (SG) A:-

1. Safety committee shall be constituted with equal representatives of management of workers representatives.
2. Conduct safety committee meeting once in every 3 months
3. Submit the efforts of safety committee.

3. Section 87 & Rule 95, Schedule- XV-Part – II, Para-4:

1. Display necessary safety information or instructions and also display MSDS instructions at different locations in the factory.
2. Safety Supervisors shall be provided with necessary safety training.

4. Section 41 & Rule 61-I, Read with Section –87 & Rule – 95, Schedule-XV-Part –II, Para – 14: -

1. HARA and HAZOP of the products shall be submitted and compliance of the Recommendations shall be arranged.
2. Submit products/intermediates which are not mentioned in HARA.
3. Risk assessments of the HARA reports shall be prepared.
4. Worst case scenario shall be prepared in HARA.
5. HAZOP study of these products / intermediates shall be done and submitted.
6. Conduct the tests like DSC, TGA, EGA etc..for reactions and decomposition of residues.
7. In the distillations the products / intermediates are running without HAZOP.
8. Provide Applicability of site notification/ safety report or third party safety audit.
9. Create community awareness around the factory.

5. Section 7A (2) read with Section- 41&Rule 61 – F(3) :-

Provide display of all the necessary SOPs in the factory at necessary locations.

6. Section 41 – B (4) & Rule 61 SB (D) 13:-

1. Submit signed OSEP to the statutory authority immediately.
2. The OSEP shall be prepared by considering worst case scenario.

3. Provide training to all the employees on OSEP.
4. The OSEP shall be revised and details shall be submitted.
5. Arrange for the display of organogram of OSEP at the entrance of the factory as well as inside the factory.
6. Provide emergency siren inside & outside the plant.
7. Provide the details of mock drills attended by outside observers.
8. Conduct off time mock drill i.e. night, holidays, festivals and on off time area.
7. **Section 87 & Rule 95, Schedule-XV-Part – II:Para 15:-**
 1. Arrange for testing of plant / equipment / machinery with necessary frequency by the competent authority.
 2. provide the details of such examination every month by the competent person.
8. **Section 28 & 29 and rule 55 & 55-A:**
 Arrange for testing of hoists or lifting machinery by the competent person:
9. **Section 87 & Rule 95, Schedule-XV-Part – II:Para 15 read with sec 31 & rule 56:**
 - a. Arrange for testing of pressure plant by the competent authority.
 - b. Provide details of hydraulic test for each pressure vessels..
10. **Section 87 & Rule 95, Schedule-XX Para 10 (d):**
 1. Arrange for testing of corrosive chemical tanks once in a year by competent authority.
 2. Arrange for testing of safety belts by competent authority once in 6 months.
 3. Arrange for crawler boards for fragile roof works in the factory.
11. **Section 41&rule 61(o):-**
 Submit stability certificate of factory building by competent person.
12. **Section 41 & Rule 61-I, Read with Section - 87 &Rule – 95, Schedule-XV-Part – II:-**
 1. arrange for automatic audio & visual warning devices to the reactors.
 2. Provide automatic steam cut off valves to all the reactions.

13. Section - 41 & Rule 61 - B(4):
1. Provide information about safety of portable electrical appliances.
 2. Arrange for rubber mats wherever necessary for proper maintenance.
14. Section 41 (c) & Rule SC(B): - (i) Appoint one part time medical officer and kept him incharge of OHC.
(2) Provide Ambulance van for to use in case of emergencies.
15. Section 38 & Rule 61:- 1. Provide diesel driven pump to the fire water hydrant systems along with the jockey pump and electrical driven pump.
2. Provide wind sacks for to know the wind direction at emergencies.
 3. Provide more number of fire modules in finished product area.
16. Section 87 & Rule 95, Schedule-XV-Part - II:- (1) Provide rupture disc for all the reactors in PBI.
- (2) Provide rupture disc; safety relief valve; jacket safety relief valve; and connect to dump tank connection to the B1 - 004 reactor.
 - (3) Provide auto steam cut off valve to all the reactors in PBI.
 - (4) Provide rupture disc and safety relief valve to the B2 -002 & 02-001 reactors in PB -II.
 - (5) Provide rupture disc only to the B2-003 & B2 -004 reactors in PB- II
 - (6) Provide Rupture disc and safety relief valve to the B2-002 reactors in PB-II
17. Section 7A (2), read with MSIHC Rules 1989:- Display the names of the chemicals its quantities, its hazardous and also display the precautions to be taken by the public during emergencies.

Note: You are therefore advised to send a rectification report on points raised above within a fortnight

Annexure - 8
IN THE HONOURABLE COURT OF ADDITIONAL JUDICIAL I ST CLASS

MAGISTRATE COURT

YELAMANCHILI

S.T.C. No. /2020

A.P. State Represented by
The Inspector of Factories,
Visakhapatnam-II,
Visakhapatnam - 530 013.
Factories Department,
Govt. of Andhra Pradesh.

COMPLAINANT

Versus:

Sri. P. Anjaneya Raju, Age:51 years
S/o P. Jagannadha Raju,
Occupier,
Sri. B. Chandr Sekhar, Age:
Manager,
M/s. Sruthi Chemicals, Unit-I,
Sy.no. 56 P,57 P,59 P,
Denotified area,
APSEZ, Rambilli,
Visakhapatnam-531011.

ACCUSED A1 & A2

COMPLAINT FILED UNDER SECTION 92 OF THE FACTORIES ACT, 1948 AND AMENDED ACT, 1976 AND FACTORIES (AMENDMENT) ACT, 1987

I, K. Sudhakar, I/c. Inspector of Factories, Visakhapatnam-II the above named complainant beg to state as follows:

The Premises known as "M/s. Sruthi Chemicals, Unit-I." situated at Sy.no.56 P,57 P,59 P, Denotified area, APSEZ, Rambilli, Visakhapatnam-531011 is a factory within the meaning of Section 2m(i) of the Factories Act of which Sri. P. Anjaneya Raju, is the Occupier and Sri B. Chandr Sekhar, is the Manager.

2. The said factory was inspected by Sri J. Sivasankara Reddy, I/c. Deputy Chief Inspector of Factories, Visakhapatnam on 11-09-2020 and subsequent compliance received from the management and verified on 09-11-2020 by Sri P. Chinna Rao, Inspector of Factories, Srikakulam and found that the above said accused had failed to comply with the provisions of the Act & Rules to the extent indicated below.

Against the Occupier and Manager :

1. Section 41 & Rule 61-I, Read with Section-87 & Rule - 95, Schedule -XV - Part -II, Para - 14 :-

1. HARA and HAZOP of the products shall be submitted and compliance of the Recommendations shall be arranged.
2. Submit products/ intermediates which are not mentioned in HARA.
3. Risk assessments of the HARA reports shall be prepared.

Contd..2/-

Scanned with OKEN Scanner

4. Worst case scenario shall be prepared in HARA.
5. HAZOP study of these products / intermediates shall be done and submitted.
6. Conduct the tests like DSC, TGA, EGA etc.. for reactions and decomposition of residues..
7. In the distillations the products / intermediates are running without HAZOP.
8. Provide Applicability of site notification/ safety report or third party safety audit.
9. Create community awareness around the factory.

2. Section 87 & Rule 95, Schedule-XV- Part - II: Para 15 :-

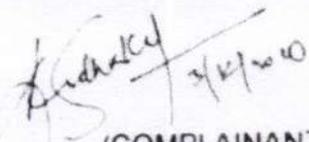
1. Arrange for testing of plant / equipment / machinery with necessary frequency by the competent authority.
2. Provide the details of such examination every month by the competent person.

3. Section 87 & Rule 95, Schedule-XV- Part - II :-

1. Provide rupture disc for all the reactors in PBI.
 2. Provide rupture disc; safety relief valve; jacket safety relief valve; and connect to dump tank connection to the B1 -004 reactor.
 3. Provide auto steam cut off valve to all the reactors in PBI.
 4. Provide rupture disc and safety relief valve to the B2-002 & 02-001 reactors in PB-II.
 5. Provide rupture disc only to the B2-003 & B2 -004 reactors in PB- II
 6. Provide Rupture disc and safety relief valve to the B2-002 reactors in PB-II.
3. The said accused, having acted in contravention of the above provisions of the said act and rules mentioned above as thereby rendered himself liable for punishment under Section 92 of the Act.
4. The above named complainant therefore prays that the said accused may be tried and dealt with according to law.

Contd..3/-

- 5 The above named complainant further prays that a direction may be issued in writing under section 102 of the Factories Act, 1948 and (Amendment Act, 1976) and Factories (Amendment) Act, 1987 to the accused to comply with the above provisions of the Act and Rules within such time as the Honourable Court thinks which deems fit


(COMPLAINANT)
I/c. INSPECTOR OF FACTORIES
VISA KHAPATNAM-II.

Prosecution witnesses :

1. Sri J. Siva Sankara Reddy,
B.E (Mech),
Joint Chief Inspector of Factories,
Visakhapatnam & I/c. Deputy Chief
Inspector of Factories, Visakhapatnam.
2. Sri. P. Chinna Rao,
Inspector of Factories,
Srikakulam.

Additional Judicial Officer
In the Court of the Magistrate
Yelamanchili

STC 06 12020

Complainant: INSPECTOR OF FACTORIES
VISAKHAPATNAM.

Accused: S/o P. Anjaneya Rao, A/S (M) } A1
S/o Jayanna Rao }
Occupier }
S/o B. Chandu Sekhar } A2
S/o B. Mallikarjuna }
Manager }
M/s Sruuti Chemicals, Unit 1
A.P.E.Z., Rambiiki - 521011

Offences: ① Section 41 & Rule 61-1, R.W. Sec. 87 &
Rule 95, Schedule - XV part - II para 1
② Section 87 & Rule 95, Schedule XV
part - II para 15

Date of Inspection: ① Section 87 & Rule 95 Schedule XV
part II
11-09-2020

Date of Filing: 07-12-2020

Date of hearing: 09-08-2021

DDR 2563
07-12-2020

Submitted

psd

A1 absent. Special valuer the holder
present on behalf of A1. A2 present.
Examination of accused was over.
Admitted the offence. Fine imposed
of Rs 30000/- (A1 → 15000/- A2 → 15000/-)
on 11.09.2021

11/09/2021

Annexure - 29

OFFICE OF THE DIRECTOR OF FACTORIES, ANDHRA PRADESH
VIJAYAWADA

Memo: LAE05-14024/17/2020-A SEC-DOF

Dt: 21.04.2022

Sub: Safety Audits – Conducting third party safety audits by certain factories –
Instructions issued under Rule 12-B of AP Factories Rules, 1950 - Reg

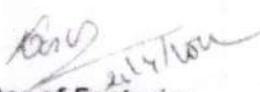
Ref: 1. G.O.Rt.No. 487LFB&IMS(Lab-II) Department, Dt 18-08-2020
2. G.O.Rt.No. 156 I&C(P&I) Department, Dt 04-08-2020
3. This office Memo: LAE05-14024/17/2020-A SEC-DOF dt 18.06.2021

In continuation to the instructions issued vide reference 3rd cited above for carrying out the safety audits by expert third parties in 63 API manufacturing factories in the first phase, it is proposed to extend the safety audits by expert third parties in some more hazardous factories in second phase. The list of such factories identified is enclosed herewith for taking appropriate action in getting the Safety Audits conducted by expert third-parties in these factories.

2 Therefore, the following instructions / guidelines are issued under Rule 12-B of AP Factories Rules, 1950 by Chief Inspector of Factories, Andhra Pradesh to occupiers under Factories Act, 1948 for immediate compliance as their general duty Section 7-A (1) of Factories Act, 1948.

- a The safety audit of the factories in the list attached herewith shall be got conducted on by a team of 3 experts representing the three different fields of experience namely Operations, Maintenance and Occupational Safety, in order to ensure the complete cross section of expertise in the audit team which is necessary for a comprehensive safety Audit of the factory.
- b For this purpose of getting the safety audit conducted in their respective factories, the occupiers of the factories in the list attached herewith shall have to select a Safety auditor and such auditor to be selected shall possess a recognised degree in chemistry or a degree / Diploma in chemical, Mechanical or electrical engineering.
- c The said Auditor to be selected shall also have -
 - (i) not less than 20 years of operational / maintenance experience in any of the reputed industries, preferably from Chemical process industries, out of which at least 15 years shall necessarily be from reputed API manufacturing industries or
 - (ii) not less than 15 years of industrial experience as an approved safety officer under Factories Act & AP Factories Rules, in safety department of any reputed API manufacturing industry.
- d After the selection of the said safety auditor by an occupier, the said selected safety auditor has to, based on his own field of industrial experience, shall have to make his own arrangements to draw the missing industrial experience among

- 2-5-57
- e. the suggested different fields namely Operations, Maintenance, Occupational Safety and constitute the full audit team.
 - f. It shall be the responsibility of the occupier of the factory to ensure the suitability of the third-party auditor based on the above eligibility criteria of the auditors. Any conflicts if aroused in deciding suitability of an auditor in this regard, the decision of Chief Inspector of Factories shall be final. Any audit conducted by the auditors who are not as per the criteria prescribed shall be liable for rejection.
 - g. The Safety Audit shall be got carried on duly conforming to Indian Standard for Safety Audits - IS14489:2018.
 - h. The selected Third-party expert Auditor shall be required to submit the Safety Audit Report to the Occupier within 30 days from the date of completion of the audit duly furnishing all the relevant information about the auditors, dates of audits, process adopted and comments on adequacy / availability of each of safety management systems as per standard.
 - i. The occupiers of these factories shall have to submit the Safety Audit report immediately after the receipt of the report from the auditor to the concerned Dy. Chief Inspectors of Factories.
 - j. The Occupier shall submit the compliance report on the recommendations within 30 days from date of receipt of audit report from the auditor to the concerned Dy Chief Inspector of Factories.
 - k. The entire process of identifying a suitable third party, completing the safety audit and submission of the report shall be completed with 4 months from date of these instructions/guidelines.
3. The Dy Chief Inspectors of Factories in the address entry are directed to immediately communicate the above instructions / guidelines issued under Rule 12-B of AP Factories Rules, to the occupiers of the factories pertaining to their district which are listed and enclosed herewith and take appropriate action for ensuring the compliance of the above instructions by the respective occupiers of the factories in their jurisdiction.
4. The Dy Chief Inspectors of Factories shall have to scrutinise the audit reports within 15 days from the date of receipt of the report and issue improvement notice along with any other relevant comments on the audit report, to the occupier of the factory. If no remarks are communicated by the Dy Chief Inspector of Factories concerned within the stipulated time of 15 days, the audit report shall be deemed to have been accepted by him.
5. Please note that these instructions are applicable for those factories listed and enclosed herewith and valid for the year 2022 only
6. The Dy Chief Inspector of Factories concerned shall submit a monthly progress report by 5th of every month duly furnishing the relevant information of safety audits in the format attached here with.


21/4/2022
Director of Factories

To:

All the Dy. Chief Inspectors of Factories in the state

List of Factories Identified for Third Party Safety Audit, 2022 – Phase II

S. No	R. No.	Name and address of the factory
Srikakulam District		
1	92066	Saraca Laboratories Limited, Boyapalam (v), Ranasthalam Mandal
2	92151	Frinze Laboratories (Pvt) Limited, Pishini (v), Ranasthalam Mandal
3	92654	Greentech Laboratories Limited, Pydibhimavaram (v), Ranasthalam Mandal
4	92787	Sesha Sai Chemicals Pvt Ltd, Unit 2, Pydibhimavaram, Ranasthalam Mandal
5	560	Nagarjuna Agrichem Ltd., Arinama Akkivaisa (v), Etcherla Mandal
Visakhapatnam District		
6	2868	Gland Pharma Ltd., Block-C, Phase-1, VSEZ, Duvvada, VSP
Anakapally District		
7	54549	Ranar Agro Chem Ltd, Plot No. 10, IDA, E.Bonangi, Parawada
8	54865	Mahidhara Chemicals (P) Ltd., Plot No: 81, JNPC, Parawada
9	54926	Corey Organics (P) Ltd, S.No. 4 & 5, J.N. Pharma City, Parawada(M)
10	54934	Enanti Labs (P) Ltd., Plot no: 60-D, JNPC, Parawada
11	54945	Verdant Life sciences Pvt Ltd., Plot No.55, JNPC, Parawada
12	54958	Alkali Metals Ltd., Plot no: 38, JNPC, Parawada
13	54959	Angles Pharma India (P) Ltd., Plot No. 12, JNPC, Parawada(M)
14	54985	Avra Laboratories (P) Ltd., Plot No: 48, JNPC, Parawada
15	54986	Synergene Active Ingredients Pvt Ltd, Plot No. 59-D, JNPC, Parawada(M)
16	54987	Sionc Pharmaceuticals Pvt Ltd, Plot No 34-A, JNPC, Parawada(M)
17	54988	Rampex labs Pvt Ltd, Plot No. 34-C, JNPC, Parawada(M)
18	54989	Vimal Drugs Pvt Ltd., Plot no: 39-B, JNPC, Parawada
19	104002	Kanoria Chemicals & Industry Ltd, Plot No. 32, J.N. Pharma City, Parawada(M)
20	104016	Sainor Life Sciences (P) Ltd., Plot no: 59-E, JNPC, Parawada
21	104028	Stillben Biopharma (P) Ltd., Plot no:53, JNPC, Parawada
22	104043	Sri vijayanthi Labs (P) Ltd., Plot no: 27-, JNPC, Parawada
23	104089	KRS Pharmaceuticals (P) Ltd., Plot No: 26, Parawada
24	104107	S.V.R. Drugs(P) Ltd, Plot no. 3, JNPC, Parawada(M)
25	104123	Mahi Drugs (P) Ltd., Plot no:82, JNPC, Parawada
26	104129	Synnat Pharma Ltd., Plot no:60-A, Thanam(V), Parawada(M)
27	104140	J.P.R. Labs (P) Ltd., Plot no: 74, Thanam(V), Parawada (M)
28	104142	Lohitha Life Sciences (P) Ltd., JNPC, Parawada
29	104145	Sionc Pharmaceuticals (P) Ltd., Unt-II, Plot No:25, JNPC, Parawada
30	104152	Hygro Chemicals Pharmatek Pvt Ltd, Unit - III, Plot No. 51 - A, Thanam (V), Parawada (M)
31	104171	Aurobindo Pharma Ltd., (Unit-17), Plot No: 41, JNPC, Parawada
32	104178	M/s. Laurus Synthesis (P) Ltd., Plot No.743, JNPC, Parawada(M)
33	104180	Admiron Life Sciences Pvt Ltd., JNPC, Thadi (V), Parawada
34	104184	Actis Generics (P) Ltd., Plot no: 60-C, Thanam (V), JNPC, Parawada
35	104185	Azico Pharma India (P) Ltd., Plot No. 40-A, JNPC, Parawada (M)
36	104212	Stern chem Pharma LLP., Plot no: 59-C, JNPC, Thanam(V), Parawada
37	104217	Forel Labs Ltd., Plot no: 58-A, JNPC, Parawada
38	104222	Sai Ram Chemicals Pharmacy, Plot No: 80 C, Parawada
39	104229	Srikar Laboratories Pvt Ltd., Plot no: 32 A, JNPC, Parawada

40	104262	Aurobindo Pharma Ltd., (Unit-.XV), Plot No.17, Road No 10,11,19 & 20, E-bonanagi JNPC, Parawada (M)
41	104263	Styrax Pharma (p) Ltd, Plot No. 27-B, JNPC, Parawada
42	104293	Porus Laboratories (P) Ltd., Plot No. 64, JNPC, Parawada
43	104306	Virchow Drugs Ltd., Plot no.13-B, APIIC Land(IE), JNPC, Parawada
44	104337	Sri sai Chandana Active Phammaceutical Ingrident (P) Ltd., Sy no. 52 JNPC, Parawada,
45	104344	Srini Pharmaceuticals Pvt Ltd, Plot no.47, JNPC, Parawada.
46	104365	Aragen Life Sciences Pvt Ltd, Plot no 94, SEZ,Ramky pharmacity, Parawada.
47	104378	Jaahnavee Life Sciences (P) Ltd., Plot No: 59/B, JNPC, Parawada
48	104379	KRR Drugs & Industries Pvt Ltd., Sy No: 78, JNPC, Parawada
49	104403	Vannsh Life Sciences Pvt Ltd., Plot No: 73, JNPC, Parawada
50	104416	Vandana Life Sciences Pvt Ltd., Plot no: 6, Tadi (V), JNPC, Parawada
51	104436	Biophore India Pharmaceuticals Pvt Ltd., Plot no: 80-A, Road no:1, JNPC, E-Bonangi (V), Parawada
52	104441	Optimus Drugs (P) Ltd., Unit-II; Plot no: 76 & 76-A, JNPC, Parawada
53	104442	Valary Laboratories (P) Ltd., Plot no: 61, JNPC, Parawada
54	104460	Rakshit Drugs Pvt Ltd., Plot No: 4, J.N.P.C, Parawada (M)
55	104468	Synergene Active Ingredients Pvt Ltd., Unit-III, Plot No: 59-A, J.N.P.C, Parawada (M)
56	104487	Synthokem Lab (P) Ltd., Unit-II, Plot No: 75, JNPC, Parawada
57	104489	Bio Con Ltd., Plot No: 95, SEZ, JNPC, Parawada
58	54980	SNF India Pvt Ltd, Plot No. 19, JNPC, Parawada (M)
59	104533	Shodhana Laboratories Ltd., Plot No. 69, JNPC, Parawada (M)
60	104595	Sai Sreyas Pharmaceuticals Pvt. Ltd., Plot No. 61-A, JNPC, Parawada
61	54971	Deccan Fine Chemicals (I) Pvt Ltd, Kesavaram, Venkatanagaram, Payarakaraopeta
62	55000A	Hetero Infrastructure SEZ Ltd, N. Narsapuram (V), Nakkapalli
63	104530	Deccan Fine Chemicals (India) Pvt. Ltd., SEZ, Rajavaram & Kesavaram (Villages), Venkatanagaram (Post), Payakaraopeta (M)
64	104326	Assurgen Pharma (P) Ltd., Sy no: 24P & 25 P, Plot no: 23 E, Lalam Koduru(V), Atchutapuram, Rambilli(M)
65	104336	Sanpra syntesis Pvt Ltd., Plot no: 22-C, APSEZ, De- Notified, area, Atchutapuram, Gurajapalem(V), Rambilli
66	104354	GMFC Labs Pvt Ltd., Sy no: 27-B, De- notified Area, APSEZ, Rambilli (M)
67	104355	Sahithi Chemicals (P) Ltd., sy no. 56-P, 57-P,59-P, Denotified area, APSEZ,Rambilli (M)
68	104371	Swaasa Pharma Ltd., Plot no: 23D, Apic, Lalam Koduru (V), Rambilli (M)
69	104394	Valens Molecules Pvt Ltd., (Formaly Posh Chemicals Pvt Ltd.) Sy No:18-P, 19-P, 25-P, Plot no:24, APSEZ, Denotified Area, Gurajapalem, Atchutapuram (M)
70	104402	Avrex Drugs Pvt Ltd., Plot no: 27-A,31-A,32, APSEZ, L.Koduru (V), Rambilli (M)
71	104423	Myosynth Laboratories (P) Ltd., Plot no: 27A, 27,28,40 & 41,L.Koduru (V), Rambilli (M)
72	104425	Southern Pharma India (P) Ltd., Plot no: 28 H & 28 I, APIIC, De-Notified Area, Rambilli (M), Atchuthapuram

73	104427	Ra Chem Phama (P) Ltd., Plot no 27C APSEZ, De- Notified area Gurrampalem(V), Rambilli (M)
74	104433	Styrax Life Sciences (P) Ltd., Plot no: 5G, De- Notified Area Gurajapalem(V), Rambilli (M)
75	104444	RUI Laboratories (P) Ltd., Plot no: 4J & 4K, De-Notified Area, APIIC Industrial Area, Atchutapuram
76	104445	CPR Laboratories (P) Ltd., Plot No: 23, APSEZ, De- Notified Area Lalam Koduru (V), Rambilli (M)
77	104480	Aster Industries, Unit-II, Plot no:6F, APSEZ, De-notified Area, Lalamkoduru (V), Rambilli (M).
78	104483	Yenovus Pharma Pvt Ltd., Plot No:22h, Sy. No:34p & 35P, Rambilli (M)
79	104490	Connex Pharma Pvt Ltd., Plot No: 22G, Sy No: 32P,33P & 34P, APIIC-IALA, Lalam Koduru (V), Rambilli (M)
80	104493	S S V Fine Chem., Plot No: 4F, APSEZ, Atchutapuram, Rambilli (M)
81	104500	Lee Pharma Ltd., Plot No: 22A & 22B, Sy No: 30p,31p,32p,34p&35p, De-Notified Area, APSEZ, L.Koduru (V) Rambilli (M)
82	104505	Vasistaa Pharma Chem (P) Ltd.: Plot NO 27B,27B2,27B13, 27B14, De-notified area, Lalamkoduru (V), Rambilli (M)
83	104519	Span Life Sciences Pvt. Ltd., Plot.No: 4G & 4H, APSEZ, De-Notified Area, APIIC, Gurajapalem (V), Rambilli (M), Atchuthapuram
84	104529	Synaptics Labs Pvt. Ltd., Plot No 28- B, Sy. No: 56 part & 57 part, De-Notified Area, APSEZ, Lalamkoduru (V) Rambilli (M)
85	104532	Sainor Laboratories Pvt. Ltd., Sy. No: 33P, 34P, 66P, 67P, 68P, 76P & 77P, De-Notified Area, APSEZ, Gurajapalem (V), Rambilli (M)
86	104534	S S V Pharma Pvt Ltd., Plot No: 1A, Sy. No: 300/P, 301/P, 302/P, De-Notified Area, APSEZ, Pudi (V), Atchutapuram, Rambilli (M)
87	104535	Ransh Pharma Pvt. Ltd., Plot No. 4N, De-Notified Area, APSEZ, Gurajapalem (V), Atchutapuram, Rambilli (M)
88	104536	Salvias Pharma Pvt. Ltd., Plot No. 5J1, De-Notified Area, APSEZ, Nakkapalem (V), Atchutapuram, Rambilli (M)
89	104549	Ceyone Life Sciences Pvt. Ltd., situated at Plot No. 4M, 4M1 & 4L, De-Notified Area, APSEZ, Gajulapalem (V), Atchutapuram, Rambilli (M)
90	104557	M/s. A. R. Life Sciences Pvt. Ltd., Plot No. 1B, De-Notified Area, APSEZ, APIIC, Pudi (V), Atchutapuram (M)
91	104558	M/s. Crystal Pharama Chem., Plot No. 4i, Industrial Estate, APIIC, De-Notified Area, APSEZ, Atchutapuram, Gurajapalem (V), Rambilli (M)
92	104567	Atchuta Laboratories (P) Ltd., Plot no:4i/B, De-notified Area, Atchutapuram, Gurajapalem (V), Rambilli (M)
Kakinada District		
93	6756	Kostal Pharma Labs Private Limited, Industrial Estate, Peddapuram (V & M), Kakinada District
East Godavari District		
94	70288	Vision Drugs Pvt Ltd, Kondagudem (V), Devarapalli (M)
West Godavari District		
95	7760	The Andhra Sugars Ltd., (Aspirin Plant), Tanuku (V) & (M)
96	8807	Plutus Tech-Labs Pvt. Ltd., Paidiparru (V), Tanuku (M)
97	11909	Sri Mallikharjuna Chemicals (P) Ltd., Jakkaram (V), Kalla (M)
Krishna District		
98	66883	Andhra Medi Pharma, Veeravalli, Bapulapadu (M), Krishna District
NTR District		
99	66510	M/s Centarous Pharma Pvt. Ltd., Kondapalli, Ibrahimpatnam (M)

100	10945	Lakshmi Organics Pvt Ltd, Kondapalli, Ibrahimpatnam (M)
101	66290	A.S Bulk Drugs, Kondapalli, Ibrahimpatnam (M)
102	66195	Orch Laboratories, Kondapalli, Ibrahimpatnam (M)
103	66580	GMK Labs, Kondapalli, Ibrahimpatnam (M)
104	66216	Inchem Laboratories (p) Ltd, Kondapalli, Ibrahimpatnam (M)
105	66539	Alekhya Drugs (p) Ltd, Kondapalli, Ibrahimpatnam (M)
106	66965	Kekule Life Sciences, Kondapalli, Ibrahimpatnam (M)
107	113134	KMTK Laboraoties, Kondapalli, Ibrahimpatnam (M)
108	66387	Sai Gluco Pharma, Kondapalli, Ibrahimpatnam (M)
109	10656	Inventa Chemicals Limited, Kanchikacherla (V & M)
110	113162	Integrin Life Science (P) Ltd, Jaggaiahpet
111	113211	V.S.N laboratories (P) Ltd., Tirumalagiri (V), Jaggaiahpet
112	113038	CSK Pharma Labs, Vedadri, Jaggaiahpet
113	66562	Dinkara Life Sciences, Tirumalagiri, Jaggaiahpet
114	113453	Sastra Life Sciences, Jaggaiahpet (V & M)
115	13372	Ainish Pharma, Surampalli, Gannavaram (M)
Palnadu District		
116	93857	Vineet Life Sciences Private Limited, Vinukonda Road, Jangamaheshwarapadu (V), Durgi (M)
117	93743	Shimoga Health Care, Phase - II, Industrial Park, Nadikudi (v), Dachepalli (M)
118	93583	Susaah Laboratories Pvt Ltd, Industrial Park, Nadikudi (v), Dachepalli (M)
119	93733	DBS PHarma Private Limited, Phase - II, Nadikudi (v), Dachepalli (M)
120	93708	Gram Chem Labs, Phase - 1, Industrial Park, Nadikudi (v), Dachepalli (M)
121	93296	Kevys Labs, Industrial Park, Nadikudi (v), Dachepalli (M)
122	93633	Sanjeev Live Sciences, Industrial Park, Nadikudi (v), Dachepalli (M)
Prakasam District		
123	98973	Kevy's Generic Pvt Ltd, Gundlapalli (V), Maddipadu (M)
124	98510	J.C. Bio tech (P) Ltd., Gundlapalli (V), Maddipadu (M)
125	98766	Ever Health Life Sciences (Pvt) Ltd., Gundlapalli (V), Maddipadu (M)
126	116646	Prasad Organics Private Limited, Gundlapalli (V), Maddipadu (M)
Kurnool District		
127	101207	Star Nio Chem Private Limited, I.E., ADONI, Kurnool District.
Nandyala District		
128	101734	Agrisol India Private Limited, Udumulapadu (vg), Dhone (M), Nandyal District.
Anantapuramu District		
129	49344	Sifon Drugs, Rachanapalli (vg), Anantapuramu (M/Dist.)
Sri Satya Sai District		
130	108101	Varahi Pharma Private Limited, IDA, Thumukunta (vg), Hindupur (M), Sri Satya Sai District.
131	101643	Flow Chem Pharma Private Limited, Gollapuram (vg), Hindupur (M), Sri Satya Sai District.
Tirupathi District		
132	114304	Anvitha Life Care Pvt. Ltd., Attivaram (V), Ozili (M)
133	114400	Coastal Drugs, APIIC, I.P., Attivaram (V), Ozili (M)
134	114402	Nitroalkanes Specialist Pvt. Ltd., APIIC, IP, Attivaram (V), Ozili (M)
135	114428	Norrish Laboratories Pvt. Ltd., Attivaram (V), Ozili (M)

136	99117	Glory Pharmachem India (P) Limited, Gajulamandyam (V), Renigunta (M)
137	23345	S.L.R. Pharma Private Limited, I.E., Settipalle, Renigunta (M)
138	99687	Synergy Remedies (P) Ltd, Gajulamandyam (V), Renigunta (M)
139	99437	Phanicare Pharmaceuticals Pvt Ltd, Plot No.83 B APIIC, Gajulamandyam (V), Renigunta (M)
140	99569	Sri Radha Bio-Tech India Pvt Ltd, Gajulamandyam (V), Renigunta (M)
141	99570	Mythili Life Science Pvt Ltd, Gajulamandyam (V), Renigunta (M)
142	99993	Chromo Medcare Private Limited, APIIC Industrial Park, Gajulamandyam (V), Renigunta (M)
143	119009	Radiant Pharma, APIIC Industrial park, Gajulamandyam (v), Renigunta (M)

bcw
21/4/22
Director of Factories

GOVERNMENT OF ANDHRA PRADESH
FACTORIES DEPARTMENT

From
Sri V. Suresh, B.E. MBA,
Deputy Chief Inspector of Factories,
Visakhapatnam.

To,
The Occupier,
M/s. Sahithi Pharma (P) Ltd.,
Denotified area,
APSEZ, Rambilli (M),
Visakhapatnam.

Lr. B.No/335999/2023, Dt. 27-05-2023

Sr.

Sub- F. Act 1948 - Safety Audit Report-2022 - Submission of Safety Audit Report of M/s. Sahithi Pharma (P) Ltd, sy no- 56-P, 57-P, 59-P, Denotified area, APSEZ, Rambilli (M), Visakhapatnam - reports received - Compliance Report called for - Reg.

Ref: -1) Lr No Nil dt: 20-01-2023, of the management.

...

With reference to the above cited you are requested to send that the compliance report of the External Safety Audit report -2022 to this office for taking necessary action.

Yours faithfully,

V. Suresh
Deputy Chief Inspector of Factories,
Visakhapatnam.

Dispatched
dt: 27/5/23

File No.FCTR/310/2023-JA(A)-DCIFVSP
GOVERNMENT OF ANDHRA PRADESH
FACTORIES DEPARTMENT

From
Sri. V. Suresh
B. E., MBA,
Deputy Chief Inspector of Factories
Visakhapatnam.

To
Sri. P. Anjaneya Raju,
Occupier,
Sri. Chandra Sekhar Balannagari,
Manager
M/s. Sahithi Pharma (P) Ltd.,
Sy No: 56-P, 57-P, 59-P, De-Notified
area, APSEZ, Rambilli (M),
Anakapalli - 530 011.

Lr. No: A/ 345408/ 2023, Dt: -06-2023

Name & Address of the factory	M/s. Sahithi Pharma (P) Ltd , Sy No: 56-P, 57-P, 59-P, De-Notified area, APSEZ, Rambilli (M), Anakapalli - 530 011. R. No: 104355.			
Audit Date	19/04/2023	No of workers Present	Regular	30
Audit Team Members	Sri. V. Suresh, Deputy Chief Inspector of Factories, Visakhapatnam.		Contract	16
	Sri. P. Chinna Rao, I/c. Inspector of Factories, Visakhapatnam-II.		Casual	-
			Total	46

Improvement Notice

The following are the recommendations made by the audit team. They shall be complied immediately and a report in writing shall be submitted in this office within **15 days** from the date of receipt.

A. Health And Safety Policy	
1	b The Health and safety Policy has to be prepared keeping the guidelines under Rule 61(SB)A of AP Factory rules like arrangements for involving the workers, Considering safety performance of individuals in career advancement, fixing the responsibility of the contractors and other agencies entering the premises, conducting periodical audits and risk assessments, arrangements for informing, training and retraining of workers etc.... and shall be submitted
	b Make the policy known to all workers through the safety induction program itself
	c The policy shall be translated into local language also and be made available at all locations.
C. Safety Committee	
3	The safety committee shall function and should discharge its duties towards Creating safety awareness among workers c Reviewing the documents like HARA, HAZOP, Audit, Onsite Emergency Plan

File No.FCTR/310/2023-JA(A)-DCIFVSP

	and recommendation implementation
d	Carrying out H&S Surveys etc...
4	No separate mechanism was found in place for updating the safety committee members. Vigorous efforts shall be made for capacity building of safety committee members so as to enable them to understand the sanctity of their role by subjecting them through broadly designed special training programs, best practice sharing, courses in external institutions etc..

D. Safety Budget

1	No practice of separate budget allocation is being followed. Use the allocation of budget as a tool <ul style="list-style-type: none"> • To make provision for future improvements towards the compliance of legislation and recommendations from safety monitoring activities, risk assessment and accident investigations. • to ensure managers pay sufficient attention to the subject and in assessing future workplace safety provisions; • to encourage the creative thinking and proactive approach in enhancement of safety at workplace (Encouraging Research, Learning from Best Practices etc.)
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E. Information, Instructions, & Training

1	a	No practice of display of safety information was found being followed. Arrange for displaying of safety information / instructions with Do's & Don'ts in English & local language at the each work place and also at main gate depending up on the relevancy to the location on all issues / subjects connected to health and safety at work.
	c	Arrange for compiling the information to be compulsorily declared to the workers as prescribed under Rule 61(SB) C (1) and furnish the same to workers in the form a booklet.
2	a	Arrange a separate training cell in the factory for extending continuous training on various aspects in safety and health at work.
	b	The induction training to contract workers was not adequately designed to cover all the basic aspects of health and safety at work. Redesign the same suitably at least 4 hours for them.
	c	The present design of the modules of training programs on safety at work at induction, job specific and refresher levels is not scientifically addressed especially for contract workers. It shall be considered with appropriate seriousness immediately and redesign as the training hours for Regular Workers: 8 Hours and Contract Workers: 4 Hours.
3	a	Persons holding supervisory position and overseeing the handling of hazardous materials shall be got trained in prescribed course as detailed in Rule 61(SC) F. They shall also be trainers for workers in the factory.
	b	i. Specific retraining shall be extended to the workers whenever a new hazard is added in to the factory as no such practice is in force. ii. Arrange for a calendar for refresher training for all workers in OHS matters and implement the same.
	c	The data with reference to number of persons trained, Number of training Man hours etc....shall be maintained for at least for last 2 years.

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	d	The safety training record shall be maintained in worker wise so as to assess the training effectiveness and designing the future schedules.
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G. Accident / Near Miss Reporting		
1		There is no system of near miss and accident classification and no record of investigations carried on in to such near miss incidents is available in the factory. Arrange for this system and maintain the record for at least 3 years.

H. Safety Inspections:		
1	a	There is no system of internal periodical inspections followed in the factory with a predetermined frequency with and no record is available. Introduce this system with the responsibility assigned to all departmental heads and submission of report to unit head.

I. General Working Conditions:		
House Keeping		
1	b	Corrosion was noticed at different locations in the passages, floors etc. Address them
	c	There is no predetermined system for dealing with spills. Arrange for spill mopping kits and also the bins for collection of wastes at different locations
	d	Provide disposal bins at different locations in the factory clearly segregated and marked
	f	Provide local exhaust hoods over the manholes of reactors, raw material dispensing locations etc... and connect them to scrubbing systems.
	g	Walk ways across the plant as well as locations for material placement shall be clearly painted.
	h	Conduct inter departmental competitions in the factory for good housekeeping and the best can be suitably awarded. Explain the house keeping standards to all the workers elaborately based which the competitions can be held.
	Ventilation	
2	a	Natural ventilation in different sections are inadequate, the number of air changes per hour should be measured in production blocks
	d	Get the ventilation study done through a competent resource for production blocks and other sections in the factory where only natural ventilation prevailed and submit the report.
Illumination		
3	d	The possibility of formation of glare and shadows shall be examined during night time and accordingly the lighting shall be arranged to avoid them.

J. Hazard & Risk Control		
2	b.	The HARA report need to be immediately revised as is not only covering the hazards associated with raw material and the hazards associated with chemical process are not considered. It shall be submitted in this office along with the compliance report on recommendations in the report.

K. Safe Operating Procedures		
1	a	List out the operations governed by written safe operating procedures in the factory (attach separate sheet if necessary)
	b	The SOPs shall be displayed or made available at work places for ready reference
	c	The SOPs prepared shall be validated by a safety professional having experience in the pharma industry .
	d	Prepare a standard procedure for Management of Change (change in materials, equipment, process, person etc) in the factory and implement all changes only after the approval of the same as per this procedure
	e	All the SOPs shall be reviewed and updated at least once in a year or as and when there is a new learning by taking in to consideration the data on accidents & near miss incidents as well as the experiences across the industry, in order to enhance the safety integration in the operations even though there are no changes
	f	Prepare written SOPs for the operations like 1) data of accident and record keeping and 2) definition of processing and non-processing area to restrict the contract workers' entry in to the processing area 3) for the operations like engagement of contract worker in chemical handling and implement after appropriate training to the workers. 4) Shift relieving activities, engaging new shift relievers, working hours if the workers engaged to continue in the same shift and reporting to Inspectorate of Factories. 5) reporting to Inspectorate of Factories, if any deviations from Form-11. 6) Pre and Post employment medical examinations. 7) Health and Safety Surveys by safety committee along with Industrial Hygienist. 8) inclusion of certification of competent person in the confined space entry work permit. 9) The operations of boiler by contract workers and appropriate training to them. 10) Notifying the emergency works to the Inspectorate of Factories.
	c	The operations namely dispensing, unloading, loading, transferring of drums, assisting directly to chemists other than non-processing area, in which the contract workers are found engaged without proper license. This shall be dispensed with immediately. Activities to be performed shall be covered in CLA.
3	a	Engaging the contract workers shall be avoided in charging the raw materials into the reactors and other operations involving transfer of chemicals which are part and parcel of core manufacturing activity.
	b	The contract workers operations shall be covered by SOP's
	c	Get the contract workers adequately trained on SOPs being adopted as the same was found not attempted suitably
	d	No information was furnished to the workers on the possible consequences in the event of a deviation from SOP. Furnish the same

L. Emergency Management		
1	a	On site emergency plan is not prepared by considering all the hazards identified in HARA as well as associated worst cases among the all credible cases .Address this suitably.
	b	No steps were found taken to make the workers aware of Onsite emergency plan and its details. Arrange for training on this topic immediately.
	c	The scenarios identified are only for raw materials, no emergencies identified based on the chemical in process like chances of runaway reactions and the

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	<p>come into operation in the event of failure of such control arrangements.</p> <p>c. Arrange for process heating in equipment is designed to automatic control and cut off the heating below the predetermined safe limit and arrange for checking them daily and tested once in a month</p> <p>d. Provide an automatic feed cut off arrangement provided to stop the addition of materials into reactor/kettles if the process conditions excessively deviate from normal limits</p> <p>e. Arrange for all safety instrumentation checking daily and testing once in a month. Checks in daily rounds should be maintained in log Book.</p>
6	Arrange all the reactors/kettles in which exothermic/ runaway reactions /distillations are being carried on either in isolation or installed in separate sheds
7	The workers engaged in sampling operations shall be adequately informed about safe procedures.
8	Compatibility matrix shall be developed for effluents and precautions shall be taken avoid mixing of effluents from different processes to avoid formation of dangerous gases
9	Provide the electrical appliances based on the hazardous area classification.
10	Arrange for improvement of ventilation in process area by mechanical means for prevention of building up of chemical concentrations up to flammable/harmful limits
11	. Provide sufficient continuous exhaust arrangement in the block and get it interlocked with the said process so as to ensure the process can not be carried on without the operation of said ventilation system
12	Through ventilation system need to be provided in all production blocks and processing areas.
13	Introduce a system of ensuring the 'batch commencement preparedness' at the beginning of each batch of production of each product by including appropriate endorsement by shift in charge in BMR of each batch. This shall necessarily cover relevant safety precautions like PPE, Training, Pep Talks, raw material labeling, equipment readiness etc..
15	Provide online oxygen analyzers in confined or closed rooms with Nitrogen connections and keep the display of the result at the entrance. Arrange for audio alarm to alert in the event of drop in Oxygen level below the safe limit
16	Provide rotameter in Nitrogen line connected to reactors and other equipment like centrifuges in order to ensure minimum required flow of Nitrogen into system
18	<p>a Provide suitably designed chemical and heat resistant full body suits to the workers engaged in charging of chemicals in to reactors either with SCBA or online air supply</p> <p>b Provide special nipple or reverse threads connection to airline connection of full body airline suits in order to prevent the accidental connection with Nitrogen line if any in the vicinity</p>
19	<p>a Get the scrubbers functioning interlocked with process continuity so as to interrupt the process if the scrubber failed to function</p> <p>b</p> <p>c Arrange for periodical sampling of scrubbing media in scrubbers and analysis for its potentiality and maintain the data</p>
22	The initiatives like timely intervention, correction, counseling or coaching designed and being practiced for abnormal behavior of workers at work especially in the areas of chemical safety & Process Safety.

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		emergencies associated with the specific processes. The possible emergencies shall be reviewed based on the industry experience and internal assessments once in every year. The onsite emergency plan shall also be revised based on this review.
	d	The possible emergencies shall be reviewed based on the industry experience and internal assessments once in every year. The onsite emergency plan shall also be revised based on this review.
	e	The emergency plan is not reflecting the arrangement made if any for summoning the outside help rescue, firefighting, urgent medical needs. Ensure their coverage while revising the plan.
2	a	Display the site map with escape routes, Assembly points, North Direction and viewer position marking, at all strategic locations in the factory.
	b	Details of communication facility shall be arranged (both within & outside the factory)
	c	The equipment made available for emergency management is found inadequate when compared to the possible demand in case of a worst case scenario. Improve the inventory keeping the possible demand into consideration.
3	b	Organize the mock drills of onsite emergency plan once in every six months in the presence of Mutual aid members, neighboring factory representatives and other stake holding external agencies including Governmental Departments. Maintain the record of mock drills with all relevant details like scenario, action plan, short falls noticed and photos etc

M. Maintenance and Condition Monitoring

1		Statutory tests should be added in the Preventive maintenance schedules for all equipment & instruments etc...
2	a	All the parts of plant, equipment and machinery, failure of which can rise to emergency situation shall be got identified and tested once in 2 years as per the test procedure evolved by the competent person and record shall be maintained
	b	All the parts of plant, equipment and machinery, failure of which can rise to emergency situation shall be got identified and examined the competent person once in a month..
9		Get the factory buildings certified for their stability by the competent person approved by the Director of Factories, AP, Vijayawada.

N. Work Permit System

2	a	The physical fitness of the worker shall be cross checked each time a worker is engaged in an activity covered by permit system
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O. Process Safety

1	c	Connect the vents of relief systems to suitably designed Dump tanks of not less than twice the volume of the biggest reactor connected, with adequate sized venting and flash back protection
4	a	Automatic vacuum cut off arrangements should be made to the vacuum pump;
	b	so as to limit the vacuum in safe limits at all times.
5	a.	Provide suitable provisions such as automatic and remote control systems for controlling the effects of dangerous chemical reactions.
	b.	Provide automatic flooding or blanketing or other effective arrangements to

File No.FCTR/310/2023-JA(A)-DCIFVSP

38	Provide fire protection measures at Hazardous waste storage
39	Arrangements should be made for removing the smoke immediately after a fire in an enclosed area

Q. Storage and Handling

1	Provide labeling and colour coding adequately to the containers for handling/storage of chemicals duly indicating the contents and their hazards and safe handling methods
2	Provide standby storage container equal to biggest container in order to transfer the hazardous substances if any defect develops in any of the container
3	Provide properly anchored & independently (without resting on the tanks) supported access and working platforms to PFRP and HDPE storage tanks (non-metallic material)
4	Provide the bund walls independently to each of the Bulk storage tanks, process storage tanks, receivers containing flammable, toxic and corrosive chemicals (instead of common bund walls) in order to reduce the risk.
5	Provide substantial wire mesh covering all glass vessels, vents of glass vessels, flow meters etc to protect persons working nearby in the event of breakage of glass
6	Provide adequate number of spill mopping kits of standard type at all strategic locations
8	Develop the compatibility matrix between the chemicals stored / handled at one location and display them prominently at conspicuous places.
9	<ul style="list-style-type: none"> a. Provide protection to the pipelines carrying the flammable or explosive substances from the possible mechanical damages especially for those laid along and across the plant roads. b. Arrange for examination of the pipelines carrying flammable materials by a responsible person once in a week to detect any defect or accumulation of material and maintain the record
15	<ul style="list-style-type: none"> b Provide following Safety measures in chemical drum storage & handling <ul style="list-style-type: none"> a. Provide a dedicated drum storage shed b. Provide dedicated Fire sprinkler system in drum shed c. Provide Leak containment arrangement in chemical drum storage d. Provide labeling for drums as well as storage locations e. Stacking of drums shall be in single layer f. Provide Trolleys for handling drums
20	Provide the following Safety measures in Chemical Tanker unloading: <ul style="list-style-type: none"> i. Level Flooring for tanker positioning ii. Wedges for tanker immobilization iii. Hose with electrical conductivity for unloading iv. Earth continuity interlocking v. Colour coding vi. Labeling vii. Fire Sprinkler System for tanker location viii. Means of access to tanker top

P. Fire Safety		
1	a	Replace the existing plastic pipes with electrically conductive pipes for transferring of chemicals from reactors to centrifuges etc.
	b	The usage of drums and other containers made of electrically nonconductive material (like HDPE) for handling of flammable materials shall be dispensed with in view of the hazard potential associated with them
8		Provide earthing and bonding to all solvent pipelines, vessels and tanks
9		Provide earthing and bonding to solvent drums including the piping system in use for the transfer of chemical
10		Maintain the record for the periodical measurement for earthing and bonding continuity
12	a.	Provide anti static containers to handle the static charge prone materials
	b.	Provide wrist bands to all workers in the processes to discharge the static charge on their bodies
13		Provide flash back arresters to the vents of condensers, centrifuges, storage tanks, charging tanks, Dump tanks etc...
18		Ensure that the shoes worn by the persons inside the plant free from any metal on them.
19		Display smoking prohibited and cautionary notices to that extent.
21	a.	Identify all process, storages, equipment and plants where in serious explosion and flash fire hazards are present and propose them only in a segregated buildings
	b.	Identify all industrial processes involving serious fire hazard and locate them locate them in buildings or work places separated from one another by walls of fire-resistant constructions
22		The equipment having serious fire hazard like reactors, centrifuges etc... shall be isolated from rest of the work place.
25		There should be a second and emergency stair case in addition to regular staircase provided for all floors of the building.
26		High hazard materials are being stored in the floors and ensure that the travel distance to the exit is less than 22.5meters.
31		Provide dedicated sprinkler system to all the plants with flammable materials except in case of water reactive materials and connect them to fire/ heat detection systems in order to get automatically pressed into service in case of a fire.
34		The fire fighting systems in the factory are not in proportion to the fire load potential in the factory thereby the factory is not self sufficient. Get the fire safety audit done through an expert third party and submit the compliance report
35		Arrange for well ventilated rooms of fire resisting constructions which are isolated from the remainder of the building by fire walls and self closing fire doors for keeping the flammable liquids, if any, intended for batch production requirements in production blocks
36		Provide Fire resisting doors at appropriate places along the escape routes to prevent spread of fire and smoke, particularly at the entrance of lifts or stairs where funnel or flue effect may be created inducing an upward spread of fire

S. Electrical Safety	
6	The rubber mats should be examined periodically by an authorized person and record of such examinations shall be maintained and made available during inspection.
7	Arrange for the display of instructions, both in English and Telugu towards treatment of persons in case of an electrical shock at important & conspicuous locations
8	Fume extractors (localized) should be provided, to extract fumes during welding, gas cutting operations.

T. Personal Protective Appliances		
1	c	Furnish the details of PPE to the workers as identified in matrix format showing the nature of each work Vs. PPE provide.
2		The feedback from the workers shall be obtained through the safety officer before finalizing the selection of any personal protective equipment.
3		Except the location specific PPE, wearing all other PPE by workers like Safety shoes, helmets and goggles shall be ensured at the security gate as well as before commencement of work at the beginning of each shift.

U. Additional Recommendations:-

1. Provide rupture discs of adequate size and capacity to the Kettles (In addition to the existing SRV'S)
K / B-1/001 to 003 -10 KL Capacity,
K / B-1/004 -6 KL Capacity,
K / B-1/005-8 KL Capacity,
Reboiler (RB) No-3 of 5 KL.
2. Provide water sprinkler arrangement in liquid ware house.
3. Provide spill containing pallets and drum tilters in liquid ware house.
4. Provide earth rite system in solvent tank truck unloading area.
5. Provide a shed with water sprinklers in solvent unloading bay.
6. Ensure only flame proof fittings in solvent distillation area.

V. Suresh
Deputy Chief Inspector of Factories
Visakhapatnam.

Copy submitted to the Director of Factories, Andhra Pradesh, Vijayawada.
Copy submitted to the Collector & District Magistrate, Anakapalli.

Signed by Suresh
/adapalli
Date: 05-06-2023 22:27:27
Reason: Approved

GOVERNMENT OF ANDHRA PRADESH
FACTORIES DEPARTMENT

:-

From
Sri. V. Suresh,
B.E, MBA;
Deputy Chief Inspector of Factories,
Visakhapatnam.

To
Sri. P. Anjaneya Raju, (Age: 53 Years),
S/o. Jagannadha Raju ,
Occupier,
Sri. Chinta. Eswara Rao, (Age: 43 Years),
S/o. Parisinaidu,
Manager.
M/s. Sahithi Pharma Private Limited
(formerly known as M/s. Sruthi Chemicals)
Sy. No: 56P, 57P, 59P, De-Notified area,
APSEZ, Atchuthapuram, Rambilli (M),
Anakapalli - 531 011.

Lr. No. A/ 348010/ 2023; Dated: 10-07-2023

Sir,

Sub:- Factories Act, 1948 and A. P. Factories Rules, 1950 – Major Accident occurred at 11: 10 AM on 30-06-2023 in M/s. Sahithi Pharma Private Limited, (formerly Known as M/s. Sruthi Chemicals), Sy. No: 56P, 57P, 59P, De-Notified area, APSEZ, Atchuthapuram, Rambilli (M), Anakapalli 531 011– Prohibitory Orders – Issued – Regarding.

Consequent to the receipt of information of major accident occurred in the factory cited in the subject at about 11:10 AM on 30-06-2023, the Deputy Chief Inspector of Factories, Visakhapatnam along with the Inspector of Factories, Visakhapatnam - 2 circle visited the said factory accompanying the Joint Chief Inspector of Factories, Visakhapatnam and initiated enquiry in to the said accident the same day.

During the course of enquiry it has been found that the vapour column of solvent recovery section connected to Kettle (K/B-1/005 of 8 KL capacity) in Production Block 1 has bursted while distillation of solvent DMSO (Di Methyl Sulphoxide) being carried out in which the Kettle flew in air about 70 meter and has fallen in a neighboring factory and the flames generated in this accident spread across the factory causing severe burn injuries to 7 workers and consequently 6 workers succumbed with the following safety violations which are contraventions under Factories Act 1948 and A.P. Factories Rules 1950,

1. Vent size calculations were not done for the distillation process in the Kettles/ reactors and a safety valve of inadequate capacity and size has been provided to the Kettles/ reactors. Due to this, the excess pressure built up in the reactor could not be discharged safely without affecting the Kettles/ reactors and vapour column.

2. The studies related to ascertain the maximum heat generation potential in the distillation process were not got done based on which the Kettle/ reactor cooling system has to be designed. Due to this, the Kettle could not handle the excess heat due to deviation of parameters in it like pressure, temperature beyond the safe limits which lead to uncontrollable thermal runaway.
3. (Di Methyl Sulphoxide) is being distilled without getting HAZOP study done in order to identify and evaluate risks by considering the possible deviations during the process.
4. Hazard Analysis and Risk Assessment (HARA) report was prepared without considering the product of (Di Methyl Sulphoxide).
5. No interlocking arrangement was provided between the vacuum pump and steam input to cut off steam input to kettle/reactor jacket and auto activation of inhibitors in case of failure of vacuum pump.
6. The spent solvent of (Di Methyl Sulphoxide) was not completely analyzed for presence of incompatible impurities which may lead or initiate thermal runaway in distillation process.
7. Failed to identify and test all the plants, pipelines, equipment and machinery along with vacuum pump once in two years by evolving a suitable test procedure by a competent person failure of which can raise to an emergency situation.
8. Failed to identify and examine all the plants, pipelines, equipment and machinery along with vacuum pump once in a month by evolving a suitable test procedure by a competent person failure of which can raise to an emergency situation.

It was found that the said accident and its consequences had taken place as a result of noncompliance of various legal obligations as mentioned above. With this Accident, there is a reason to believe that there is an imminent danger to the safety of the persons employed therein, if the kettles/reactors are allowed to operate for the manufacturing process without complying the above violations. Hence the following prohibitory orders are issued.

PROHIBITORY ORDER

Section 40 (2):-

In view of the above, the usage of all the Kettles/ Reactors and other reaction vessels in all Production Blocks in the factory, which normally work at a pressure not above the atmospheric pressure but in which there is likelihood of pressure being created above the atmospheric pressure either due to

reaction getting out of control or due to any other circumstances, is hereby prohibited until further orders based on the compliance of the following.

1. All the kettles / reactors shall be provided with suitable rupture disc and safety valve of adequate capacity and size to prevent the pressure being built up in the reaction vessel beyond safe limit based on the vent size calculations.
2. The cooling system to all the Kettles and reactors shall be designed properly based on the evaluation of heat in the process scientifically in order to withstand the possible deviations of parameters beyond the operational limits.
3. Hazard Operability (HAZOP) study shall be conducted for all the products being distilled in the factory by considering the possible deviations during the process, and submitted along with compliance of its recommendations.
4. Hazard Analysis and Risk Assessment (HARA) report shall be prepared and submitted by considering all products.
5. Audio visual alarm coupled with flooding of process inhibitors / terminators shall be provided for all process kettles/reactors.
6. Proper arrangement shall be made for testing/examination of impurities (Quantity) present in the spent solvent before receipt into factory.
7. Identify and test all the plants, pipelines, equipment and machinery once in two years by evolving a suitable test procedure by a competent person failure of which can raise to an emergency situation.
8. Identify and examine all the plants, pipelines, equipment and machinery once in a month by evolving a suitable test procedure by a competent person failure of which can raise to an emergency situation.

The prohibitory orders issued shall be in force until they are revoked.

Yours faithfully

Deputy Chief Inspector of Factories
Visakhapatnam.

Copy submitted to the Director of Factories, A.P., Vijayawada.
Copy to the Joint Chief Inspector of Factories, Visakhapatnam.

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

GOVERNMENT OF ANDHRA PRADESH
FACORIES DEPARTMENT

From
Mr. V. Suresh,
B.E, MBA,
Deputy Chief Inspector of Factories,
Visakhapatnam.

To
Sri. P. Anjaneya Raju, (Age: 53 Years),
S/o. Jagannadha Raju,
Occupier,
Sri. Chinta. Eswara Rao, (Age: 43 Years),
S/o. Parisinaidu,
Manager
M/s. Sahithi Pharma Private Limited
(formerly known as M/s. Sruthi Chemicals)
Sy. No. 56P, 57P, 59P, De-Notified area,
APSEZ, Atchuthapuram, Rambilli (M),
Anakapalli - 531 011.

Lr. No. AJ/348010/2023; Dated: 22-07-2023

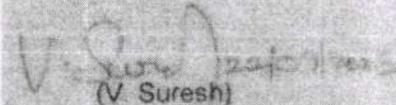
Sir,

Sub - Factories Act - 1948 and A. P. Factories Rules - 1950 - M/s. Sahithi Pharma Private Limited, (formerly Known as M/s. Sruthi Chemicals), Sy. No. 56P, 57P, 59P, De-Notified area, APSEZ, Atchuthapuram, Rambilli (M), Anakapalli - 531 011 - Non - Compliance of certain provisions - Show Cause Notice Issued - Regarding.

Ref. - This office Inspection Order No. R. No. 104355/2023 dt. 22-07-2023.

Please show cause in writing within 07 days of receipt of this notice, why prosecution should not be taken against you for non-compliance of the provisions of the above Act and Rules, as detailed in the Inspection Order cited above.

Yours faithfully


(V. Suresh)
Deputy Chief Inspector of Factories,
Visakhapatnam.

OFFICE OF THE DEPUTY CHIEF INSPECTOR OF FACTORIES: VISAKHAPATNAM

R No. 104355/2023

Date: 22-07-2023.

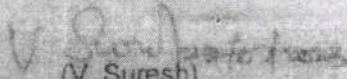
INSPECTION ORDER

Factories Act, 1948 and A. P. Factories Rules, 1950 and the Government notification issued thereon.

Upon a recent inspection of the factory by me along with the Inspector of Factories Visakhapatnam-II on 30-06-2023 at 01 40 PM, consequently on 01-07-2023 & 03-07-2023 was found to the extent indicated below that certain provision of the Act and Rules were not being carried out.

The orders below are issued or repeated from previous order, without prejudice to any action that the office may take for non-compliance with the provisions of the act and rules there under.

Yours faithfully


(V. Suresh)
Deputy Chief Inspector of Factories,
Visakhapatnam

To
Sl. P. Anjaneya Raju. (Age: 53 Years)
Sl. Jagannadha Raju
Occupier
Sl. Chinta Eswara Rao, (Age: 43 Years)
Sl. Parisinaidu,
Manager,
M/s. Sanithi Pharma Private Limited
(Formerly known as M/s. Sruthi Chemicals)
Sl. No. 56P, 57P, 59P, De-Notified area,
APSEZ, Atchuthapuram, Rambilli (M),
Arakapalli - 531 011.

1. Section 41 Rule 61- I & Rule 61 (SC) F and Section 41-B read with Section 7A(2):-

1. Vent size calculations were not done for the distillation process in the Kettles/reactors and a safety valve of inadequate capacity and size has been provided to the Kettles/reactors. Due to this, the excess pressure built up in the Kettle/reactor (K/B-1/005 of 8 KL capacity) could not be discharged safely without affecting the reactor and vapour column.

2. The studies related to ascertain the maximum heat generation potential in the distillation process were not got done based on which the Kettle/ reactor cooling system has to be designed. Due to this, the Kettle could not handle the excess heat due to deviation of parameters in it like pressure, temperature beyond the safe limits which lead to uncontrollable thermal runaway.
3. Di Methyl Sulphoxide is being distilled without getting HAZOP study done in order to identify and evaluate risks by considering the possible deviations during the process.
4. Hazard Analysis and Risk Assessment (HARA) report was prepared without considering the product of Di Methyl Sulphoxide.
5. Failed to appoint qualified and experienced personnel to supervise and handling of hazardous substances due to which the vacuum pump was kept in closed position during distillation process leading to the uncontrollable thermal runaway in the Kettle/reactor (K/B-1/005 of 8 KL capacity).

(The deceased worker Mr. Rameswar Bhuyan, S/o. Bijay Kumar Bhuyan, age: 35 years, Manufacturing Shift In-Charge (Regular worker) is of B Com. qualification against the required qualification of a Degree in Chemistry or Diploma in Chemical Engineering or Technology with 5 years of experience).

2. Section 87 Rule 95 Schedule XV Part II Para 5,7,9,12,13,14,15,23 read with Section 7A(2):-

1. No interlocking arrangement was provided between the vacuum pump and steam input to cut off steam input to kettle/reactor jacket and auto activation of inhibitors in case of failure of vacuum pump.
2. The spent solvent of Di Methyl Sulphoxide was not completely analyzed for presence of incompatible substances which may lead or initiate thermal runaway in distillation process.
3. Failed to identify and test all the plant, equipment and machinery along with vacuum pump once in two years by evolving a suitable test procedure by a competent person failure of which can raise to an emergency situation.

4 Failed to identify and examine all the plant, equipment and machinery along with vacuum pump once in a month by a competent person failure of which, can raise to an emergency situation.

5 Failed to inter lock the DG set (320 KVA) with the normal power supply so as to ensure constant supply of power to control dangerous chemical reactions.

Due to the above said failures, on 30-06-2023 at about 11:10 AM, while distillation of solvent DMSO (Di Methyl Sulphoxide) was being carried out vapor column connected to the Kettle/reactor (K/ B-1/ 005 of 8 KL capacity) in Production Block 1 of the factory bursted due to the excess pressure build up in the Kettle/reactor, fire broke out and immediately spread to tank truck loading bay near product storage tanks where loading of (IPA) ; ISO Propyl Alcohol was being carried out, and spread to solvent drum storage sheds and all other locations in the factory in which 7 workers received severe burn injuries and the following 6 workers succumbed consequently

1. Uppada, Thirupathi, S/o Ramu, age 28 years, Manufacturing Junior Operator (Regular).
2. Paila, Sattibabu, S/o Gangu Naidu, age 38 years, Manufacturing Assistant (Regular)
3. Simmengi, Apparao, S/o. Lacchanna, age: 52 years, Manufacturing Assistant (Regular)
4. Rameswar Bhuyan, S/o. BijayKunarBhuyan, age 35 years, Manufacturing Shift In-Charge (Regular).
5. Sadireddy Rajubabu, S/o. Apparao, age 35 years, Manufacturing Junior Operator (Regular)
6. Singamsetti Nookinaidu, S/o. JanardhanRao, age: 47 years, Helper (Contract Workman)

While Sri Pilla, Santhosh Kumar, S/o. Ranga, age 36 years, QA-Executive (Regular) has undergone treatment for burn injuries

3. Section 6 and Rule 3(1)(a):- Installed the following storage tanks without prior approval of plans in writing from the Director of Factories, A.P., Vijayawada.

(i) 12 No of horizontal storage tanks each 12 KL capacity adjacent to both sides of Production Block -1 lengthwise (6 Nos. on each side)

This is highly irregular.

Notes:

1. On 30-06-2023 at 01:40 PM by me along with the Inspector of Factories, Visakhapatnam-II
2. Working, 2m(i), Mfg of "Recovery of solvents from spent solvents through distillation process"
3. "35" workers on 30-06-2023 & " " workers on 29-06-2023,
4. Issued Show Cause Notice along with Inspection Order to both Occupier and Manager
5. No claims

Copy Submitted to the Director of Factories, Andhra Pradesh, Vijayawada
Copy Submitted to the Joint Chief Inspector of Factories, Visakhapatnam
Copy to the Inspector of Factories, Visakhapatnam-II

Rc.No.569/2023/SA-1/Coordn, Dt.30/06/2023.

Collector's Office,
Anakapalli.**PROCEEDINGS OF THE COLLECTOR & DISTRICT MAGISTRATE,
ANAKAPALLI****PRESENT: RAVI PATTANSHETTI, I.A.S.,**

@@@

Sub: Industrial Accidents - Anakapalli District - Incident occurred in the APSEZ (De-notified area) of Rambilli Mandal in Sahithi Pharma Pvt., Ltd., - on 30.06.2023 - 02 person died and 05 persons injured - Constitution of a Committee to enquire into the incident and submission of enquiry report - Orders - Issued

Read: 1. Rc.no. 204/2023JA of the Tahsildar, Rambilli Dt:30.06.2023.

2. Preliminary Investigation report of the Deputy Chief inspector of factories, Visakhapatnam dt:30.06.2023.

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ORDER:-

Whereas, the Tahsildar, Rambilli reported that a fire accident took place at about 11:10 AM on 30.06.2023 at Sahithi Pharma Pvt., Ltd., located in APSEZ, Atchutapuram (De- notified Area) Rambilli Mandal, Anakapalli District during solvent loading causing severe burn injuries to 07 persons and subsequent death of 2 persons.

Therefore, a committee is hereby constituted with the following officers to conduct an inquiry and submit a detailed report on this accident:

1	Joint Collector, Anakapalli	Chairperson
2	Additional Superintendent of Police, Anakapalli	Member
3	District Fire Officer, Anakapalli	Member
4	Deputy Chief Inspector of Factories	Member
5	Environmental Engineer, A.P. Pollution Control Board	Member
6	Revenue Divisional Officer, Anakapalli	Member
7	Deputy Chief Commissioner of Labour, Anakapalli	Member
8	Any expert/person as decided by Chairperson	Co-opted member

The Committee constituted shall submit the report to the undersigned at the earliest.

Ravi Pattanshetti

**District Collector,
Anakapalli.**

To

The Joint Collector, Anakapalli.

The Additional Superintendent of Police, Anakapalli.

The District Fire Officer, Anakapalli.

The Deputy Chief Inspector of factories

The Environmental Engineer A.P. Pollution control board.

The Revenue Divisional Officer, Anakapalli.

The Deputy Chief Commission of Labour, Anakapalli.

Copy submitted Spl. Chief Secretary, Revenue (DM) Department, A.P., Amaravathi,
Guntur for information.

Copy to the Director, Disaster Management & Managing Director, APSDMA,
Kunchanapalli, Guntur.

Signed by Ravi

Pattanshetti

Date: 30-06-2023 21:16:14

Reason: Approved